MR. CHAIRMAN: Copies have been circulated. It is agreed now.

ENQUIRY RE CALLING ATTEN-TION NOTICE

Imposition of Section 144 in New Delhi

SHRI K. P. KUMARAN (Andhra Pradesh): Sir, I have given a Calling Attention Motion. In today's papers we see that section 144 has been imposed in New Delhi in order to prevent the Central Government employees from taking out a procession and making a representation to the Now we had a Prime Minister. similar thing very recently. I do not know why this section 144 has been imposed. When the Government has not been able to come to a decision regarding the D.A. issue and they are prevaricating on the issue, the Central Government employees are naturally agitated. Two instalments of D.A. are This time if they want due to them. to take out any procession or make any representation to the Minister, I do not know why they should be prevented from doing so. Two or three of their men can be met and the Prime Minister and Government must receive their memorandum. Why should Government impose section 144 and then bring in the question of prestige and such things? The Council naturally will have to take out a procession.

MR. CHAIRMAN: You have stated the matter and the Government will look into it.

SRI G. MURAHARI (Uttar Pradesh): This is a serious matter viz., the imposition of section 144. the practice has been that viously demonstrations have several allowed to come near Parliament and make representations and also to go to the residence of the Prime Minister. But for the last few months we have been noticing that any genuine demonstration that was sought to be

brought out had been prevented by the imposition of section 144. Therefore, we would like to know what is the danger in allowing a democratic expression of popular opinion either near Parliament or near the residence of the Prime Minister.

Bill, 1967

MR. CHAIRMAN: You have expressed your view. Nothing more. Next item: further consideration of the Finance Bill. The House will sit through lunch and the Minister will reply at 4 p.m.

[THE DEPUTY CHAIRMAN in the Chair]

THE FINANCE (No. 2) BILL, 1967 continued

THE DEPUTY CHAIRMAN: Mr. R. T. Parthasarathy, Mr. Kota Punnaiah, Mr. R. P. Khaitan, Miss Mary Naidu, Mr. A. M. Tariq, Mr. S. K. D. Paliwal, Mr. Mallikarjundu.

SHRI K. P. MALLIKARJUNUDU (Andhra Pradesh): I am here.

THE DEPUTY CHAIRMAN: names of all those who are not here are cancelled.

SHRI LOKANATH MISRA (Orissa): Madam Deputy Chairman, while you should impose some penalty on the Congress Benches, you should give me the first chance.

THE DEPUTY CHAIRMAN: After Mr. Mallikarjunudu.

SHRI K. P. MALLIKARJUNUDU: Madam Deputy Chairman, it now seems to me that our economic situation is somewhat paradoxical. caught between two contradictory forces which are pulling in opposite directions. On the one side there are the forces of inflation, and on the other there are the forces of recession. It is just like a country battling against two countries, fighting on two fronts. If Pakistan and China were to choose to attack India, then we

have got to fight on two fronts. Similarly, our Government has to fight this problem on two fronts, namely, on the front of inflation and on the front of recession. Of course I know comparisons are odious, but if I am allowed to institute a comparison I would like to say that the present economic condition is like the condition of a patient who is suffering from tuberculosis and diabetes at one and the same time.

SHRI DAHYABHAI V. PATEL (Guiarat): Galloping tuberculosis.

SHRI K. P. MALLIKARJUNUDU: It presents a number of difficulties to the doctor who undertakes the treatment. A diabetes patient requires under-nourishment and under-feeding, while a tuberculosis patient requires more nourishment and greater feeding. If steps are taken to fight inflation, they may aggravate situation in regard to recession. on the other hand steps are taken to fight recession, they may aggravate the forces of inflation. That is the Paradoxical position in which we find ourselves today unfortunately.

Madam, I should congratulate our Finance Minister on the bold step he has taken in order that deficit financing is avoided once and for all. It is that step that may control inflation to a certain extent, because there is no doubt that deficit financing is the most important if not the sole cause of this inflation. That is exactly the reason why our Finance Minister has laid his finger rightly on this point and put a stop to this process of deficit financing. We are now facing what is called recession. What is this recession? It is reflected in two ways. One is the slow growth in industrial production. We have been told the annual Plan that our industrial production has fallen very much. The increase is only 3.2 per cent this year while in 1960-61 it was 7.7 per cent and in 1962-63 it was 8.5 per cent. We therefore find that there is a con-

siderable fall in the rate of our industrial production. Madam, the fall in industrial production is one of the manifestations of this economic recession. This shortfall in production is said to occur not in all sectors of industry but particularly in certain sectors of industry which manufacture goods. capital This short-fall ascribed to certain causes, material and financial causes. The inaterial causes are in the nature of inadequate supplies of raw material, spares and components and under-utilisation of capacity, which in turn causes shortfall in production. If this material cause is to be removed, we have got to see that sufficient materials in the nature of raw materials, components and spares are supplied. Secondly, there are the financial causes. short-fall may be due to want of investment. That investment is to be found in order to make up that cause. Of course we know that our national income also is not rising as we expected, with the result that there is a fall even in our savings. our income increases there cannot be savings for investment. Savings can be effected only in two ways: either by increased production or by reduced consumption. When we are not able to increase production due to various causes, then the only course left open to us is to reduce consumption and effect savings.

I would like to say that savings also should come not from printed money but from real, genuine savings. course finances can be had either from our domestic savings or borrowings. If we begin to borrow, other difficulties come in. So we have to avoid foreign borrowing as far as possible. Moreover if we have got any foreign assistance in the shape of non-project aid, that has to be applied to various other things. So what we can do at present is to effect some domestic savings which could be invested in our industry, which may give rise to increased production. That seems to be the logical position. So, I would like to say that this question

[Shri K P Mallikarjunudu]

of recession is to be tackled by effecting savings and investing them in industry with the result that industry can produce more goods. That is so far as the production side is concerned.

The second aspect of the matter is that there is a slackening of demand, as I have already said There are two ways in which this situation can be reflected One is the shortfall so far as production is concerned the other is the slackness in demand How can this slackness in demand be met? That is one question which is an objective question, which we have got to answer I am glad that the hon Finance Minister has already taken some steps in this direction in the shape of the liberalisation of the credit policy Of course there is the danger of aggravation of the inflationary tendencies if the credit policy is liberalised But care should be taken to see that this credit is properly utilised and does not go in directions which may aggravate the inflationary situation In that behalf, I believe that our Finance Minister will take the necessary steps to see that the credit liberalisation will not be misused and that it will go in the direction of stimulating the demand, which may counteract the forces of recession That is my submission am glad that the Finance Minister has already taken some steps and that the Reserve Bank has also taken certain -teps towards the liberalisation of the Credit policy and I believe it will go,

a certain extent in easing the situation and releasing some credit which may stimulate demand and may counteract this tendency of recession. If these two forces of inflation and recession are counteracted—and they must be counteracted—then in that case, our economy, I behave would be stabilised and we will march forward towards prosperity

SHRI LOKANATH MISRA. Madam Deputy Chairman on the Finance Bill my leader has dealt with the 'eclinical aspect I will only make some general observations The very much publicised concessions given by the hon Finance Minister amount almost to nothing the common man is not going to benefit out of them. In fact, nobdy would benefit out of these concessions and the Government is not going to lose anything because of these concessions We know that the Government does not have to lose because of these concession and that no benefit is going to accrue to the common man That is why he has readily agreed to grant these concessions

Now, every hon Member in this House has agreed that there is an industrial recession Some of them have tried to explain it away, some of them have tried to justify it But I am one of those who are of the opinion that this industrial recession is more due to the uncertain climate prevalent in the country because of the wrong policies of the Government than to anything else We have been indicating those wrong policies for the last seven or eight or nine years As long as these are not eradicated, as long as these are not streamlined. go on indicating about them whether the Government pays any heed to them or not because we think that these matters are important matters of public interest and that it is our duty to indicate to the Government and through this House to the country how things should be set right

been always indicating to the Government is about the controls that stand in the way of progress I am extremely happy and I have to compliment—I am happy about it that I have to compliment—two of my Congress colleagues here in this House for their courage in the matter. They are Mr Kulkarni and Mr Dharia who are taken to be almost fellow-travellers. On other matters, their views are wellknown but on this particular matter I am happy that wisdom has

dawned on them. They are the persons-I read in the newspapers-who are pleading for decontrol so far as cotton is concerned. Now that people who used to plead for extreme left things have come round to our point of view, that in itself shows how right we are.

SHRI A. G. KULKARNI (Maharashtra): We have made constructive suggestions, not left.

SHRI LOKANATH MISRA: We have also been constructive. You are constructive in two items or in one item in suggesting decontrol. But we have been doing it all the time, in all matters. That itself shows how constructive we are and how destructive you were and how constructive you have started to be. Therefore, Madam, now it is . . .

SHRI M. P. BHARGAVA (Uttar Pradesh): Why do you suppose that you are saying the right thing at the right moment?

SHRI LOKANATH MISRA: We are saying the right thing all the time. I am happy that one or two of you speak the right thing at the right moment. I am happy about it. I do not decry you, I compliment you. You must take it as a compliment. These controls must go. Now, there is some wisdom that has dawned on the Congress Party. I hope that the Finance Minister who is more a practical man than a theoretician unlike the bearded gentleman in the Treasury Benches, Mr. Asoka Mchta, whom I consider to be an utter fellowtraveller.... (Interruptions.) He, Mr. Asoka Mei.ta, not you.

SHRI CHANDRA SHEKHAR (Uttar Prudesh): Do you know the meaning or it?

SHRI LUKANATH MISRA: 1 know you as much as I can know you. know what a fellow-traveller means. The meaning becomes all the more clear . . .

SHRI CHANDRA SHEKHAR: You do not know the meaning of fellowtraveller.

SHRI LOKANATH MISRA: 1 did not mean you when I said that it was a bearded gentleman. There is no other bearded gentleman who occasionally adorns those Treasury Benches.

Now I hope that the practical man that the Finance Minister is, he would look into these things seriously and try to introduce decontrol as far as it is practicable and possible . . .

SHRI CHANDRA SHEKHAR: He is not prepared to oblige you.

SHRI LOKANATH MISRA: . . . within the scope of his limitations. His limitations I know. He is surrounded now by many of the fellowtravellers. Yes, there are many travellers who have percolated into the Congress without, probably, the knowledge of the top men and they have become regular Congress members. Now, a party functions here to my left, which is called the Communist Party. There is another party there; 50 per cent, or maybe a little less of it, is Communist even in the Those Communists have Congress. got into it. They have got into it with the idea of sabotaging everything in this country so that they take over. The Communists here, outside the Congress and inside the Congress would immediately merge and take over the administration. That has been their modus operandi elsewhere; that is going to be their modus operandi in this country also and therefore the Government must be warned about it.

Madam now my first suggestion therefore is that this uncertainty must end. Without the ending of the uncertainty, there cannot be any stabilisation either in industry or in the economic field. Howsoever may plead for stabilisation, unless you go deeper into the maladiesyou should not go merely on

[Shri Lokanath Misra.]

surface—you cannot stabilise your Therefore, these are the maladies that have to be rooted out and control is one of them. with certainty in the business field coming in, probably things would inprove much more, beyond recognition. Everybody feels that there is an uncertainty in business. In the morning, I hope, Madam, you were there when the monopoly question taken up. What is monopoly? Monopoly can only be indulged in by one man. If one man is given certain opportunities which are denied others, it amounts to monopoly. Where is monopoly in this country? There may be a certain concentration capital. Our Communist friends the Congress and the Communist friends outside are confusing the entire issue. They are talking about it as if it is something very degenrated. They say that this monopoly has invaded the country and we must get rid of it. Madam, where is monopoly? There is absolutely no monopoly. Probably even the Ministers get scared by the shoutings the friends opposite and the fellow-The Minister himself is travellers. in a state of confusion. This uncertainty must end.

Our friends here shout so much about the closure of this mill, that mill and a third mill. They do not know the deeper malady which is The malady is that you have now put a stop to the managing agency system. Previously it was managing agencies that used to deal with the banks. Against personal guarantees of the managing agents money used to flow in for the running of the mills. The sugar mills particularly and the jute mills and the cotton mills were being managed by managing agencies. Now after you dicontinued these managing agencies there is bound to be shortfall. There is bound to be chaos. There is bound to be confusion and lack of funds. Where would the funds now come from? Unless some-

body is a guarantee no bank is going to give money to a particular mill. And who would become a guarantee unless he has some interest in the business? That is why it has come toa closure. No amount of shouting here that our sugar industry is failing, cur steel industry is failing, our cotton industry is failing or our jute industry is failing is going to help these industries. Any amount of prejudice, any amount of shouting, any amount of slogan-shouting is not going to put the business in its proper track. You must. find out what are the deficiencies and how can we help it out. Instead of giving constructive suggestions, our friends are always anxious to destroy everything in the country so that they can plead their own case. On the other hand, the Government, instead of being watchful about their modus. operandi and their designs falls victim to these tactics and gives answers to questions which would confuse the entire country.

Now, Madam, my third point is. about these public sector undertakings. A lot has been said about them. A lot has been said also about the losses incurred in these undertakings and the way we have pampered them today. Mr. Mathur, who is a Member of the Administrative Reforms Commission. suggested yesterday there should be some committee togo into this. He hopes that probably with the appointment of such a committee things would improve. Madam. we appointed a committee, called the Public Undertakings Committee. has been looking into the affairs for the last two years and in the meantime losses have gone up. With the committees that you appoint the losses go up because the things which were not visible on the surface would come to the surface after committees are constituted. The work of the Committee is to go into the details of the working.

SHRI HARISH CHANDRA MATHUR (Rajasthan): I wanted the Committee to take note of the imme-

diate difficulties and do it within two months' time.

SHRI LOKANATH MISRA: That is I agree with you. So far as the appointment of committees is concerned, that is not going to improve matters because the committees would only bring to the surface what is deep underneath; that would be unearthed. Suppose you say that you have incurred a loss of Rs. 600 crores. the appointment and enquiry by a committee you may add another Rs. 200 crores and the loss would be Rs. 800 crores. You see, the loss is there but it is not evident. The committee would bring it to the notice of everybody in the country. So the Government has to be more watchful about it. They should now take a policy decision whether any more funds should be invested in the public sector or not. In the private sector, as you know, Madam, it is one's own money that is invested and he cares much more for it than a General Manager or a Chairman of the public sector undertaking. I have had the privilege of serving in the Committee for the Public Sector Undertaking for two years and I know how they behave.

SHRI M. P. BHARGAVA: As a non-attending member.

SHRI LOKANATH MISRA: Not as a non-attending member but as an interest-taking member. that is for you to say but I was an interest-taking member.

SHRI DAHYABHAI V. PATEL: Non-attending members are from the opposite side.

SHRI LOKANATH MISRA: Instead of our having so many steel factories we are going to add another to it, namely the Bokaro Steel Plant. the case of the Bokaro Steel Plant the Russians had given an inflated estimate. The Government of India were themselves satisfied that it was an inflated estimate. They requested the Russians to put it down, to revise the estimate. But they did not care for it. They do not care for what the Government of India suggests or says. They want to have their own way. And the Government of India does not have the audacity to offend the Russians. That is how it is going to come up because it is ultimately the Government of India that has to yield, not the Russians, who are not even prepared to revise their estimate even though the Government of India is convinced that it is an inflated estimate, and we are going to start the with an inflated estimate. Naturally the cost would be more and the production would be less and the losses would be more. Madam when there are so many factories in the country with idle capacity, they can produce much more. Instead of using that idle capacity, why go in for a fourth steel plant? Is it just because the Russians want it? Are we going to be dictated by the Russians as to what we should do and what we should not do? When you have unutilised capacity in your existing mills why are you in a state of uncertainty and confusion?

THE DEPUTY CHAIRMAN: Five minutes more.

MISRA: LOKANATH SHRI Madam, parties which are having less number of Members than ours got 40 minutes.

THE DEPUTY CHAIRMAN: On this Bill? No.

SHRI LOKANATH MISRA: Please give me five minutes more. Yesterday Mr. Sinha pointed out to the hon. Finance Minister about deficit financing. Even though he had assured this House and the country that he would indulge in it, he tried to explain away by saying that this deficit financing was indulged in before the Budget came. That is not a fact. From the newspaper report which he read yesterday, I will bring to the notice of J. 18

[Shri Lokanath Misra.] the hon. Finance Minister what it says:

"In this context, it is significant to note that the seasonally adjusted money supply with public fell by 1.1 per cent. in April, but during the susequent period, it has been increasing at the rate of 1.1 per cent. for, in absolute terms, about Rs. 50 crores every month."

"Every month" after April.

Therefore, he cannot justify by saying that it was before the Budget was presented to the Lok Sabha that deficit financing was indulged in.

SHRI B. K. GAIKWAD (Maharashtra): What paper?

SHRI LOKANATH MISRA: 'Economic Times'. Madam, if what the paper says is right, then we have been misled by the hon. Finance Minister. Madam, it is very wrong for the hon. Finance Minister to either mislead the country or both the Houses of Parliament. I hope he would clarify the matter and not only the matter which was raised by Mr. A. P. Sinha because it specifically says that Rs. 50 crores extra money has been printed even after April.

Now, Madam, I will deal with the high cost of administration. The Administrative Reforms Commission has been reviewing matters from time to time and submitting their interim reports. I do not think they had the time to go into this most important and urgent business facing the country. I do not know if the Government of India have requested the Administrative Reforms Commission to go particularly into this aspect and suggest something or submit a report.

1 P.M.

SHRI M. RUTHNASWAMY (Madras): It is in the terms of reference.

SHRI LOKANATH MISRA: Yes, it is there, but this is a most urgent

question and they should have gone into it first. May I have an assurance from the Minister now that he would immediately request the Administrative Reforms Commission to go immediately into this matter of reorganisation of the administration with a view to bringing down the cost of administration and introducing economy?

Bill, 1967

Now, Madam, I would go to Incometax. Now so far as income-tax is concerned, you must have noticed that I have been taking up one or two cases on the floor of the House. Last time it appeared to me that the Finance Minister was trying to shield Mr. Biju Patnaik . . .

SHRI SHEEL BHADRA YAJEE (Bihar); Mr. Biju Patnaik again.

SHRI LOKANATH MISRA: He costs me and the country Rs. 4 crores. He might not be costing anything to you. Therefore, I have been urging that the Finance Minister should do something to realise the money. other day, the Minister of State for Finance gave me the information that Mr. Biju Patnaik has an asset of Rs. 26 lakhs. I would add further to his information that the house that used to belong to him at 3, Aurangzeb Road has already been sold away in the meantime, in the last 15 days, after the information was collected. It has been sold to M/s. Misrilal Jain for Rs. 14 lakhs. So if you deduct this amount of Rs. 14 lakhs from that Rs. 26 lakhs the balance is Rs. 12 lakhs that is, he is now in possession of only Rs. 12 lakhs.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE SHRI MORARJI R. DESAI: Where will that amount of Rs. 14 lakhs go?

SHRI LOKANATH MISRA: He has taken away that Rs. 14 lakhs. He is trying to convert all his assets into cash now, because he has a tremendous amount of arrears hanging on his head. Naturally he would try to convert everything into cash. And what is the Finance Minister doing? The

reply he gave the other day was— 'How can I prevent somebody from selling away his property?' Can't you go to the court?

SHRI MORARJI R. DESAI: I can't.

SHRI LOKANATH MISRA: Why not. You can go to the High Court and plead before the High Court that properties are being sold away and you have to realise income-tax. If a common man in the street can go to a court of law to prevent somebody from selling away his property, if he has some money to realise from him, why can't the Government do it?

SHRI ARJUN ARORA (Uttar Pradesh): He may be selling his properties to have the money to pay income-tax.

SHRI LOKANATH MISRA: Mr. Biju Patnaik is a Congressman and, therefore, I know him . . .

SHRI MORARJI R. DESAI: He is more reliable than you.

SHRI LOKANATH MISRA: Therefore, I am again reiterating the same thing just for the information of the hon. Finance Minister so that ultimately he cannot explain away the thing by saying that he did not know that Mr. Biju Patnaik was selling away his property. I have brought everything to his information and if he cannot do anything in the matter, the entire responsibility will be his, nobody else's.

SHRI MORARJI R. DESAI; You can go to the court against me.

SHRI LOKANATH MISRA: I will go to the people of India and say Mr. Morarji Desai was in the pocket of Mr. Biju Patnaik.

AN HON. MEMBER: He is already

SHRI LOKANATH MISRA: Whe-

ment I am not going to make now. But once I find that money is not realised and Mr. Biju Patnaik goes scot-free, I will say Mr. Morarji Desai was in the pocket of Mr. Patnaik.

Now let me go to the next point, about weights and measures

SHRI A. M. TARIQ (Jammu and Kashmir): Mr. Morarji Desai is too big for his pocket.

SHRI LOKANATH MISRA: He has got larger pockets . . .

(Interruption)

SHRI A. M. TARIQ: He can take you in his upper pocket.

(Interruption)

SHRI LOKANATH MISRA: He is carrying all the A.I.C.C. members in his two pockets. He has no third pocket to take me.

SHRI M. P. BHARGAVA: Are you speaking from personal experience?

SHRI LOKANATH MISRA: That you must be knowing because he sits with you and whispers to you in the All India Congress Committee. He is still a member of the Congress Working Committee.... (Interruption) You see what is happening. The entire Congress side is up against me. I am prepared to . . .

(Interruption)

SHRI CHANDRA SHEKHAR: You are too small a fry . . .

(Interruption)

SHRI LOKANATH MISRA: I am prepared to reply to all your interruptions provided I am given the time. The time is against me. That is my difficulty.... (Interruption). I may be a small fry. I do not want to be a big fry. I want to serve the

[Shri Lokanath Misra.]
people... (Interruption). I want to
remain small. I consider it a pride
to remain small . . .

(Interruption)

THE DEPUTY CHAIRMAN: Order, order. Let him finish.

SHRI LOKANATH MISRA: I was mentioning weights and measures. That has an important bearing on the taxes also. There is absolutely no organisation in the country to look after or supervise weights and measures. Many types of weights and measures are prevalent in the country. If there are no standard weights and measures, do you know how much you would be losing? Do you know how much you lose if a kilo does not weigh a kilo? The consumer is cheated and the Government is cheated It is only the seller who benefits from both ends. Therefore, you should tighten up this weights and measures organisation in the country to prevent this type of cheating of both the Government and the consumer. So, I hope you at least appreciate the seriousness of it and you will look into

SHRI MORARJI R. DESAI: Why don't you ask the Government there to do it? Your party is running the Government there.

SHRI LOKANATH MISRA: It is for the Finance Minister of the country. I am only a non-official member. But then would the Centre cooperate?

SHRI MORARJI R. DESAI: Yes, yes.

SHRI LOKANATH MISRA: I have many assurances when I talk to Ministers. But when I go back to Orissa and ask them to write to the Ministers here, they don't get any reply...

. THE DEPUTY CHAIRMAN: But here is an assurance given on the floor of the House.

SHRI MORARJI R. DESAI: It is a most incorrect statement when he says that replies are not sent. There is not one letter to which I have not replied immediately.

SHRI LOKANATH MISRA: It is not against the Finance Minister particularly that I am alleging this. The Government does not comprise of the Finance Minister alone. There are other Ministers also. You must concede that point.

Then I will come to the point of political contributions. This morning, a question was mischievously put one hon. Member. He asked in that question: whether a cheque for Rs. 1 lakh was given to the present Chief Minister of Orissa for public tions. And the reply was.... (Interruption) This item was part (c) of the question and part (c) of the reply says: "It is understood that amount in question was paid by the President of the 'CACO' from the sums placed at his disposal by cement producers." The answer equally mischievous.

SHRI MORARJI R. DESAI: Why?

SHRI LOKANATH MISRA: Now I do not know whether any money was paid to the Swatantra Party before the elections. But R. N. Singh Deo was the President of the State Swatantra Party in Orissa then. He was not the Chief Minister. It is mischievous to make it appear that Mr. R. N. Singh Deo received it as Chief Minister.

SHRI MORARJI R. DESAI: Prospective Chief Minister.

SHRI LOKANATH MISRA: Let me finish; my time is running out.

SHRI HARISH CHANDRA MATHUR: He has made a personal reference to me by saying that the question has been mischievously put. I do not know what he means by 'mischievous'. It is a straightforward question . . .

SHRI DAHYABHAI V. PATEL: Why don't you listen to him?

SHRI LOKANATH MISRA: should not have been said that he is. Chief Minister. If he had put question in this way, whether President of the Swatantra Party had reseived it.....(Interruption).

SHRI CHANDRA SHEKHAR: Mr. R. N. Singh Deo is the Chief Minisster. It has been paid to Mr. R. N. :Singh Deo who happens to be the Chief Minister

SHRI LOKANATH MISRA: Yes. *who happens to be'....(Interruption)

THE DEPUTY CHAIRMAN: Order, order.

SHRI CHANDRA SHEKHAR: Madam, when an hon. Member asks a question, the hon. Member gets up and says that the question has been mischievously asked and it is a personal allegation against Mr. R. N. Singh Deo ... (Interruption).

SHRI LOKANATH MISRA: Mv time is running out.

THE DEPUTY CHAIRMAN: What was his designation then, that is the point.

SHRI LOKANATH MISRA: I have a full list of. . (Interruptions).

THE DEPUTY CHAIRMAN: What was he then? Let him have his say.

SHRI LOKANATH MISRA: I have a full list of donations given to the Congress and the sitting Ministers in the Centre here.

TAKE AN HON. MEMBER: Read it.

SHRI LOKANATH MISRA: I not have the time. If I am permitted, I can place it con the Table of 'House. In this it is shown that the Maharashtra Congress has taken' Rs.

SHRI CHANDRA SHEKHAR: Ιt is not a Minister.

SHRI LOKANATH MISRA: Mr. Chavan is the Minister for whom the money has been paid. The West Bengal Congress Committee has received Rs. 1 lakh. The Kerala Congress Committee has received Rs. 2 lakhs.

AN HON. MEMBER: Who got the money?

SHRI LOKANATH MISRA: I not want to disclose who the Ministers were at whose beck and call this money was sent. I will do it when the time comes but lakhs of rupees, running into Rs. 35 or Rs. 36 lakhs, have gone to the Congress pockets and it is because of the sitting Ministers that this money has gone to them. I do not know if Mr. R. N. Singh Deo received the money but this appears to be a michievous question. (Interruptions.) Therefore I wanted to make a reference to this.

The last point is about Paradeep. The Government is all the time putting the cart before the horse. There is Haldia which is another port on the eastern coast and so also Paradeep. So far as Haldia is concerned, it will take about 3 more years to be constructed completely but the railway line is ready already. The railways are not going to run there now but the railway lines are ready there. Paradeep is ready but it does have railway line. Therefore the Government should make provision this railway line to Paradeep.

The next point is this. There some money which the Orissa Govobliged to pay ernment has been because of the construction of the Paradeep port. This is going to be an all-India port, the deepest port in India. I would request the Finance Minister to replenish the expenditure incurred by the Orissa Government because it is not this Government that incurred the expenditure. It was the

[Shri Lokanath Misra.] previous Government and why should this Government be penalised whatever was done by the other Government? They did it on the explicit understanding from the Centre the money would be repaid to them, whatever amount was incurred.

SHRI MORARJI R. DESAI: The other way round,

THE DEPUTY CHAIRMAN: Kumari Maniben Patel.

कुपारी प्रशिवेत व्हत्यभभ ई पटेव (गुज-रात) : जपमभापति महोदया, ग्रापने मुझे जो टाइम दिया उनके लिए मैं स्नापकी बहुत स्नाभारी हूं। एक तरफ ता हम खर्च कम करना चाहते हैं ग्रौर दूसरी तरफ हमारे मित्र यह कहते हैं - कि हमें किसाभाकर्मचारो के। नहीं हटाना चाहिये। जब इस तरह की बातें कहा जाती हैं तो मेरा समझ में यह बात नही स्रातो है कि हम इस तरह से खर्च कैसे कम कर सकेंगे। एक बात मुझे बहुत जरूरी लगती है कि हर साल एक लाख कर्मचारी बढ़ते हैं, ग्रगर हम उनका बढ़ना पूरो तरह से र क दें, ज्यादा कर्म वारियों को काम में न लें, ता इस तरह से मैं मानता हूं कि हम कुछ खर्च में कमी कर सकेंगे। . .

इधर हमारे सदन में नणाबंदो की बात हुई तः मुझे ग्राश्चर्य ग्रौर दुख हुग्रा जब हमारे सदस्यों ने यह दलील दा कि ग्राज विद्यार्थी स्रोर युवक शराब पोने लग नया है, इसलिए इसका ग्रब छ.ड़ देना चाहिये। इधर हमारे पास एक गरोब आदमो रहता है और शराब ·पोता है । उनके लड़के ने हमारा एक सदस्या से कहा कि बहिन जो ग्राप सब तरह का कानून बनातो हैं, शराबबन्दों के बारे में क्यों नहीं कानृन बनातीं ? जिसको दर्द ह.ता है, जिसको परिणाम भुगतना पड़ता है, वहा जाः सकता है कि इससे कितना नुकसान हाता है। शराब बन्दी में हमको जहां-जहां सफलता नहीं मिली है उपमें कानुनो गलती नहीं है बल्कि अनेक श्रोत्तल कारण हैं जो कि हम अभी तक नहीं कर सके हैं। इसलिए मुझे लगता है कि ग्रगर हमें शराबबंदी करनी है तो इस संबंध में हमें कुछ न कुछ अवश्य करना होगा। हमारे विधान में इस एम्बन्ध में जो डाय-रेक्टिव दिया हुन्रा है कि हमें शराबबंदी करनी चाहिये। परन्तु देखने में यह ग्राया है कि कुछ प्रान्तों ने बहाना बनावर शरादबंदी को अपने यहां से हटा दिया है। मेरे पास इस तरह की खबर आई है कि महाराष्ट्र सरकार ने पुलिस को इस बारे में कोई लिखित हुक्म नही दिया है बल्कि जबानी व हा है कि ध्रगर शराब के बारे में कोई भी शिकायत श्राये तो उस पर ध्यान नहीं देना।

ग्रभी हाल ही में ग्रखबार में यह खबर श्राई थी कि एक हवाई जहाज जो बम्बई से **पास हो रहा था उसके ग्रन्दर दो-चार** श्रादमी इतनी शराब पीए हुए थे कि होस्टेस तथा जहाज के वर्मचारियों ने उनको हल्ला श्रीर गडबड करने से रोका तो भी वे नहीं रुके। इस पर जहाज के कर्मचारियों ने वायरलैस के जरिये शान्ताकृज हवाई ग्रह्हे को खबर भेज दी ग्रौर जब हवाई जहाज वहां पर पहुंचा तो पुलिस वहां पर पहुंची थी । जहाज के कर्मचारियों ने पुलिस के सामने कोई शिकायत नहीं की क्योंकि ग्रगर वे शिकायत करते तो उन्हें कोर्ट में जाना पड़ता श्रौर उनके पास इतना समय नहीं होता है कि वे कोर्ट में जायें । भ्रगर वहां पर शराबबंदी होती तो इस तरह की बातें नहीं होती।

यह बात ठीक है कि बाहर से जो ट्रिस्ट श्राते हैं उन्हें ग्राप शराब की जो स्विधा देते हैं वह ठीक है। लेकिन मैं यह कहना चाहती हं कि जिनको इस चीज की जरूरत होती है उन्हें ही यह सुविधा दी जानी चाहिए भीर जिनको इसकी ग्रामश्यकता नहीं है, उनको इसकी सुविधा नही देनी चाहिये।

तीसरी बात मैं यह कहना चाहती हूँ कि यहां पर पार्टियां दी जाती हैं भीर मैंने सूना है कि उसमें दो हिस्से होते हैं। पहले

तो पार्टी में शराब नहीं दी जाती है, लेकिन बोड़ी देर बाद दूसरी जगह वहां ही ले अन्दर जाकर वहां पर लोगों को शराब दी जाती है। इस तरह की जो बान आजकल हो रही है वह नहीं होनी चाहिये। मैं यह कहना चाहती हूं कि सरकार की जोर से शराब में जिल्कुल भी पैमा नहीं खर्च होना चाहिये।

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हमारे विधान में लिखा है कि हमारे यहां शराबबंदी होनी च हिये, तो हमारे दुनावासों को भी इस पर ग्रमल करना चाहिये । हमारे दुतावासों में सरकार की श्रोर से पार्टी दी जाती है श्रीर श्राजकल यह एक फैशन बन गया है। इतना ही नहीं जो म्राजकल शराब नहीं पीते हैं उनके बारे में यह समझा जाता है कि वे मैनर्स नही जानते हैं। जो नये-नये लोग म्राते हैं जब वे शराब नहीं पीते हैं। परन्तु ग्रगर हम नहीं पीवेंगे तो हमें ग्रविवेकी समझा जायेगा, ऐसी हवा है। म्राजकल शराब पीने में प्रतिष्ठा मानते हैं भीर इसलिये बहत लोग प्रतिष्ठा की वजह से इसको पीने लग गरे हैं। इसलिए मैं यह कहना चाहती हं कि सरकार की स्रोर से एक भी पैसा शराब पर खर्च नहीं किया जाना चाहिये। श्रोर किसी भी पार्टी में शराब के लिए पैसा नहीं दिया जाना चाहिये।

हमारे देश में कई देशों के दूतावास हैं
भीर उनके कर्मचारी वूमने के लिए भारत
के विभिन्न भागों में जाते रहते हैं। मैं यहां
पर एक मिसाल देना चाहती हूं। म्रहमदाबाद
में भी एक दूतावास का एक दूत गया भीर
हमारे यहां के किसी व्यक्ति ने उनको वहां
पर दिखाने पर हर तरह की सहायता दी।
जब उन्होंने इस सहायता के लिए उन्हें कुछ
देने की इच्छा प्रकट की तो हमारे इस व्यक्ति
ने लेने से इन्कार कर दिया। मगर कुछ दिन
बाद दूतावास का भ्रादमी कार में उनके घर
एक बक्सा लेकर भ्राया भीर उन्हें दे गया।
उनकी पत्नी ने उस बक्से को उस भ्रादमी के
सामने खोलने से रोका भीर बक्सा उस समय

नहीं खोला गया । ज्यों ही वह ग्रादमी गया तो ग्रहमदा गद वाले ग्रादमी ने जिसको कुछ शक हो गया था उस बक्से को खोल दिया तो उसमें उसने बढिया शराब पाई । उसने एकदम मोटर को रोक कर जो ग्रादमी लाया था उसके हाथ बक्सा वापस कर दिया । उसने समझाया कि हमारे यहां शरावबंदी है श्रीर हम शराब नही पीते हैं, उसका रखना भी गुनाह है। ब्राप इस बक्से को वापस ले जाइने । इसलिए मुझे ऐसा लगता है और मैंने सूना भी है कि हमारे यहां जो दतावास हैं उनके द्वारा बाहर से शराब मंगाई जाती है और यहां के लोगों को दी जाती है । इतने साल हो गये हमें म्राजादी मिले श्रीर हमारे विधान को पास किये, तो ग्रब हमारे जितने कर्मचारी हैं उनके सर्विस काडक्ट करू स में क्या वह चीज नहीं हो सकती है कि ये लोग शराब नहीं पी सकते भीर जो कोई भी पिये उसको उसके कारण हटा दिया जाय ?

एक श्रौर भी बात है। श्राप इकानौमी करना चाहते हैं। इनने सारे हमारे यहां मैंगजीन्स पब्लिश होते हैं। ये सारे मैंगजीन्स हर एक मिनिस्ट्री के श्रलग श्रलग पब्लिश करने की क्या जरूरत है? ये मैंगजीन्स पर-देशियों के लिये हैं या प्रोपेगैंडा के लिए हैं या हमारे लोगों को, हमारी प्रजा को यह जानकारो देने के लिये हैं कि हम क्या वया कर हैं। तो मुझे लगता है कि इसके बारे में सोचने की जरूरत है कि इतनी सारी मैंग-जीन्स पब्लिश करने की जरूरत है या नहीं।

इस बारे में मैं ज्यादा तो नहीं समझती हूं। मगर मेरे पास शिकायत ग्राई है ग्रीर वह मैं बनाना चाहती हूं कि जो इनकम टैक्स में ग्रोवर ग्रसेसमेंट किया जाता है जसको वापस लेने वाले लोगों को काफी तकलीफ होती है। उस को कई साल तक वे चलाते ही रहते हैं ग्रीर जब उसका टाइम-बार धाता है तो एक साल का उसका सेटलमेंट. [कुभारो मनिबेन बल्लभभाई पटेल] करते हैं और उसको भागे चलने देते हैं। तो जो भोवर असेसमेंट होता है उसके मृत-ल्लिक जल्द फैसला करने का कोई रास्ता .निकलना चाहिये।

हमारे यहां पिछले साल कई प्रदेशों में संकट ग्राया । जो संकटग्रस्त प्रदेश होते हैं । वहां कई सस्याएं स्हायता करने को चली जाती है। परन्तु उसमें एक बात देखने की जरूरत है कि वहां इस सहायता के निमित कुछ लोगों का कनवर्जन होता है। इसके बारे में जरूर सोचने की जरूरत है क्योंकि मैंने सुना है कि काफ़ी कनवर्जन होते हैं। हमारे विधान में इसकी अनुमति है। श्राप श्रौर मेरे जैसे का ्धर्म परिवर्तन तो समझ में भ्रा सकता है मगर वे बेचारे जो गरीब हैं, जो मुसीबत में हैं, जो समझते नहीं हैं, उनका इस तरह से कनवर्जन होना हम को रोकना चाहिये। किसी भी संस्था या किसी भी व्यक्ति ने इस तरह से किया हो तो उसके विरुद्ध हम को ्कुछ न कुछ स्टेप्स लेने चाहिये।

एक बात ग्रजीब है कि एक्सटनेल अफ्रेयसं मिनिस्ट्री ने एक सर्कुलर निकाला है। यह इस साल नहीं निकाला है, श्रागे निकाला है कि अप्रनाथ बच्चों की जो संस्थाएं हैं, वे ग्रनाथ बच्चों की लिस्ट लायें ताकि परदेश में जो उनको भ्रडाप्ट करना चाहें, वे भ्रडाप्ट कर लें। इस तरह से भ्रनाथ बच्चों को भ्रडाप्ट करने के लिए परदेशों में भेजना क्या ठीक है ? जो बच्चे जायेंगे उनका वहां कनवर्जन होगा । इतना ही नहीं, भ्राप देखते हैं कि बहुत जगह रेशल राइट्स होते हैं, रंगभेद के राइट्स होते हैं। हमारे बच्चे वहां जायेंगे तो वे उस कम्युनिटी के नहीं हो सकते । उनका खाली वहां कनवर्जन होगा । इसके म्रलावा उनकी वहा पर म्रच्छी तरह से देखभाल होगी, इसकी क्या गारंटी है। तो इस तरह से हमारे बच्चों को जाने देना 🗝 😹 स्था ठीक है। मुझे लगता है कि एक्सटनेल जिल्लाफेयसं मितिस्टी ने जो यह सर्फलर निकाला

है, यह बिल्कुल गलत निकाला है। यह पक्का है कि यह सर्कूलर निकला है। इनका सर्कूलर सोशल वैतफेयर बोर्ड के पास गया है, वहां से स्टेट्स बोर्ड्स में गया है और एक संस्था ने मुझ से इसकी शिकायत की। इसलिये मैंने ग्रापका ध्यान इस तरफ खींचा।

एक बात और है। भ्राजकल चेता की काफी मुशबत हमारे यहां है। हमारे यहां जो सापट ड्रिक्स निकलते हैं, श्राज सब जगह चारी का मुजीबत के कारण सापट ड्रिक्स हो दिय जाते हैं। इन सापट ड्रिक्स मे किस प्रकार के पानी का अवशेग होता है, उनमे ग्रच्छा पानी होता है या नहीं ग्रीर अनका फेक्ट्रा का हालत क्या है, यह सब देखी को खास जहरत है। यह तो है हो, परन्तु कितने कर्मचारों हैं जो सापट ड्रिक्स मुफ्त पाते हैं। इनको जरा देखने का जहरत है। भ्रगर सापट ड्रिक्स बाले न देवें या पैसा मार्ग तो वे तक्वाफ मे पड़ेंगे। तो किसो न किसी तरह से इसको भो आपको जाच करनी चाहिये गार जो इस तरह से लेता हो, उसको रोकना चाहिये गार जो इस तरह से लेता हो, उसको रोकना चाहिये गार जो इस तरह से लेता हो, उसको रोकना चाहिये गार

द्याज एक तरह से द्यार भी बचत हो सकती है। यहा सरकार का तरफ से मोटिगें बलाई जातो हैं, कई कमेटीज हातो हैं, परन्तू मैं समझा हूं कि ग्रक्सर वे तार से बुलाई जातो हैं या टेनोफोन से बुलाई जातों हैं। ग्राज जब हर ची ब का श्रायोजन होता है तो मी।टंगों के बारे मे भी ग्रागे से श्राणे-जन कर के चिट्ठों से अगर नोटिस दो जाय तो में समझ राहू कि टेबोफोन ग्रीर तार के खर्व में काफ़ो बचत हो सकती है। ग्रीर जितने ट्रंक टेबोफोन्स होते है उतने सारे देव होत्स भी करने की जाङ्गरत रहता है क्या ? श्रागर श्रपने निजा पैस स काई कर्मचारो ट्राइटेनाफोन करता होता तो क्या इतने देनाफान करता? इसके बारे में ग्रापको कुछ इंस्ट्रक्शंस देने चाहिये कि इस तरह से आसानों से तार न किये जांथ :

र्दकों में जो नाट दिए जाते है उनके बारे - में मुझे लगता है कि जिस तुर्द्ध से होटों को छेद **ए**र देते हैं, उससे वे जल्दी खराब हो जाते हैं। एक एक, दो दो और पाच पाच रुपये के नोटों को गिनने मे आसानी हो, ले जाने में आसानी हो, इस लिये उनको अगर छेद करना जरूरी हो और रस्मो बाध कर के देना जरूरी हो तो जहा नोट छपते हैं वहा अगर ठीक तरह पच कर के उनमे छेद कर दिया जाय तो उनका आ ज्यादा रहे और वे इतने ज्यादा फड़े नही और जितनी बेहालो शोध नोट की होती है वह भी न हो, ऐसा मुझे खगता है।

यहा सदस्यों के लिये इमर्जें मो डिस्पेसरी है। मैंने ऐसा सुना है, एक डाक्टर से हो सुना है कि सदस्य जो दवा मागे, वह दवा उनकों देनी चाहिये, उसके लिये प्रेमिक शन की भी जरूरत नहीं है और जितनों दवा मागे उतनी देनी चाहिये। इसका कोई हिसाब-किताब रहता है क्या? हम काद्रिब्युशन देते है इसके कारण यह तो नहीं हो सकता कि हम जितनी दवाये मागे, उनतों दवाये हम को दी जाय। मैं समझ तो हू कि इसका ठीक तरह से हिसाब किताब रखता चाहिये, यह देखना चाहिये कि इन दवाग्रों को किसी के लिये जरूरत है या नहीं ग्रीर इतनी देने को जरूरत है या नहीं ग्रीर इतनी देने को जरूरत है या नहीं।

यहां दिल्लो में जो स्कूल का बसें होती हैं उनको पुलिस वाले रास्ते में रोक कर तग करते हैं ग्रीर बस पास नहीं करते हैं। छोटे छोटे बच्चे उन बसों के ग्रन्दर रहते हैं, उन बच्चों को तकलीफ न हो, उनका छुड़कारा मिले, इसलिये जिन को बस है उन लागों को पुलिस को पैसा देना पड़ता है ग्रीर न दे तो उनको दिक्कत हो। यह मैंने स्कूल वालों से जाना है, सलिये इस का तरफ मैं ग्रापका ध्यान खींचना चाहती हू कि इसमें कुछ करने को जलरत है।

यह समाज कल्याण बोर्ड जब शुरू हुन्ना न्तब इसकी जरूरत थी ग्रीर इसने ग्रपना काम कर लिया है। अब सर कार के पास पैसा कम है और आप कम देते हो। आखिर मे यह हाला जारेगी कि स्टाफ पर ही सारा पैसा जायेगा। आखिर यह काम तो स्टेटों का करने को ज़रूरत है। तो क्या आप को यह नहीं लगता कि सोशल वैल के पर बोर्ड को वाइन्ड अप करना चाहिये और जो मिनिस्ट्री यहा और स्टेट में हो, उन्हें यह काम देना चाहिये। मैं देखां हूं कि हर साल उनके नये नये प्राथाम निकलते हैं, नये नये प्रांजिक्ट्स निकलते है और पुराने प्रोजिक्स को पैसा मिलता नहीं है, पुराने काम के लिये पैसा मिलता नहीं है। इसलिये उनके बारे में लोगों को अस नोष रहता है।

खादों के बारे में भी यहा शिकायत हुई। लेकिन खादों के द्वारा जितना लोगों को प्राप्त काम दे सकते हो, उतना ग्रीर कोई तरह से नहीं दे सकते तो। खादी बोर्ड में या खादी की स्टेडों में जो सत्याए हैं उनके अन्दर हिसाब किताब ठीक करना हो, तो वह ठीक है, करना चाहिये। परन्तु यह मुझे लगता है कि खादी को जरूरत नहीं है, ऐसा कहना ठीक नहीं हैं।

श्राखिर में मुझे यह कहना है कि डिकन्ट्रोल करना चाहिए। डिकन्ट्रोल न करने म कर्मचारियों को इन्टरेस्ट है, दूसरे हमारे विरोधों दल को इन्टरेस्ट है क्योंकि कन्ट्रोल करों तो उनके लिए झाड़ा करना श्रामान होता है कि यहा श्रनाज नहीं दिया, वहा श्रनाज नहीं दिया, हम हल्ला करेंगे, हम घिगव करेंगे, जा कर्मचारी है उनकों इन्टरेस्ट है ही, नहीं तो स्टाफ चना जायगा। ईश्वर को कृपा से इम साल मौसम श्रच्छा हो गया तो श्रापको डिकन्ट्रोल करना चाहिए श्रीर तब हमाी ये मुनाबते काफा कम हो जायंगी। ह एवं करने काफा कम हो जायंगी। ह

THE DEPUTY CHAIRMAN: Please wind up; you have taken 20 minutes.

कुमारी मानवेन वहलभभाई पटेल : मेरे पास अगर पाइन्ट्स है, मगर टाइम नहीं हैं।

SHRI T. CHENGALVAROYAN (Madras): Madam Deputy Chairman, I rise to give my sincere and staunch support to the Finance Bill porating the Budget proposals put up by our distinguished Deputy Prime Minister. It is not a mere conventional compliment that requires to be paid to him. He has clearly and ad-· mirably analysed the complex problems that are bedevilling our current efforts to put the economy on move. The various financial proposals have been received by various sections with different reactions but whatever may be the assessment the proposals, one thing is definitely clear that our Finance Minister has not made the nation's economy as his captive playmate. The curative action Finance Minister has that our sought to apply to revitalise the economy and bring it back to its pristine progress will certainly give us a sense of relief and today we find that in the efforts underlying the financial posals there is a certain amount gigantic attempt to tackle the recession that we witness in our economy. In such a big attempt, Madam Deputy Chairman, there is bound to be actions, distortions. If an attempt made at one place there is reaction in another place. On the whole the Finance. Minister has deployed Budget as a lever for uplifting economy out of its rut by a sort of what I may call a finance package. I therefore, find. Madam Deputy Chairman, that the Budget proposals in the Finance Bill are of a degree which is circumspective, which prospective and which is introspective. In assessing the financial proposals underlying the Budget have to take into account the great political change that is now brought about in the country and which has resulted in the alteration of the colour complexion character and the State , composition of Gov-"ernments and in view of this tre-

mendous change which has given a challenge to the federal spirit of our Constitution the Budget proposals will have a tremendous impact, know, Madam Deputy Chairman, some of those State Governments had made wonderful and romantic mises at the time of the election which they now find either difficult or impossible to fulfil and therefore make a dramatic demand on the Central Government resources our Finance Minister has therefore to take into account this aspect in framthe Budget, Madam Deputy ing Chairman, there is one other factor that we have to take into account in assessing the financial proposals embodied in the Finance Bill. Now for the last two years or more there has consecutive and continuous been drought which has created a grave shortage of food, cotton, jute sugarcane which in its tragic turn has affected our industrial operations and output. In this context no Budget could escape the impact of such shortages in vital sectors of our national life. There is yet factor which the critics of this Finance Bill may have to take into account and that is in times past our Finance Ministers would have had a sort of a guideline in the Five Year Plans but fortunately or unfortunately at present juncture there has been no formulation even in a draft form of the Fourth Five Year Plan and therefore it is that our hon. Finance Minister has to content himself drawing up the Budget for the particular year. It is not just fair to expect in these proposals those social and economic objectives and philosophy which would otherwise be reflected in a Budget had the Plan been completed. I am a dieharism the belief about the Plan, Madam Deputy Chairman. I feel that our Finance Minister has given a new look and has given a new thinking with regard to the size, scope and strategy of our Five Year Plan and in the context of the development of the several facts of our economic endeavour our Finance Minister has given a foreword

as it were to the new orientation to the purpose of the Budget and or the Plan. In that context the financial proposals are not only sensitive and selective but they are also sensible in regard to certain vital sectors of our development endeavour. Therefore, Madam Deputy Chairman, I do agree with those friends who criticise that the Finance Bill does not reflect that gigantic and stupendous that our development demands,

Madam Deputy Chairman, if we analyse the Finance Bill, what has been the strategy of the Finance Minister? I have analysed the approach in the Finance Bill and it is rather multilateral. He has stepped up certain provisions for increasing food production. He has also envisaged an enhancement of increase and tempo of exports. He has introduced and encouraged an era of liberalised imports. On the whole if we analyse and assess the proposals in the Finance Bill I have no doubt in my mind that they are going to stimulate in a remarkable manner our economic . effort and endeavour in these directions. If you permit me to assess some of the tax proposals that are contained in the Finance Bill I must at once state that for the first time in history of Budget of the Central Government the Finance Minister given concessions and reliefs not only after the Finance Bill has been passed but even earlier also. Particularly the allowance that he has given in respect of dependant parents and grandparents is a remarkable relief which I will rather interpret as provision for old age pension for aged parents and grandparents. His proposal for enhancing the surcharge limit in respect of unearned income is conducive to increasing the possibility and area of investment. Again we find what we may call reliefs for scientists, professors and research scholars and that is conducive to increasing the technological tempo and the temptation for the people to invest more and more in such endeavours. On the whole I have no doubt in my

mind that even in the case of porate sector his proposal for giving a certain amount of concessions to the small scale industry is a thin end of the wedge, if I may use that expression, for breaking the monopoly industrial life. Therefore I feel that the Finance Bill contains provisions not only of a financial nature but by and large they are such that consequence is going to be the introduction of a new era of industrial expansion.

III en a

On the expenditure side he has not starved any of our national effocts. He has not at ail reduced expenditure on vital sectors particularly with reterence to fertiliser. With reference to food production I see in the sions of the Finance Bill a great impetus being given and I can certainly visualise an era of increased agricultural operations. I also note that with reference to expenditure on defence the Finance Minister has taken care to see that in the name of economy, in the name of austerity, he has not at all interfered with the magnitude and the measure of expenditure on defence. At the same time he cautioned about the need for a certain amount of discipline in administrative expenditure even with regard to our defence effort. On the whole, I have no hesitation in respectfully paying this compliment that the Finance Bill has given a thorough review and a complete analysis of the economic malaise that our country suffers from. I would only conclude this observation, if I may. The Finance Minister has done the twin task of increasing the income without much hardship and of reducing the expenditure without any great hazard. The Finance Minister has considered the question of improving our industrial operations in the general context of our ecoomic recovery. Now, in this task the Finance Bill provides for certain important stimulants, so that we can see that, on the whole, nomic recovery is assured. I see this Finance Bill several new prospects. Continuity is maintained res-

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toration is achieved, stability is established, growth is guaranteed and, therefore, I feel that the Finance Bill will certainly start on a new era of faith and of confidence in our great effort to bring our country back to economic progress. A word more with regard to the suggestion...

SHRI DAHYABHAI V. PATEL: What about starvation?

SHRI T. CHENGALVAROYAN: I know, Madam, that, with reference to the question of starvation, which very much a magnificent obsession with my esteemed friend, Mr. Dahyabhai Patel, this Finance Bill starvationtaken note of certain affected areas and the provision the Finance Bill in that respect indeed laudable and comfortable. would only make this submission. heard some time back, perhaps in the Press, that there is a proposal to have an institute what is called an Industries Commission. There are views about it both against and for, but may submit in this context of considering the recovery of our national economy the setting up of what I may call a National Economics Commission for the purpose of examining completely and in all respects all the economic malaise from which we suffer. I would conclude by saying that this Finance Bill will start a new era of struggle, a new era of service, a new era of stimulation, so that when we work out the provisions of this Finance Bill we shall be content this phenomenon that our economy is taken out of the rut. The Finance Minister has to deal with a legacy of the past and he has to undo certain things and in that giantic task Finance Bill is a phenomenal success and I support it.

SHRI BALACHANDRA MENON (Kerala): I dam, I agree with one statement of the previous speaker that this is a continuation of the previous

policies, but then it is a continuation of the policies which brought about the complete disruption of the Third Plan, a continuation of the policies which have ended in our having no Plan at all. I do not see there is any break with the past and if there is no break with the past, what is going to happen to our country is only this -a complete disruption in our economy. The recession which today you say is a recession will finally end in a complete economic collapse. I do not believe that we are getting out of the rut. We are getting more and more into the mire and I do not think that the present policies will ever take us forward. I am afraid that it may take us much more backward. Now, economic crisis that is slowly developing even in advanced countries like America, West Germany and England, is engulfing us also and it is rather painful for a country like India which is only an industrially avanced agrarian country. This _is its position. Among the recent liberated countries, of course, India is industrially vanced, but its main base is agriculture and its agriculture has completely collapsed. Is it mainly due to the failure of rains for the last two or three years. or is it because of the wrong policies pursued by this Government? Why is there such a crisis in agriculture? Why is it there is so much of crisis in agriculture-based industries? Why is it there a crisis in the industrial sector also? Is there any among our people who are not affected by this crisis? Do you mean to say that it is after all only a temporary recession? No. It is a crisis of worst magnitude. I can only say that if political parties today seriously understand the implications and try to find a way out of it, there may be a possibility for recovery. Of course, various political parties think about it and speak about it. but when comes to the question of action, nothing will be done. For example, beautiful resolutions are passed by various political parties, including the Indian National Congress, but they are never implemented. Take, for example, the

stand on bank nationalisation. You will never take a bold stand on this. You are still thinking of social control. You still think that by such jugglery, you will be able to by-pass the issue. Your failure to take a bold stand only ends in helping the monopolies more and more, as each year proceeds. As every Plan works we see that the Of gets strengthened. monopoly course, there are friends who would like to see that much more freedom is given to the monopolists and there should be a half to all Plans. They want a plan holiday. There are friends who would even say that we should open our doors completely for penetration of foreign capital. There are so many who would like the ruling party to do it. Are we serious about an independent economic stand for our country? We have seen that the help of foreign monoonly strengthened polists has Indian monopolists here. I would, therefore, request that all those patriotic elements in our country, those who honestly believe in socialism, should come forward and take a bold stand and see that no more allowance is given to foreign capital in our country. A very definite stand against monopoly, a bold stand favour of bank nationalisation, these things are done, we can get out of this rut and that is what is mainly required.

I want that the agrarian crisis that we are in must immediately be over by a very bold stand and the Government should insist on all State Governments, whatever be the complexion of the State Government, that they bring about immediate land reforms. The fake land reforms that we have got here have only helped small section of the old feudalists to come forward and take the garb of capitalist landlords. Nothing more can economy. Bold steps thwart our will have to be taken. The peasant must be assured of his land. If this is done, certainly there is a way out. There is no use talking about Naxalbari and all that. Everybody knows. why this has happened. It is a question of the dispossession of the peasant of his land. So, they are terribly frightened and they are going back to. their primitive bows and arrows. Of course, that is not a solution. A bold step will have to be taken by you to see that the peasant is given rightful place. If once that is done, if the landlord system is ended and the rent-receiving system is ended, if the village economy revives, the sants will have sufficient purchasing capacity. It is from the villages that we have to start and we must tainly remember Mahatma Gandhi's. insistence on that. I would therefore say that the rebuilding of our village economy along with the development of modern village industries must be the basis, and that is the way to get out of the muddle.

We have seen how devaluation has hit us. However much we try export, I do not believe that we will be able to export as much as enable us to get sufficient foreign exchange for rebuilding our industries. What we have to do is to have our own industries with import substitutes and try as much as possible not. to get much of foreign help. Only in: such sectors where we definitely require such help we may allow and nothing more. For example, rayons, plastics and oll that get much of the scarce foreign exchange now. That must be stopped. None of them should be allowed foreign exchange. now. That must me stopped. Noneforeign of them should be allowed exchange. Wherever it is possible wemust have priority rearding foreign. exchange utilisation. My plea is that there should be better planning, more planning. I would even request that the Government must seriously think why the State sector should not now be expanded to even some of the consumer industries. With all the fects we have in the State sector, with all the attacks that we have against the State sector, with all the against slander that we have

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State sector, we must after all realise that it is only for the last ten fifteen years that we have attempted to build up a State sector. Of course there is much bureaucracy. They have not been able to adjust themselves to the new situations. But our young graduates are coming out from colleges. We can take them even as ordinary workers, those graduates and others, train them up and get them as managers soon. With the new section of managers which we produce we must see that the State sector becomes a positive thing, and no attack on that should be tolerated. Bureaucracy certainly we will eliminate, and the new technical personnel that we bring up must be in a position to help us to get out of the present muddle in which we are now. I would suggest that in the case of the sugar industry, textile industry and some of these industries, the State sector should expand. We have come to a stage where there can be no more talk about the two sectors being balanced. It is not possible. I not say that you should launch an attack on all of the private industries. Expansion of the State sector is the only proper way out. This is what I feel about our industrial position.

About the agrarian problem what I have to say is that we must have an all-India outlook. Unfortunately today the question of food has turned out to be the question for each State. Each State has its own method of procurement. We have seen how has affected some States which are not able to produce enough to feed their own people. What has happened? In a place like Kerala where we have got very little land, where production per acre is much more than in other States, we are not able to feel the people. Not because there has not been an honest attempt. Every honest attempt was There is not much of land which is not cultivated in Kerala. It either produces agricultural goods

which are meant for export or for food, and whatever little forest we have got the maximum return. As such I would say that the food policy should be the same for all the States, and procurement should be made from every State, whether it is a surplus or it is a deficit State, on the same basis so that we can have an all-India policy. Without that it will create much more trouble. Even as it is, on the question of language, on the question of backwardness of certain areas which have not come up to the level of other State, there is sufficient discontent, and the food problem will increase it much more. Food must have a national policy. I would therefore suggest that as it is, this Budget, this Finance Bill and policies followed therein will not help us. But the ruling party should seriously take note of these. The only way to get out of the rut is to end the disparities which are there today between States, solve the question of food on a national basis, take up industrialisation of backward areas and treat India as one.

श्री रामकुलार भुवालका (पश्चिमी बंगाल) : उपसभापति महोदया, उप प्रधान मंत्री एवम वित्त मंत्री श्री मोरारजी भाई देसाई ने बजट प्रस्तावों में हाल ही में जो रियायतें श्रीर छुटें दी हैं उनका मैं स्वागत करता हूं। विशेष कर दलाली श्रौर व्यवसाय पर उद्गम स्थल से कर वसूलने संबंधी दिशा में दी गई छ्ट का सभी समझदार लोगों <mark>द्वारा स्वागतः</mark> किया जाएगा ।

THE VICE-CHAIRMAN SHRI M. P. BHHARGAVA in the Chair].

लेकिन इन छोटी मोटी छटों भ्रौर रियायतों से देश की वर्तमान भ्रार्थिक स्थिति पर विशेष प्रभाव पड़ने की ग्राशा नहीं की जा सकती । देश के भ्रर्थतंत्र का चित्र बडा निराशाजनक भ्रोर दुखद है। उत्पादन भ्रोर निर्यात में

कमी ग्रौद्योगिक क्षेत्र में ग्रराजकता दिन प्रति दिन बढ़ती हुई मंहगाई ग्रौर पूजी का ग्रभाव समुचे जन जीवन को प्रभावित करने वाले तत्व हैं। ग्रार्थिक एवं ग्रौद्योगिक क्षेत्र के विकास मे जडता नही ग्राई है बल्कि ह्नास हो रहा है जिसे यदि समय रहते न रोका गया, तो हमाार सारा ढांचा लडखड़ा जाएगा । गिरने से कुछ समय तक रोका भ्रवश्य जा सकता है पर उसकी भ्रायु नही बढायी जा सकती। ग्रायु बढाने के लिए सजीवनी की ग्रावश्यकता होती है । हमारे वर्तमान ह्वासशील ग्रर्थ तंत्र के पूनर्जीवन के लिए भी संजीवनी की जरूरत होगी।

भ्रौद्योगिक भ्रराजकता चिन्ता का विषय है लेकिन स्रौद्योगिक ह्न स इससे भी स्रधिक चिन्तनीय विषय हे । पुलिस ग्रौर डडे के सहारे से व्यवस्था तो पुनः स्थापित की जा सकती है लेकिन ह्न स को रोकने मे ऐसा कोई उपाय कारगर नही हो सकता। उसके लिए तो विशेष म्रार्थिक वित्तीय ग्रौर टेकनिकल उपाय ही खोजने होगे । मेरे प्रात पश्चिमी बंगाल में उद्योगो का हाल बुरा है । कलकत्ता भारत का सबसे बड़ा नगर है। वहा स्थिति यह है कि लोहे ग्रौर इजीनियरिंग के ग्रनेक छोटे छोटे कारखाने बद हो गए है स्रौर बड़े कारखानों की हालत खराब है। एक स्रोर घेराव स्रौर दूसरी ग्रोर ग्रार्थिक मन्नी उद्योग इन दो पाटो के बीच पिसे जा रहे है। बाजार में जान नहीं रही है। जमीन की कीमते लगभग 40 प्रतिशत कम हो गयी है। नये मकान बने है लेकिन निजी फ्लेट खरीदारो के बजाय बेचने वालों की संख्या बढ गई है। पहले मकानो में निजी फ्लेट हाथो हाथ बिक जाते थे लेकिन म्रब कोई ग्राहक नजर नहीं ग्राता । दूसरी ग्रौर बेकारी श्रौर बरोजगारी भी बढ़ती जा रही है। कारखाने बद होने से अनेक प्रशिक्षित कर्मचारी भी फुटपाथो पर ग्रागए हैं। ग्रभी देश का **ब्राधिनकीकरण हो भी नहीं पाया है लेकिन** लगभग 2,3000 इंजीनियर बेरोजगार पड़े '946 RSD-6.

हैं । ग्रौद्योगिक एवं ग्रार्थिक ह्नास के कारण देश अपनी बढ़ती हुई वैज्ञानिक तथा तकनीकी क्षमताश्रो का उपयोग करने में ग्रक्षम हो गया है। इस लिए इंजीनियरिंग ग्रौर तकनीकी कालेजो मे छात्रों की प्रवेश सख्या सीमित कर दी गई है। हमारे देश के वैज्ञानिको को विदेशों में जाकर रोजगार खोजने पड़ते हैं । वस्तुस्थिति यह है कि हम काफी पिछडे हुए होने के बावजूद तकनीकी का ग्रायात करने के बजाय ग्रपनी प्रशिक्षित प्रतिभाग्रो का निर्यात करने लगे है। मंहगाई का हाल यह है कि सन् 1951 के बाद इन 16 श्रौर 17 वर्षों मे स्नावचेयक जीवनोपयोगी वस्तुत्रों के देशनाक ग्रढाई ग्ने से ग्रधिक हो गए है। जो व्यक्ति सन् 1953 मे 100 ह० मासिक वेतन में गुजारा कर लेता था उसे म्राज उसी स्थिति मे गुजारा करने के लिए कम से कम 252 रु० मासिक वेतन की जरूरत होगी। चूकि महगाई के अनुपात मे समृद्धि नहीं बढी है इसलिए कर्मचारियों में व्यापक ग्रसंतोष है जिससे उत्पादन पर प्रतिकृत प्रभाव पड रहा है। इस प्रकार समाज के सभी वर्ग ग्रसन्तुष्ट ग्रौर दुखी है । योज गर्ने ग्रपने उद्देश्य में पूरी तरह विफल रही है स्रौर देश पर विदेशी ऋण का भार इतना बढ गया है कि सूद चुका पाना भी कठिन हो गया है।

Bill, 1967

यह तो सही है कि देश मे कारखाने बढ़ें हैं--सरकारी क्षेत्र मे भी ग्रौर नीजि क्षेत्र मे भी। लेकिन ग्रार्थिक ह्नास ने उन्हे मुनाफो के बजाय घाटो की स्रोर प्रवृत कर दिया है। खाद्यान्न के उत्पादन मे वृद्धि न होने के कारण हमे हर वर्ष खाद्यान्न का भारी स्रायात करना पड़ रहा है जिससे हमारा सारा ढाचा बिखरने लगा है श्रीर कार्यक्रम ढीले पड गए है । मुद्रा स्थिति की रोकथाम नही की जा सकी है। इसे स्थिति में केवल एक ही मार्ग रह गया है स्रौर वह यह है कि हम स्रपने खाद्यान्न उत्पादन में वृद्धि करके ग्रात्मनि भंर

[श्री रामकुमार भुवालका]

बनें । कारखानो में भी उत्पादन बढ़ना चाहिये लेकिन जब तक माल की खपत ग्रौर निर्यात बढ़ाने की समुचित व्यवस्था नहीं होगी उत्पादन वृद्धि से लाभ के बजाय हानि ही होगी । ग्रभी जूट उत्पादों के निर्यात मे भी कमी हुई है पाकिस्तान इस क्षेत्र में हमसे ग्रागे निकल गया है ग्रौर हम प्रतिद्ववंदिता में टिक नहीं पा रहे हैं ।

भ्रौद्योगिक विकास भ्रौर प्रसार के लिए पंजी चाहिए। पुजी की व्यवस्था हो जाने पर बाकी सभी व्यवस्थायें ग्रपने ग्राप हो जाती हैं। स्राज स्थिति यह है कि पूंजी बाजार निर्जीव पड़ा है। नये शेयरों के ग्राहक तो दुर्लभ हैं ही पुराने कारखाने चलाना भी मश्किल हो रहा है। पहले जुट मिलों में जुट के सेल डाक्मेंट देते ही 2, 3 दिनों में भुगतान मिल जाते थे पर ग्राज दो तीन महींनों तक हंडी पर भी रुपए नहीं मिलते है। हर रकम के कामों से माल की सप्लाई पर रुपयों का भुगतान बहुत देर से मिलने पर सारा ढांचा बिगड़ गया है । सूद की दरें भी बहुत बढ़ गयी हैं और कर्जा लेकर कोई छोटा मोटा काम करना लाभप्रद नही रहा है। अवस्था तो इतनी बिगड। हुई है पर सुधार की आशा नज़र नहीं आती। श्री वित्त मंत्रो ने हाल ही अपने एक वयान में कहा है कि ह्वास का दौर ग्रस्थाया है। मैं कामना करता हूं कि कि उनकी भविष्यवाणी सहा सिद्ध हो लेकिन अभी से मुझे ऐसे ग्रासार नजर नहीं ग्राते। जहा तक मैं समझता हु, देश पर ऐसा सकट पहले कभी नहीं आया । हमारो सामाओं पर भी हलचले हा रही है। अतः सकः बहुमुखी है। सरकार को इस ग्रोर ध्यान देना चाहिये।

2 р. м.

क्यों ज्यों कर बढते जाते है, त्यों त्यों ममस्याएं भी वढती जाती हैं। करो से राजकीय की श्राय तेजी से बढ रही है पर इस राशि का उपयोग सही तरीके से नहीं हों रहा है। गैर उत्पादक तथा ग्रनावश्यक मदो पर खर्चे बढ रहे है। सन 1956 से 1966 तक 10 वर्षों में केन्द्रीय सरकार के राजवित कर्म-चारियों की सख्या 18 हजार से बढ़कर 37 हजार और नोन जेटेड कर्मचारियों की संख्या 16 लाख संबद कर 23 लाख हो गयी है। यही कारण है कि सरकारी कार्यवाहियो अर गतिविधियों में बढोतर। के कारण नये नये पद उत्पन्न हुए है पर नयी प्रशासनिक तकनीको के विकास में फलस्वरूप पुराने पद भी समाप्त होने चाहिये थे। वित्त मत्री माने या न माने. लेकिन यह मत्य है कि मरकार धर्मशाला बन गयी है।

सरकारी खर्चे का दूसरा सब से वड़ा मद है सार्वजनिक क्षेत्र । कुछेक को छोडकर प्राय: सभी सरकार। कारखाने घाटे में चल रहे है श्रोर श्रनावश्यक व्यय हो रहा है । श्रभी जुन मास में दुर्गापुर कारखाने के बारे में पाडे रिपोर्ट प्रकाश में आई । रिपोर्ट के अनसार, दुर्गापूर कारखाने मे मन् 1965-66 दो वरोड़ रु० का घाटा हुम्रा जो 1966-67 में बढ़कर 13 करोड तक पहच गया। इसी प्रकार फर्टेलाइजर निगम को भी 1964-65 26,25, 878 रु० का शुद्ध लाभ हम्रा था जबिक 1965-66 में कूल 43,48,390 रु० का गद्ध लाभ हुन्ना, मुनाफे में करोड़ों की कर्मा ग्राई, भारतीय विमान सेवा निगम में भी घाटा बढ़ता जा रहा है। विमान सेवाग्नी के राष्ट्रीयकरण के बाद दो तीन वर्षों तक घाटा हुन्ना था लेकिन 1964-65 मे 1.64 करोड रु० का ग्रौर 1965-66 में 39 लाख, रु० का लाभ हम्राथा। इसी सस्था को 1966-67 में 4 69 करोड़ ६० का घाटा

हुआ, जिसके फलस्वरूप यात्रा भाड़ों में 15 प्रतिशत वृद्धि करनी पड़ी। ग्राज मुझे द्वपने एक प्रक्रन का जवाब मिला जिसमें यह बतलाया गया है कि 110 लाख रुपये की 262 मशीनें गोदामों में बगैर बिकी पड़ी हुई है। यह वात मेरी समझ में नहीं ग्राई कि दो तीन वर्षों से ये मशीनरा क्यों नहीं बिक रही हैं। मैं अपने सवाल पर सप्लोमेंटरी स्वाल नहीं कर सका क्योंकि सवाल सामने नहीं आया और ऐसा माल्म होता है कि सरकार का काम जरा ढीता है। इस प्रकार मरकारी उद्योगों में घाटे बढ़ी जा रहे हैं ग्रीर म्नाफे घटते जा रहे हैं। मार्वजनिक क्षेत्र की उद्योग नीति भी दोषपर्ण है । जो माल निर्जा क्षेत्र में पर्याप्त बन रहा है उसी माल के उत्पादन के लिए मरकारा कारखाने खोलना कहां तक बद्धि-मानी को बात है। इंजीनियरि एसोसिएशन ने हाल ही में न्द्रीय सरकार को तार भेज कर यह अनरोध किया है कि भारो इंजी-नियरी क्षेत्र में सरकार द्वारा ऐसे उत्पादनों के लिए कारखाने खोलना घातक होगा जो निजी क्षेत्र में पर्यात कि से उत्पादित हो रहे हैं। इसके बजाय सरकार का कृषि के ग्राध-नीकरण श्रीर विकास पर जार देना चाहिए ताकि इंजोनियरि उद्यो को भी पुनर्जीवन प्राप्त हो।

मेरे कहते का स्राणय यह है कि सरकार मार्वजनिक धन को काफा दुरुपयोग कर रही है। यदि सरकारा कारखाने मृनाफे में नहीं चन सकते तो बद कर देने चाहिए या निजा क्षेत्र को मौंप देने चाहिए स्रोर इन प्रकार धन की बचत हो उनमे करों में रियायों दी जाना चाहिए ताकि निजा क्षेत्र के कारखानां में उत्पादन बढ़ सके, लोगां को राजगार मिले स्रोर प्रतिमाजाला उद्योगपतियां को हर तरह सं गोत्नाहन दिया जाना चाहिए। उद्योगों के लिए पूजी का व्यवस्था का जानो चाहिए स्रोर कृषि उत्पादन बढ़ाने तथा जनसंख्या

वृद्धि सीमित करने की ग्रोर विशेष ध्यान दिया जाना चाहिए ।

कुछ क्षेत्रों में ग्राम बीमा ग्रौर बैंकों के रार्प्ट्राकरण की मांग जोरों पर उठाई जा रही है। सभी जानते हैं कि बैं कों से उद्योगों को काफी लाभ है। सारा लेन देन बैंकों के माध्यम से हो रहा है। यदि बैकों का राष्ट्रीयकरण कर दिया गया तो वहां भी अव्यवस्था और अकर्म-ण्यता दाखिल हो जाएगी जिससे उद्योगों में कामकाज पर प्रतिकृत प्रभाव पड़ेगा । सार्वजिनक क्षेत्र के बड़े से बड़े समर्थक भी इस तथ्य को नजरम्रदाज नहां कर सकते कि मार्वजनिक क्षेत्र में ग्रकर्मण्यता, ग्रीर ग्रव्यवस्था का बोलबाला है । जीवन बीमा निगम के कार्य कलाप भी ऐसे नहीं रहे है कि सामान्य बीमे के रार्प्ट्रायकरण की कामना की जाए। हमें सैद्धांतिक कट्टरता के बजाय देह हित को ग्रधिक महत्व देना चाहिए। जब तक मार्वजनिक क्षेत्र ग्रपनी कमजोरियों से मुक्त नही हो जाता श्रौर स्रौद्योगिक प्रबंध की क्षमता स्रजित नहीं कर लेता तब तक किसी भी उद्योग का राष्ट्रीय-करण अहितकर ही होगा।

ग्रंत में सरकार का ध्यान सीमायी खतरे की ग्रोर प्राक्षित करना चाहूंगा । हमें पिछले ग्रनुभवों से लाभ उठाना चाहिए। ग्रंपनी प्रतिरक्षा दूसरे के ग्राग्वासनों एर गरवी नहीं रखी जा सकती। मध्य पूर्व के युद्ध से परावलम्बन का दुष्परिणाम स्पष्ट हो चुका है। हमें ग्रंपनी रक्षा स्वयं ही करनी होगो। ग्रंतः सरकार को सभी घिद्यालयों में मैनिक शिक्षा ग्रंपनिवार्य कर देनो चाहिये। इनसे न केवल योद्धा वृत्ति पनपेगी बल्कि ग्रंपनुशासन भी प्रवल होगा। हमारी नयी पीढ़ी में ग्रंपनुशासन होनता का भारी जोर है। ग्राज केवल ग्रंपुशासन राष्ट्र ही प्रगति कर सकता

[श्री रामकुमार भुवालका]

है। ग्रतः नयो पीढ़ी में ग्रन्शासन का भावना भरने के लिए छात्रों को स्रनिवार्य सैनिक शिक्षा की व्यवस्था बहुत जरूरी है।

इन शब्दों के साथ मैं फिर उपप्रधान मंत्री तथा वित्त मत्रो श्रा मोरारजी देसाई को धन्यवाद देता हुं ग्रौर इस विधेयक का समर्थन करता हं।

SHRI T. N. SINGH (Uttar desh): Mr. Vice-Chairman, Sir, we need not go into the details of the various provisions of this Finance Bill. What is more important is that we should go into some of the trends that are revealed by this Finance Bill and review the financial measures taken from time to time. It appears that of late, during the last six seven years, we have been resorting more and more to indirect taxation to raise revenues and meet our deficits. The position in 1960-61 was that there was a total revenue of Rs. 390 crores from excise duties. As against that, today in the 1967-68 Budget the estimated revenue from excise duties is of the order of Rs. 1,201 crores. That is a rise of 300 per cent in the course of six or seven Correspondingly, the direct taxes which also include corporate taxation rose from Rs. 272 crores in 1960-61 to Rs. 629 crores in 1967-68. This is a rise of 225 per cent in the course of six or seven years. I think that it is very necessary for us to consider this aspect, especially in today's situation. for indirect taxes have the effect of raising the prices. We are today witnessing a strange phenomenon, rather an unusual situation. Whereas there may be a slump or a price-fall in certain sectors by and large, the prices generally continue to rise. One of the classic examples today is that of iron and steel. Iron and steel is in surplus production today. Most categories of steel except for galvanised sheets are in surplus and yet the prices of steel of various categories have gone up and that too, to my regret, with Government approval. Similarly. I am afraid, is going to be the case with coal. Though there is a surplus, a surfeit, of coal today, it is quite likely that after decontrol the prices of coal will go up.

Why should this occur? I think this is a situation which should make us sit up and understand as to how this happens. According to me, there is not so much of recession as distortion of the economy. There is real distortion all round today. It occurred in various sectors of economy and we have got to take steps to correct it. Mere conventional methods of dealing with recession will not help us. I can assure the House with all the knowledge that I possess or the experience that I possess that any conventional methods to the recession will not meet the situation because it is not an actual situation of recession; it is a situation of distortion of our economy and we have to deal with it accordingly.

There are certain disturbing factors which have been in operation for the last few years and which have led us to this position. Let us examine those fectors first before we try to remedy the situation. I have, much to my regret, noticed that we abandoned almost virtually, what is called, our Plan. \mathbf{T} his democratic planning was a pioneering effort by India. Under the leadership of Jawaharlal Nehru we started democratic planning as a method of taking our country to higher economic goals. But we faltered. We made mistakes. There were obvious mistakes of both planning and implementation and the result today is that we are on the verge of abandonment of the Plan. It is the second year of the Fourth Plan and yet we have no Fourth

Five Year Plan in sight. What we are presented with by the Planners is an annual Plan for 1967-68, that too much after the Budget has been If that is the only effort presented that the Planning Commission has made, it might as well not have made that effort because we knew were going to be major investments in the various Plan projects in the current year from the Budget presented by the Finance Minister.

There too, the position as revealed is rather distressing. Out of a total of over Rs. 2.200 crores of investment in the public sector projects in various sectors of the economy including Education and Health-both States as well Central investments—as much as 1,030 crores is due to resources accruing from foreign aid. That is, well-nigh 5 per cent. of resources today are available because foreign aid is forthcoming. Is a satisfactory state of affairs, I would ask the House. Personally I am very much distressed.

Sir, I never thought that Planning would lead us to the position that we are in today. When we made our Second Plan, hardly one-fourth was the foreign aid content of that Plan. Similarly, in a Plan of Rs. 7,500, about Rs. 2.000 crores was the foreign aid element in the Third Plan. The rest was for repayment purpose. Now today almost 50 per cent. foreign aid element.

People talk of PL, 480. Our revenue, as counterpart funds of P.L. 480 and is of the order of Rs crores. I wonder if we really mean to stop this P.L. 480 or not. If for some reasons, or if we have a bumper crop we do not need to import these foodgrains, what will happen to our resources position? I agree, if pos-

sible, we should not import foodgrains from America. But the accruals therefrom today are of the order of Rs. 285 crores. In the event of stoppage of PL. 480 and will there not be a bigger gap in the Budgetary resources? There will be a gap of the order of 285 crores annually pity of it is that nobody is aware of the serious consequences of foreign aid on our economy I have been for some time now, urging inside this House and outside, the need for selfreliance. But unfortunately there are very few people who have responded to my suggestion. We all talk the spirit of self reliance is gone.

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Sir. when Gandhiji was alive, he taught us the way of swadeshi It is through swadeshi that we got swaraj. He told us that we should use only those things which are manufactured here even though they may not be first class material. We used to wear articles which were second rate in quality. But we used them deliberately. We did not go in for first class things. One of my strangest experiences as a member of the Planning Commission was when we were considering the case of a rayon licence. As usual, having been brought up in the Non-Cooperation Movement, I felt as member incharge of Industry in the Planning Commission, why should we add to our rayon production capacity when rayon is hardly used by more than 5 per cent, of our population?

Why should this investment not go to more important sectors which would meet the need of the common And much to my regret, I found myself in a minority of one. There were present in the meeting the Finance Minister the Deputy Chairman, the Industry Minister, and they all voted for the additional rayon industry to be established. It may be a desirable thing to have the rayon industry but not at the cost of more important things. That is what should always remember.

[Shri T. N. Singh.]

Planning requires a high sense of priorities. Without proper priorities we cannot implement the Plan properly. And that unfortunately has been lacking. I do not mean to say that we have not achieved much. great deal has been achieved. is true. But the fact remains that there have been a number of distortions in our economy. We have got industries which today are highly dependent on imported components and raw materials. Very sophisticated, first class industries, but cannot run for a single day if they do not get imported components spares and raw materials. If that is so, we might not as well have established those industries. What position the today? We have gone and begged the U.S.A. and other countries for an annual loan of the order \mathbf{of} Rs. 450-500 crores on maintenance account to keep our industries going. That is the situation. I remember, not long ago, soon after the Pakistani industrialists after industrialists came to me and said that India needed exchange large foreign resources for military hardware. In view pressures on our foreign resources, they would improvise some kind of things to substitute imported components and raw materials. And many industries were kept going in in this those months after that word went Soon round that any amount of foreign exchange was available for maintenance of imports and they switched over to imports with the result that today they are importing raw material component and other things on maintenance account to the tune of Rs. 450 erores every year and yet our industries are not running to capacity. That is the situation.

There is demand for more and more imports on the other hand. We are so much dependent on foreign know-how and foreign imports that most of our industries today will close down if we cease to get those aids.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You have two or three minutes more.

SHRI T. N. SINGH: Thank you. That is the sorry state of affairs. So I personally feel that it is high time that we sat up and did a little rethinking. Our economy is in doldrums. I do not know, if things go on as they are going on, how will our economy survive future, more serious strains that I foresee.

Sir, I had no intention to speak on the Finance Bill. But I thought as we have all along felt our fiscal measures as one of the instruments of keeping the economy on an even keel, I might as well participate in it. I began by saying that the indirect taxation has been going up. There is distorition in our prices. Our price policy, unfortunately, has been one only giving a stated margin industry over whatever the to production. There cost of has no cost-consciousness. That been policy. And been our prices have gone up, we have got more and more revenue from excise duties and also from income-tax. This kind of unnatural growth in our incomes and also in prices has distorted the economy completely. I agree we have to fight recession. But if you want to restore our economy to a healthy condition, I personally think that it is very essential to recreate a sense of cost-consciousness. Prices are high enough and there is a continuous pressure on prices and there will persist inflationary trends. And what is worse, we are being priced out of the international market. We cannot sustain our economy and import maintenance goods by exporting. This the situation. We have got to remedy this situation. Therefore, my solution will be that we should remedy this state of affairs by being costconscious. The principle of agreeing to prices mainly on the basis of inflated figures of cost of production should not be adhered to, because that removes all cost-consciousness from industries. And secondly, what is very important is that we must learn self-reliance. I am glad the Finance Minister is here. I would urge on him very humbly that this liberalisation is killing the spirit of self-reliance. It looks all right today because it seems to be helpful to us. I wish we could do something about it. If we don't do it and we go on relying more and more on maintenance imports, as we are doing today, I think we cannot set right our economy. I had a number of things to say but some other occasion will come when I would place before this House my views as to what should be done about this economy, about planned development and implementation methods. I do not want to take more time of the House. As it is, I have already taken more time than I should have. Thank you very much.

श्री निरंजन वमः (मध्य प्रदेश)ः श्रीमन्, हमें यह जान कर वडा ग्राश्चर्य हम्राकि हमारे बहुत से काग्रेमी मित्रों ने सैकडों ग्रौर महस्त्रो गलतिया फाइनेन्स बिल में बताई, लेकिन अन्त में उसका स्वागत ही किया। गलतियां बताने के बाद स्वागत करना कुछ ठीक नहीं मालूम पडता । अभी जो क्छ भी सदन में कहा गया है उससे एक बात की पृष्टि होती है, जैसी कि संस्कृत साहित्य में एक कहावत है कि कंचन में सब गुण रहते हैं

श्री र जनारायण (उत्तर किन्तु सुगन्ध नही।

श्री निरंजात वर्मा: उसी प्रकार से फाइनेंप बिल में भी देश का ग्राधिक ढांचा निहित रहता है। ग्राज देश में जो कुछ भी हालत हो रही है उसको देख कर हनें ऐमा लगता है कि हम प्रगति की तरफ नहीं जा रहे हैं। ग्राज हमारे यहां पर ठीक उसी प्रकार से काइसिस है जिस प्रकार की कि ग्रमरीका के राष्ट्रपति के सामने उस समय थी जब उन्होंने

'न्युडीलं की पालिसी प्रस्थापित की थी। ग्रगर यह कहा जाये कि ग्राज से 300 बरम पहले फेच रिवोल्युशन के समय जो कठिनाइयां थी वे कठिनाइया ग्राज विद्यमान हैं यहा पर तो सही होगा । अगर उन कठिनाइयो को हम ऋपने सामने ठीक प्रकार से रखें तो मैं समझता हं कि हम इस क्रार्थिक संकट से पारहो कर भारतवर्ष के लिये एक ग्रच्छा प्रशासन दे सकेंगे।

यह बहुत प्रमन्तना की वात है कि हमारे मंत्रिमंडल में जो सब से वरिष्ठ ग्रौर योग्य मित्र श्री मोरारजी देसाई हैं उनके पास वित्त का मंत्रालय है, लेकिन उसमें भी कुछ सुधार की ग्रावश्यकता है। ग्रगर हमारे देश में खाद्य की समस्या बहुत बड़ी न होती तो हम उनसे अनुरोध करते कि अपने देश की जिननी म्रामदनी है उसका एक बटा तीन भाग सेनाग्रो पर खर्च किया जाता, लेकिन अपने देश में, वास्तव में, जब खाद्य की कमी है तो ग्रौर बहुत सी चीजों में कमी करके सबसे पहले खाद्य समस्या पर ध्यान देना होगा । हमारे यहां पर खाद्य समस्याग्रों की तरफ ग्रभी बहत ध्यान नहीं दिया गया। उसका कारण यह है कि हम वडी बडी योजनाए बनाने में संलग्न रहे, हम बड़े बड़े तालाबों श्रौर डेमौं की बात सोचते रहते हैं ग्रौर छोटी चीजों की तरफ हमारा ध्यान नहीं गया । उसका परिणाम यह हुआ कि 20 वर्षों में योजनाएं भी धरी रह गई ग्रीर हमारी प्रगति का मार्ग भी ग्रवरुद्ध होता गया । बड़ी योजनाग्रों से कितना नकमान पहुंचता है उसका एक विवरण स्रापके मामने देता हुं । मध्य प्रदेश में एक चम्बल नदी है। उस पर एक बाध बांधने के लिये वहा की सरकार ने केन्द्रीय मरकार की ग्रन्मित से साढ़े 4 करोड़ रुपये की योजना रखी। उममें 93 लाख रुपया खर्च कर दिया गया और खर्च करने के पश्चात जव यहा के इंजीनियरों ने वहा की साइट का निरीक्षण किया तो यह बड़े दुःख की बात

[श्री निरजन वर्मा]

है कि 93 लाख रुपये खर्च करने के बाद उस योजना को छोड़ कर तीन मील नीचे ले जाया गया श्रौर राजस्थान की सीमा में चम्बल बाध का निर्माण किया गया। 93 लाख रुपया हमारे राष्ट्र का व्यर्थ चला गया। इसी प्रकार से बहुत सी बड़ी बड़ी योजनाए हैं, जिनसे कोई लाभ नही हम्रा। चम्बल योजना के बाद आज देश में न तो कोई नहरो का पानी दिखाई पडता है और न उससे कही बिजली दिखाई पडती है। तीन वर्ष से मध्य प्रदेश में चम्बल से बिजली ग्राने वाली थी, वह वैसी ही पडी हुई है। ठीक इसी तरह से दूसरी तरफ दुष्टिपात करे हमारे राष्ट्र की श्रामदनी का एक बटा तीन भाग खाद्य की तरफ खर्च करे, एक बटा तीन भाग सेना पर खर्च करे, तो शेष एक बटा तीन भाग जो रह जाता है उसे दूसरे कामो मे खर्चकर मक्ते है। यह सब समय के लिये ठीक नहीं है, लेकिन वर्तमान परि-स्थिति मे स्रावश्यक है। सेना के तीनो स्रगो पर म्रधिक से म्रधिक रुपया व्यय करना चहिये। हमारी जल, थल श्रौर नभ तीनो प्रकार की सेनात्रो की बाहर की सेनात्रो के मुकाबिले में सख्या भी कम है श्रौर साधन भी उनके कम है। हम बहुत ज़ोर से अपील करते है कि शासन का ध्यान उस ग्रोर जाये।

इसके ग्रतिरिक्त हमारे यहा पर ग्रौर भी बहुत सी कमिया है, जिनकी तरफ ध्यान दिया जाना अत्यन्त आवश्यक है। यह कितने दृख की बात है कि हमारे यहा पर 18 स्रौर 19 भ्ररब की स्नामदनी है स्रौर खर्च 23, 24 श्ररब का है। इस ग्रामदनी का एक बटा छ: हिस्सा बाहर से ग्रन्न मगवाने मे खर्च होता है। अगर यह एक वटा छ हिस्सा बाहर न भेज कर किसी न किसी प्रकार से साधनस्त्रोत ढ्ढने पर लगता तो हम इस दिशा मै बहुत भ्रागे बढ़ जाते । हमारी सरकार ने इस दिशा में कोई कार्य नहीं किया। निश्चित

रूप से मरकार हमेशा ईश्वर को दोष देती रही और प्रकृति को दोप देती रही, लेकिन स्वय उसके दोष के कारण यह स्थिति आई है।

Bill, 1967

हमारे यहा पर चम्बल नदी के किनारे जो बहुत सी भूमि पडी हुई है, अगर उसे समतल करा दिया जाये, तो उससे दो समस्याये हल हो जायेंगी। एक तो चम्बल के बीहड जो म्राज बहुत सी डकैतियों के स्रोत है उनका निदान मिल जायेगा, दूसरे वहा पर खेती के लिये बहत अधिक उपजाऊ जमीन मिल जायेगी। सरकार ने 10-12 वर्षों में उसके सम्बन्ध में कुछ नही किया। हजार, दो हजार म्पए खर्च करके वहा काई प्रगति हो सकती है, हम ऐसा नहीं समझते। ठीक इसी प्रकार से हलाली डेम योजना सरकार के मस्तिष्क में है। भोपाल के पास हलाली नदी पर बाध बाधने की योजना 4-5 साल से चल रही है। 70 लाख रुपए उस पर खर्च करने के बाद वह योजना ज्यो की त्यो छोड दी गई है। उससे किसी प्रकार का लाभ मिलता है, ऐसा समझ नही स्राता ।

दूसरे बहुत से भिन्न भिन्न प्रकार के प्रकरणो मे हमारी सरकार की जो लापरवाही है उसकी दयनीय दशा देखने को मिलती है। स्रभी पिछले दिनो सिलीगुडी में जो कुछ भी काड हुआ उसे यह कह कर टाला जाये कि वह गरीबो का ग्रसन्तोष है तो मैं समझता हू कि वह सही बात नही है। वहा पर मारवाडी बन्धुस्रो पर स्रीर हिन्दी भाषाभाषी लोगों के ऊपर अनेको प्रवार के जो ग्रत्याचार किये गये है वे सब इस बात का परिणाम है कि हमारे देश में भ्रार्थिक प्रगति एक गई है और आर्थिक प्रगति के एक जाने के परिणामस्वरूप ग्रपने देश मे एक ऐसा समय ग्राने वाला है, जबिक यहा बहुत जल्दी एक बड़ी क्रान्ति हो सकती है भ्रौर उसमे हमारा सम्पूर्ण राष्ट्र तहस-नहस हो जायेगा । यहा पर, श्रीमन, श्रापके द्वारा हम इस तरफ भी ध्यान ग्राकि। त करना उचित समझते हैं कि एल॰ ग्राई॰ सी॰ के कर्मचारियों में भो बहुत से स्थानों पर ग्रसन्तोष छाया हुग्रा है ग्रौर उनमें यह भावना व्याप्त कर गई है कि उनको किसी प्रकार की राहत नहीं मिलेगी।

तो शासन के सत्मने इन समस्यात्रों के निदान के रूप में हम कुछ सुझाव रखते हैं। हमारा मुझाव यह है कि शासन को सबसे पहले ग्रंपने खर्चों में कमी करनी चाहिये भीर बर्चों में कमी करने के निये पहली बात तो यह है कि संमार भर में जो हमारे राज-द्तावास फैले हये हैं जिनने हम लाखों-करोड़ों रुपया खर्च कर रह हैं और उनसे हमें किसी प्रकार का कोई फायदा है नहीं, हमारी मित्रता बहत अधिक फल नहीं पाई है, तो इन राज-दुतावासों में भी कमी करनी चाहिये । इसी प्रकार हमारे शासन की एक नीति यह है कि देश भर में बड़े बड़े भवन बनाये जाने की योजना हो. तो वे जितने बड़े बड़े भवन हैं उन भवनों को छोटे ग्राकार में बनाना चाहिये, ताकि ग्रधिक से ग्रधिक रुपया बच सके। इसके पश्चात जो बाहर मिशनों के जाने की योजनायें रहती हैं, जिनने लाखों रूपया खर्च किया जाता है उन मिशनों से यदि कोई लाभ नहीं हो तो ऐसे मिशनों के लिये भी किसी प्रकार से बहुत अधिक आगे बढ़ने की योजना न रहे जब कि हम समझते हैं कि उनसे कोई लाभ नहीं है।

श्रीमन्, इस समय मांद्रियल में संसार भर की बड़ी प्रदर्शनी हो रही है श्रौर मांद्रियल की उस प्रदर्शनी में हमारे यहां के भी 170 श्रादमी गये हैं, करोड़ों रुपयों का उम पर खर्चा हुश्रा है, तो हमारी समझ में नहीं श्राता कि संसार के वे देश जिनको भारत की श्राधिक कठिनाई का पता है वे हमारी वहां पर की प्रदर्शनी को देख कर क्या बहुत खुश होंगे या हमारी भारतवर्ष की सरकार के प्रति

सवेदना प्रकट करेंगे, यह एसी बात है कि जिस पर सरकार को ध्यान देना चाहिये ।

श्रीमन्, इसके श्रितिरिक्त हमारे यहां इस वात पर भी ध्यान दिया जाना चाहिये कि हमारे राष्ट्र में एक श्रादमी की तनख्वाह तो पांच या छः हजार रुपया महीना हो श्रौर एक क्लर्क की तनख्वाह 50 रु० से 100 रु० तक हो, तो निश्चित रूप से हमारे में किसी प्रकार का कोई समाजवाद नहीं हो सकता, इमलिये वित्त मंत्री जी को चाहिये कि बहुत लम्बी श्रौर मोटी तनख्वाहों पर रोक लगायें, बहुत बड़ी बड़ी तनख्वाहों के श्रफसरों की श्रव श्रपने देश में श्रधिक श्रावश्यकता नहीं है, यदि छोटे छोटे कर्मचारियों को ज्यादा बढ़ायें तो हम समझते हैं कि श्रपने यहां की श्राधिक कठिनाइयों को कुछ हल कर सकते हैं श्रौर उन पर काबू पा सकते हैं।

इन शब्दों के साथ हम समझते है कि हमारे योग्य वित्त मंत्री जी को हमारे योग्य मित्रों ने जो सलाह दी हैं, उन पर वह अवश्य ही अमल करेंगे।

SHRI , V. V. RAMASWAMY (Madras): Mr. Vice-Chairman, the outset I am glad to find a change in the hon. Finance Minister. used to think about him as a stern and rigid person. From the tax reliefs, though inconsiderable, he has announced, shows Shri Morarjibhai is amenable to public opinion. Further it was said that he will relax-a prohibitionist-his towards prohibition if public opinon favours scrapping of the policy. That is, in spite of the Directive Principle, contained article 47 of our Constitution. Though my State, the land of Tiruvallur is in favour of strict enforcement of prohibition, I welcome the change of attitude in the person holding the financial strings. And I hope he will show more and more sympathy and understanding when dealing with the States, in the federal set-up of our country, as he has recognised in his Budget speech.

[Shri V V. Ramaswamy]

Hon Members have dealt with the details of the Budget proposals and I will devote a few minutes only to general remarks A Budget is not a balance sheet or a profit and loss account but it is an instrument of economic policy by which employment and income can be generated the Minister has firmly stated that there will not be deficit financing in the future Well and good But if it creates more unemployment and lesser growth rate, what is the use of a balanced budget? It is admitted there is recession and inflation side by side To be realistic we must attempt to find either the cause or the cure for this unique phenomenon It thought that credit squeeze will work wonders and will halt inflation we failed to remember that this country of ours has a dual economy bomb of credit squeeze hit the industrial production sector only credit laws of the primary production economy are not touched So the inflation is continuing in the commodity sector Hence recession and unemployment are hacking the industrial production sector I do not see anything has been done to tackle the credit that encourages hoarding at various levels from the village to the city level

The Government should take this recession as a God-sent for expanding A bold export policy our exports is required The hon Minister for Industrial Development on a previous Minister of occasion and the hon Finance now have announced measures to help increased production and export with emphasis on agricultural Often the blame for our slow export growth is laid on the high cost of manufacture of our products Cost of production is a money concept and a short period one, which is justifiable for an individual or a firm. But a nation has to think in long-term values It must weigh the cost as well as the benefit not only in money terms but in real terms, and not in terms of spans of a year or two, but in decades and generations How else does the

Congress Government justify huge expenditure on policies like Khadi and Prohibition? So is with the exports at this juncture. We must be prepared to sell, say 10 per cent below the international prices and if we do so, the money loss arising from it will not be greater than the human suffering arising from unemployment due to recession. This is the occasion for a leap forward in the export sphere

To cure the inflation in the agricultural sector, I have pointed out that we should develop a credit structure that will strike at the hoarding at various levels The Government at the Centre has planned and relies upon a new agricultural strategy The strategy 1s good provided it is properly implemented But the implementation becomes the responsibility of the State Governments Alas The State Governments have responsibility without power I mean the money power Except perhaps the land revenue and sales tax, all direct and indirect taxes collected in the States go to swell the coffers of the Centre And the Finance Minister holds the strings

With a bold and imaginative export policy I feel sure recession can be tided over in quick time, industries will work to full capacity, employment and income will increase In this regard I would like to make a suggestion to the hon Finance Minister, to convene a conference of leading economists, industrialists, bankers and exporters and to discuss the subject of export promotion in the context of recession and unemployment that is threatening the economy and the stability of the country

With regard to the States-Centre relations, I may be allowed to make some observations. The Britishers, when they departed from this country they handed over the entire administration in a plate to the Cougress Party—but not to the Indian nation, And that party has been reigning supreme for the past 20 years, gradually forgetting the people who supported them. And now the people have

awakened and turned the scales. A majority of the States has opted to be ruled by the people of non-Congress persuasion. And many a Congress leader has begun to smell at the winds of this change but find an odour of disintegration. But it is the party that is disintegrating. The Nation, the country, will never disintegrate. The demands of the State Ministers for more freedom and power should not be misconstrued. In fact the States want a strong Government at the Centre. Let me quote Thiru Annadurai, the beloved Chief Minister of Madras. when he made his speech in reply to the discussion on his Budget on 27-6-67. He said:

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"I am not even saying 'State versus Centre'. I am saying State and Centre. Sir, fortunately when first the leaders of our country met and made the Constitution, they thought about a Centre which will be given only the minimum power of safeguarding the sovereignty and integrity of India. They wanted to make the federating units become all powerful so that these units could deliver the goods to the States subjects or the States people. That was the line of thought when Pakistan had not been created. But when Pakistan was taking shape, naturally the temptation was to make the Centre more and more powerful, because they were under an apprehension that if the Centre were to be weak, with Pakistan coming into existence, they might jeopardise the future of our country. Therefore, it is that they have loaded the Centre with more and more powers than are warranted by the needs, necessity or political ethics. Because of that, today we find, for every small item, for every small favour, for every small measure, we have to run to the Centre and plead with them, sometimes cajole them as our Congress people were doing, or place before them the present position in strong terms as I am attempting to do today, to anyhow get their concurrence and approval for every one of the measures that we want to take up here."

Sir, that is the sentiment of responsibility and responsive cooperation. We should not fail to feel the wind of change and to note the needs of the times. The Centre is too much loaded with unwanted and unnecessary responsibilities. The Departments have, one by one, bulged out and expanded and heavy expenditure is being incurred. The Centre must be a strong one-not to dictate to and to look askance at the Tederal units. But the Centre should be strong in order to ward off enemy attacks, to maintain internal peace and order and to sustain the country's communications, defence foreign affairs, currency and communications. These alone should be the responsibility of Centre and all others should be decentralised. It is high time that a commission is appointed to go into the whole question of State-Centre relation, responsibility and the allocation of financial resources.

Let me again quote the words of the Chief Minister of Tamil Nad. He said:

would reiterate from this House"-he means the Madras Legislative Council---

"that the time has come and come urgently too and with emphasis none can minimise that the time has now come-when the State-Centre relationship should be reorganised on a more stable basis. When I say this, I do not forget that the Centre should be strong. We will have to be strong enough. For what? I want the Centre to be strong enough to maintain the sovereignty an integrity of India, as it is the fashion to call it. I would put it in another way. It is to safeguard the independence of the country. Without any remorse or without any reservation, I say all those powers needed to make the Centre responsible for safety of this country should be with the Centre. But that does [Shri V. V. Ramaswamy.]

not mean, in order to safeguard India against China, Pakistan, you should have a Health Department. an Education Department, a Public Works Department, in the States also. Why these duplications of the various Departments?"

Before concluding, I should like to refer to two major subjects that are agitating the public mind in Tamil Nad. They are the Tuticorin deep-sea harbour project and the Salem steel plant. The great D.M.K. Party organised a demands day on the 23rd July and the day went off peacefully and successfully. The observance of that day has been decried . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is time.

SHRI V. V. RAMASWAMY: I am finishing now. Kindly allow me to quote the reply of the Chief Minister of Madras, Thiru Annadurai, to those who decried the observance of the demand day. He explained:

"There is going to be no hartal, no strike, no picketing, nothing of that sort."

The Chief Minister goes on to explain that it was merely to state the facts before the people and ask them to urging upon the pass a resolution Central Government to take up these two projects and to complete them without any delay. Copies of resolutions passed at the public meetings throughout Tamil Nad on the demands day, in which all parties except the Congress participated, have peen sent to the Prime Minister. With regard to the Tuticorin project, Dr. V. K. R. V. Rao has declared that fundamentally the Union Government had no objection to the implementation of this project. He has met the Chief Minister of Madras and he is again meeting him soon. So I am sure the work on this project will go on uninterruptedly.

About the Salem steel plant I may say that the then Congress Ministry

sent an application on 1-4-66 to the Central Government for licence to start a steel plant at Salem and it is still pending. No decision has yet been taken. However, I understand that Dr. Chenna Reddy, the Minister of Steel, is arranging to meet Shri Annadurai at the earliest opportunity to discuss about this steel plant and I hope a satisfactory arrangement will be arrived at.

It is my fervent desire that the sincere efforts of these two young Ministers with their robust optimism will bear fruit and the people of Tamil Nad will be fortunate to have their dreams of having a steel plant at Salem and a deep sea harbour at Tuticorin realised without any more hesitation or delay.

The Finance Minister is reported to have said at Madras that he has not completely abandoned his idea about the gold control. It is perturbing. He may take any step to prevent the smuggling of gold, but he not touch it. That will be my request to him. However, he seems to feel strongly and to get excited whenever the qustion of loans and interest thereon to be paid by the comes up. Here again, Sir, kindly allow me to quote what Thiru Annadurai feels about it. (Time bell rings). I am finishing just now.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): You have already exceeded your time.

SHRI V. V. RAMASWAMY: He said:

"When Andhra and Madras were a composite State, there was a cyclone A cyclone relief loan was given."

And then he adds:

"Even after the formation of the linguistic States, we still owe the Central Government Rs. 13 crores for that relief fund. We had cyclone quite recently. We have been given 2 or 3 crores of rupees. It

is written as loan and we are paying interest for all these things. What I mean to say is that all these things should come under "distress loans" and no interest should be charged."

In conclusion I would only say that whichever part may be at the Centre and whoever may be the leaders, if the Government is to be strong and free it should not and ought not to depend upon foreign aid for food. All our attention and energies should be bent to the task of producing enough foodgrains and more essential consumer goods, so that we can claim to be self-sufficient in a year or two.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): It is time you wound up, Mr. Ramaswamy.

SHRI V. V. RAMASWAMY: I am finshing, Sir, this is my last sentence. I would appeal to my labour friends to realise their own national responsibility and the supreme importance of labour and realising their duty to work work and and produce more and still more. Hunger should not be there. Diseases should not appear. No internal bickerings or quarrels should be allowed. Such a state of affairs will contribute to the concept of a State. This is the wisdom contained in the 734th saying of the Tamil Saint Tirunalluvar in his Kural:

"Urdu Pasiyum ova Pinium Siru Pasai Cheratiyal Vatu Uadu."

In English it means . .

VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That will do, Mr. Ramaswamy,

SHRI V. V. RAMASWAMY: Thank you.

شری اے ۔ ایم - طارق (جموں اور کشدید): مستر وائس چهرمهن سمهر آپ کا مشکور هوں جہ آپ نے مجھے

اس بل پر بولئے کا موقع بخشا ہے -میں تیتی پرائم منستر اور فائننس منستر کو ان کے اس ریلیف پر جو انہوں نے ابھی دیا ہے مبارکیاد پیس کرتا هوں لیکن مجه امید تهی صرف مجه کو نهین بلکه هندوستان کی ساری جنتا کو که ریلیف اس سے اور زیادہ هو سکتا تها - انہوں نے خاص طور سے جوتوں کے خریدنے پر جو چھ روپیئے کی ریلیف دی ہے میں سمجهدا هول ولا درست نهير هے ، ولا اتدی اچھی نہیں ھے جس سے عوام کو فائدہ هوگا حب که وہ جانتے هیں که انذی چهوای س*ی* رقم میں یه چیز مل نهیون سکتی اور یه ضروری تھا کہ اس سے زیادہ ریلیف دیا ج دے -

वित्त मंत्रालय में राज्य मंत्री (श्री के० सी० पंता): ८ ६० कर दिया।

شری اے - ایم - طارق : آتھ کر دیا ، پندوه کر دیتے تو اجها تها -

श्री कें अधि पत: 25 कर देते तो ग्रौर भी ग्रच्छा होता।

श्री शीलभद्र याजी: पांच छः रुवये में तो चपाल भी नहीं मिलती।

شری اے - ایم - طارق: طمانچه بهي نهير ملتا - بهر حال اس مين کوئی شک نہیں ہے کہ سرکار کی یہ [شری اے - ایم - طارق]

پالیسی هے که تیکسیز لگائے جائیں -ليكن سركار كى اتنى هى ذمههدارى نهیں ھے سرکار کی یہ بھی ذمعداری هے که تیکسیز صحیح طریقه سے حاصل کئے جائیں اس میں لوگوں کو مارنے کا موقعہ نہیں دیا جانے -سرکار کی مشیدری اس قدر محفوظ رھے کہ لوگوں کو سارنے کا سوقع نہ ملے لیکن اس ایوان میں هم اکثر یه سنتے هیں که اس ملک میں جن لوگوں کے پاس بوی بوی دولتیں ھیں ، برے برے کارضانے ھیں ان لوگوں کو جتفا تیکس دینا چاهیئے ولا اتدا دے نہیں پاتے اور اکثر سرکار کے هاتھ سے باهر نکلتے هیں - اس ایوان میں جب سے یہ اجلاس شروی ھوا ھے ہولا کے ہارے میں کافی باتیں آئی هیں اور مجھے امید ھے که سرکاو نہایت سختی سے پیش آئیکی اور فائننس منستر کو میں ایک مدت سے جانتا ھوں اور میں ان لوگوں مهن سے هوں جو فائننس منستر کے لئے پچھلے تیس سال سے برابر عزت رکھتے ھیں - جہاں ان کی طبیعت میں سوزش تھی وھاں ان کے ایدمنستریش میں ایک سختی هے هم یه چاهتے هیں که اس سختی كا صديم استعمال هو - ولا صرف الله تک نه هو - ان کے جو نیجے کام كرنے والے هوں أن مين بھی پيدا کریں - هم یه جاهتے هیں که اس

ملك كي دولت كا صحيم استعمال کیا جائے ۔ میں نے بچھلی دفعہ بھی ان کی خدمت میں عرض کیا تھا کہ جیسے کہ همارا ایک کاروبار هوتا ھے افغانستان کے ساتھ لیکن پچھلے من جب پاکستان سے همارے تعلقات خراب هو کئے تو هم نے افغانستان کے ساتھ تجارتی راستم ایران سے باایا تھا اور یہ بات حکومت کے علم میں آئی - یه بات وهان ایمبسی مین سرکار کے نوتس میں لائی گئی که کچھ فرمیں اس طرح سے سرکار کا كافى فارن ايكسچيلم ضائع كرتي ھیں درائی فوڈس کے بارے میں ، کپڑوں کے بارے میں - اس بارے میں میں پھر سرکار سے درخواست کرونگا که اس کی تحقیقات کریں اور یه ھماری ایمبسی کی طرف سے اس طرح کی شکایتیں آئیں - جب هماری ایمبسی خود شکایت کرتی هے که ایسا هوتا هے تو ان کی شکایات کی سماعت کیوں نہیں هوتی - اس طوح سے همارے ملک کے اندر آبے بہت قسم کی شکایات سامنے هیں تو مهی سرکار سے درخواست کرونٹا کہ اس کی طرف توچة كرين –

فوسری بات جو میں سرکار کے سامنے رکھنا چاھتا ھوں وہ یہ ہے کہ جو بوی بوی فرمیں هیں ان کے جو خائريكترس هين يا رپريزينتوس هين ان کو ایک خاص رقم خرچ کرنے کا اختیار هے - یعنی اگر دلی آ جائیں بهبدُی س تو وه دن میں تین سوه چار سو اور پانچ سو روپیئے تك خرچ کو سکتے ھیں - جس میں سرکار کو بهت بوا نقصان هوتا هي - اس طوح سے وہ تیکس بچا لیتے ھیں اور اس روپیئے سے وہ کرپشن پھیلاتے ھیں اور کریشن پھیلانے کا ایک بہت بڑا ذریعہ بن جاتا ہے - تو سرکار کو ان پر پابندی نانی چاهیئے - اگر سرکار کے بوے ہوے منسترس یا بوے اور سیکریتری تیس روپیئے روز سے زیادہ خرچ نہیں کر پاتے هیں ، ان کو اس سے زیادہ تی ۔ اے ، نہیں ملکا ہے تو کسی کمپنی کے کرمچاری کو تھی سو ، چار سو یا پانچ سو روپیه روز خرچ کرنے كا حق نهين هونا چاهيئے -

میں سرکار کی توجه اس طرف بهی دلانا چاهدا هول که همارے آفیسر خود رعایت حاصل کرا چاهتے هیں تو کیسے لیسے طریقے میدا کرتے ھیں - میں اس کے بارے میں ایک مثال اینے فائلنس منستر کے سامنے ركهنا چاهتا هول اور اميد كرتا هول کہ وہ اس کو غور سے سلیں کے اور اس پر کارروائی کریسگے - میوی نگاہ جموں کشمیر کی طرف ہے - جب وهاں سینٹر سے کچھ آئی ۔ سی - ایس - اور آئی - اے - ایس -آفیسروں کا تبادلہ ہوا تو انہوں نے ان فائده کے لئے ایسے قوانین بغائے

جن کی کهیں مثال نهیں سلی جاتی ہے - اس ایوان کے مهمدروں کو سن کر حیرانی هوگی که ان آفیسروں نے هماری سرکاری گیرج سے ایک سو روپیدئے ماہوار پر تو موترین لے لیں اِن پرائیویٹ ہوز کے لئے لیکن قرائيور كى تنخواه ايك سو پچاس روپیئے وہ بھی اس سو روپیئے کراید میں هی شامل هے اس کے علاوہ جب ولا أفيسر قور پر جاتا هے تو قرائيور بھی اس کے ساتھ جاتا ہے جس کو -ر^{با}ر کی اور سے تفخواہ کے علاوہ ائی - اے - اور تی - اے - دیا جاتا ھے - سوال یہ ھے کہ جب ایک آدمی انے پرائھویت یوز کے لئے گاڑی کوایہ ا ہر لیتا ہے تو یہ اس کی پرائیویت چیز هو کئی - تو ولا اس کے لئے . قرائور رکھے ورثم یہ کہاں کا انصاف ہے که سرکاری خزانه سیل سو روپیه داخل کیا اس میں گاری بھی مل گئی اور ایک سو پنچاس رویئے کا ڈائیبر بھی سل گیا اور اس پر بھی سرکار کو تی - اے - و تی - اے قرائیور کو دینا ، يوا -

श्री ग्रजुंन ग्ररोड़ा: सरकार में किस ने लिया?

شری اے - ایم - طارق : سیکریڈریز الور آ گیسروں نے۔

اس کے علاوہ میں سرکار نے نوٹس مين ايک بات اور لانا چاهتا هون الور اس کی طاف فائندس منستو [شری اے - ایم - طارق]

صاحب کی توجه دلانا چاهتا هوں کہ پچھلے چار پانیے سالوں مین کشمیر میں لاکھوں رویھٹے کے لائسنس دیتے گئے - میں صرف ایک مدعا ان کے ساملے رکھتا ہوں - جس کی ويليو تقريجاً نو لاكه روپيئے كى هے -يه الأسلس 1962 مين ايم - جي -اندَستريز كو 22 لاكه تن استين ليس استیل کے لئے دیا گیا اور اسی سال 60 تن اور (ore) کے لئے - اس کے بعد 62-63 ميل ٣ لاكه كا - اس كا مطلب یہ ہوا کہ 7 لاکھ روپیئے کا جب ایک فرم کو استین لیس استیل نے لئے لائسلس دیا گیا۔ تو اس فوم، کا وهال پر کوئی کارخانه هونا چاهیئے۔ ولا ليكس دينا هو يا كوثي ديكه. بهال کرتا هو - همارے یهاں تو ایسا سمجها هوا هے جیسے کہ یتیم خانہ هے - جس کا اثر و رسونے چلتا هے وهی ناجائز فائدہ اِٹھانے کی کوشھی کرتا ھے - سرکار اس بارے میں دیکھ بهال نهیں کر پاتی هے" اور سیں سمجهتا هول كه سركار ايك خاص كميشى بتهائي جو كه رياست جمول کشمیر میں جو لائسنس پچھلے IO یا بارہ سالوں میں دئے گئے هیں ان کے بارے میں تصقیقات کرے - میں هی په بات نهیں کهه رما موں بلکه جو نیشنل کانگریس ھے ، جو وھاں کی سرکاری جماعت ہے اس کے آفیشل آرکن ده خدست ۱۰ اور ایک اخبار لائسنس کے استعمال کے بارے سیں مرکزی سرکار کو ایک کمیشن فورآ بتدلانا چاهیئے تاکه یه معلوم هو که وهال کے لائسنسوں کا کیا ہوا ہے -

اس کے بعد اس ملک میں جو حالت هے میں سمجھتا هوں مرکزی سرکار جس کی که سماج واد کی پالیسی هے اور جس کی منشا یہ هے کھ یہ ملک ترقی کرے تو یہ پالیسی اس وقت تک قائم نهین هو سکتی ھے جب تک اس ملک کے رہنے والوں کے ساتھ صحیم انصاف نہیں هوكا - منجهے امين هے كه سركار اس کی طرف توجه کرے گی - همارے فالندس منستر صاحب شايد اس بات کا یقهور رکهتے هیں اور وہ دهرم کے سانقے والے هیں ، وہ خدا پر یقین رکھتے ھیں - مہابھارت میں یہ کہا کیا ہے کہ اس ملک میں اگر سخت سے سخت ورشا ہو ، اس ملک میں اچھے سے اچھا بہم بویا جائے لیکن وھاں کبھی اناج نہیں اگے کا جہاں کی رعایا خوش نهین هوگی - مین سمجهتا هوں که جهاں کی رعایا ، کسی حصه كى رعايا يا كسى طبقه مين خوف هو وهان كوئي أناج پيدا نهين هوكا -میں فائللس ماسٹر صاحب سے یہ كهذا جاهتا هول اور انهيل ايك واقعة کی یاد دلانا چاهتا هول که 1946

Finance (No. 2)

مين جب هندوستان تقسيم هوا ، جب هدوستان مهن هدو مسلم فسادات هروم هونے تو اس وقت دلی میں یندت جواہر لال نہرو نے جس طرح ماللريقيز كو أيه هاته مين ليا تها ٠ ان کو یعین دلایا تها و اعتماد دلایا تها - محمه يه ياد هي كه اس إيوان مهى شايد فائلنس منستر جواهر لأل کو بھول گئے ہوں کے ، شاید فائننس منستر اس آدمی کو بھی بھول گئے هوں جو اس وقت بنیٹی کا هوم منستر تها ، جس کی بمیکی کی کیبینٹ نے مخالفت کی تھی اور اسی ہوم منسٹر نے کہا تھا کہ مہر فسادات کو دیا دوں کا ۔ اور میں یہاں کسی مسلمان کو مرنے نہیں دونکا اکر۔ آپ میری پالیسی سے اتفاق نہیں کرتے تو میں هوم ملسالری چهورنے کے لئے۔ تهار هون - اس هوم منسطو کا نام. مرار جی تیسائی تھا ۔ آپ آج اس مرار جی دیسائی کو بهول گئے هیوہ اس جواهر لال نهرو کو بهول گئے۔ هين - لهكن هم لوگ جو كاتگريس میں رہتے ہیں ؛ جو اس ملک میں وهائے هیں هم نهیں بهول سکتے - هم یہ سمجھٹے میں اور میں دیانتداری سے كهه سكتا هون أور أكر مهن ديانتدان سے نہیں کہرن کا تو مجھے کانگریس میں رہنے کا حق نہیں ہے۔ آبے ملک میں مائلرتیز خوش نہیں هین ۽ څوه کانگریس ورکلک کمهای 946 RSD-7.

کے جلسہ میں فخوالدین صاحب نے یه کها که اس ملک ههن ماثلوتهز خوش نهین مین و آپ آن پر شک کرتے میں ، ان کی نیت پر شک، کرتے میں ، مذهب کو دیکھ کر شک كوت هين - غداري كسي خاص مذهب کا پیشه نهیں ھے ، وفاداری کسی خاص مذهب کا حق نهدن هے - غداری اور وفاداری کہیں بھی هو سکتی هے - کسی بھی جماعت میں هو سکتی هے - میں یه چاهتا هوں که آپ اگر اس ملک میں صحمهم طریقه جاهتے ههن تو آپ کو ديكها جاهيئے كه آپ كو تمام مائلزته کا اعتماد هو - ان کو ملازمتوں میں اور سرکاری کاروبار میں انصاف اور نشو و نما كا يورا حتى ملنا چاهيئے -یہ چیز اگر آج نہیں مل سکتی ہے تو میں آپ کو یقین دلا سکتا ہوں کہ یہر اس چیز کو آپ کے بعد کوئی نہیں کو سکتا ہے م کیونکہ اس ملک مهن ایسی جماعتین طاقت پکو رهی هیں جو اس ملک کی بنیاد کو هلا دینا چاهتی هیں اور سماج واد کو ملا دينا جامعي هين - مين اس ایوان مهل اس بات کا پورا دعوا کرتا ھوں کہ جب جن سنکھ کے ایک نمائلدہ نے ہو - ہی - سین یہ کہا کہ اردو ہاکستان کی زبان ھے یہ غلط بات ہے ، اردو اگر کہیں کی زبان ہے تو ولا هندوستان کی زبان هے ، پاکستان

Bill, 1967

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[ضرمی اے - ایم طارق] كى بالكل نهيل هـ - پاكستان كى اگو کوئی زبان ہے تو بلکالی ہے ، پشعو ھے اور پنجابی ھے۔ پاکستان کی أردو بالكل ليان نهين أردو هلدوستان کی ہے ۔ یہ] باپو کی زبان تھی ، یہ سردار پتیل کی زبان تهی ، یه جواهر لال نهرو کی زبان تهی ، ابوالکلام آزاد کی زبان تھی اور یہ هندوستان کی زبان ھے - آپ جن سفکھ کے کہنے سے زبان کو یہاں سے نہیں نکال سکتے میں - آج آپ نے زبان کو نکال دیا تو کل آپ یہاں سے قوم کو نکال دیر کے - طارق گو نکال دی<u>سگ</u>ے اور مرار چی بھائی کو نکال دیں گے - اس کی روک تھام هونی چاهیئے - اور آج هی ھونی جاھیئے - اگر آب نہیں ھو سعتی ، اکر مرار جی دیسائی نهیں کر سکھے ، اندرا کاندھی نہیں کر سكتين عيوان صاحب نهين كر سكتے - اب تو اس مك مهى نه سردار پتیل هیی ، نه بندس جواهر لال هي هير ۽ نه گويند وليه ينت هين ۽ نه سولانا آزاد ههن اور آپ میں سے چند لوگ نمایاں میں اور آپ هي ان باتوں کو ديکه لهجگے که آپ اس ملک کو کدھر لے جا رہے ھیں - ھم سب آپ کے ساتھ ھیں -اس ملک کی ترقی ثب تک بےمعلی ھے جب تک اس ملک کے لوگ خوش تهين هين - هندو خوش ته هون ۱۰مسلمان خوش نه هون ۱ سکه

خوش نه هون و میسالی خوش نه هون ، شيدولد كاست أور شيدولد ترائب خوش نه هوں تب نک هم میں سے کوئی خوش نہیں ہو سکتا۔ ملک خوشحال نههی هو سکتا - مهی آپ کو یقین دلاتا هون که هم آپ کی صحفیم پالیسی کے ساتھ ھیں -آپ ایدی وزارت کے دوران هم یه چاهدے هیں که ان تمام مسئلوں کا محيم حل نكالين -

†श्री ए० एम० तारिक (जम्म् श्रीर काश्मीर) : मिस्टर वाइस चेयरमैंन, मैं श्रापका मशकूर हूं जो श्रापने मुझे इस बिल पर बोलने का मौका बख्शा है। मैं डिप्टी प्राइम मिनिस्टर ग्रौर फाइनांस मिनिस्टर को उनके इस रिलीफ पर जो उन्होंने ग्रभी दिया है मुबारिकबाद पेश करता हू । लेकिन मुझे उम्मीद थी, सिर्फ मुझ को नही बल्कि हिन्दुस्तान की सारी जनता को, कि रिलीफ इससे ग्रौर ज्यादा हो सकता था । उन्होंने खास तौर से जुतों के खरीदने पर जो छः रुपये की रिलीफ दी है मैं समझता हूं वह दुरुस्त नही है वह इतनी ग्रच्छी नहीं है जिससे ग्रवाम को फायदा होगा जबिक वह जानते हैं कि इतनी छोटी सी रकम में यह चीज मिल नही सकती श्रौर यह जरूरी था कि इससे ज्यादा रिलीफ दिया जाए।

वित्त मंत्रालय में राज्य मंत्री (श्री के॰ सी० पंता): 8 रु० कर दिया।

श्री ए० एम० तारिक: ग्राठ कर दिया⁻ पन्द्रहकर देते तो भ्रच्छा था।

श्री के ० सी० पंत : 25 कर देते तो श्रीर भी अच्छा होता ।

श्री शीलभद्र याजी : पांच छ: रुपये में तो चप्पल भी नहीं मिलती।

श्री ए० एम० तारिक ःतमाचा भी नहीं मिलता । बहरहाल इस में को ई शक नही है

^{†[]} Hindi translation.

कि सरकार की यह पालिसी है कि टक्सेज लगाए जाएं । लेकिन सरकार की इतनी ही जिम्मेदारी नहीं है। सरकार की यह भी जिम्मेदारी है कि टक्सेज सही तरीके से हासिल किए जाएं इसमें लोगों को मारने का मौका नहीं दिया जाए। मरकार की मशीनरी इस कदर महफूज़ है कि लोगों को मारने का मौंका न मिले लेकिन इसी एवान में हम श्रकसर यह सुनते है कि इस मुल्क में जिन लोगों के पास बड़ो बड़ी दौलते है बड़े बड़े कारखाने हैं उन लोगों को जितना टैक्स देना चाहिए वे इतना दे नही पाते स्रीर स्रक्सर सरकार के हाथ के बाहर निकलते हैं। इस एवान में जब से यह इजलास शुरू हुआ है बिड़ला के बारे में काफो बाते ग्राई है ग्रीर मुझे उम्माद है कि सरकार निहायत सख्ती से पेश श्राएगी भ्रीर फाइनास मिनिस्टर को मै एक मुद्दत से जानता हु स्रौर मै उन लोगों में से हु जा फाइनाम मिनिस्टर के लिए पिछले तीस साल से बराबर इज्जत रखते है। जहा उनकी तबी-यत में सोजिश थी वहा उनके एडमिनिस्टेशन में एक सख्ती है। हम यह चाहते है कि इस सख्ती का सहो इस्तेमाल हा। वह सिर्फ ग्रपने तक न हो। उनके जो नीच काम करने वाले हों उन में भी पैदा करे। हम यह चाहते है कि इस मुल्क की दौलत का सहो इस्तमाल किया जाए। मैंने पिछली दफा भो उनकी खिदमत में ग्रर्ज किया था कि जैसे कि हमारा एक कारो-बार होता है ग्रफगानिस्तान के साथ लेकिन पिछले दिन जब हमारे पाकिस्तान स ताल्लुक खराब हो गए तो हमने ग्रफगानिस्तान के साथ तिजारती रास्ता ईरान से बनाया था ग्रीर यह बात हकुमत के इल्म में ग्राई। यह बात वहा एम्बेसी में सरकार के नीटिस में लाई गई कि कुछ फर्में इस तरह से सरकार काफा फारेन एक्सचेज करती है ड्राई फुडस के कपड़ों के बारे स, इस बारे में मैं फिर सरकार से दरख्वास्त करूगा कि की तहकीकान करें और यह हमारी एम्बेसी

की तरफ से इस तरह की शिकायतें ग्राएं। जब हमारी एम्बेसी खुद शिकायत करती है कि ऐसा होता है तो उन की शिकायन की समायत क्यों नहीं होती इसी तरह से हमारे मुल्क के अन्दर भ्राज बहुत किस्म की शिकायत सामने है तो मै सरकार से दग्ख्वास्त करूंगा कि इसकी तरफ तवज्जो करें।

दूसरी बात जो मैं सरकार के सामने रखना चाहता हू वह यह है कि जो बड़ी बड़ी फर्में है उनके जो डायरेक्टर्म है या रिप्रिजेट-टिवस है उनको एक खास रकम खर्च करने का अख्तयार है। यानी अगर दिल्ली से आ जाएं बम्बई से तो वह दिन में तोन सी, चार सो ग्रौर पाच सौ रुपये तक खर्च कर सकते है । जिसमे सरकार को बहुत बड़ा नुकसान होता है। इस तरह से वे टैक्स बचा लेते है, श्रौर इस रुपये से वह करण्शन फेलाते हैं श्रौर करप्शन फैलाने का एक बहुत वड़ा जरिया बन जाता है । तो सरकार को इन पर पाबन्दी लगानी चाहिए। श्रगर सरकार के बड़े बड़े मिनिस्टर्स या बड़े बड़े सेक्रेटरी तीस रुपये रोज से ज्यादा खर्च नहीं कर पाते है, उनको इस से ज्यादा डी०ए० नहीं मिलना है तो किसो कम्पनी के कर्मचारी को तीन सा चार सौ या पाच सौ रुपये रोज खर्च करने का हक नहीं होना चाहिए।

मै सरकार को तवज्जोइम तरफ भी दिलाना यहता ह कि हमारे आफिसर खुद रियायत ह।सिल करना चाहते है तो कैंसे कैंसे तरीके पैदा करते है। मै इसके बारे मे एक मिसाल अपने फाइनास मिनिस्टर साहब के सामने रखना चाहता हु ग्रौर उम्मोद करता हूं कि वे इसको गौर से सुनेंगे ग्रौर इस पर कार्यवाही करेंगे। मेरी निगाह जम्म काश्मीर की तरफ है। जब वहा सैन्टर से कुछ म्राई०सी०एस० मौर माई०ए०एम० मफसरो का तबादला हुम्रा तो उन्होंने भ्रपने फायदे के लिए ऐसे क्वानीन बनाए जिनकी कही मिमाल नही सुनी जाती है। इस एवान के मेम्बरों को सून कर हैरानी होगी कि उन

श्रि ए० एम० तारिक]

प्राफिसरों ने हमारो सरकारो गैरज से एक सौ रुपये माहवार पर तो मोटरे ले लीं ग्रपने प्राइवेट युज के लिये लेकिन ड्राइवर को तनख्वाह एक सौ पचास रुपये वह भी इस सौ रुपये किराये में ही है इसके इलावा जबवह आफिसर टूर पर जाता है तो ड़ाइवर भी उस के साथ जाता है जिस को सरकार की स्रोर से तनख्वाह के इलावा टो०ए० ग्रौर डो०ए० दिया जाता है। सवाल यह है कि जब एक आदमा अपने **प्राइवेट यज** के लिये गाड़ी किराये पर लेता है तो यह उसको प्राइवेट चीज हा गई। तो वह उतके लिए ड्राइवर रखे वरना यह कहा का इन्साफ है कि सरकारी खजाने में सौ रुपया दाखिल किया उनमें गाडों भो मिल गई ग्रौर एक सौ पचास रुपये का ड्राइवर भी मिल गया और इस पर भो सरकार को टो॰ए॰ डी०ए० ड्राइवर को देना पड़ा।

श्री ग्रर्जुन ग्ररोड़ा: सरकार से किस ने लिया ?

श्री ए० एम० तारिक: सेकरेट्रीज ग्रीर ग्रफसरों ने ।

इसके इलावा मैं मरकार के नोटिस मे एक बात ग्रीर लाना चाहता हू कि ग्रीर उसकी तरफ फाइनांस मिनिस्टर साहब की तवज्जों दिलाना चाहता हु कि पिछले चार पांच सालों में काश्मीर में लाखों रुपये के लाइसेम दिये गये। में सिर्फ एक मद्दा उनके सामने रखता ह । जिसकी वेल्यू तकरीबन 9 लाख रूपये की है। यह लाइसेस 1962 में एम० जी० इण्डस्ट्रीज को 22 लाख टन स्टेनलेस स्टील के लिये दिया गया और इसो साल 60 टन श्रोर (ore) के लिये। इसके बाद 62-63 में 4 लाख टन का । इसका मतलब यहहुआ कि 7 लाख रुपये का जब एक फर्म को स्टेनलेस स्टील के लिये लाइसेस दिया गया तो उस फर्म का वहा पूर कोई कारखाना होना चाहिये। वह

टेक्स देता हो या कोई देख भाल करता हो। हमारे यहा तो एंसा समझा हता है जैसे कि यतीम खाना है। जिसका ग्रमरो रसुख चलता है वहो नाजायज फायदा उठाने की कौशिश करता है। सरकार इस बार में देख भाल नहीं कर पार्ता है ऋौर में ममझता ह कि सरकार एक खास कमिशन बिठाये जो कि रियासत जम्म काश्मोर में जो लाइसेस पिछले 10या 12 सालों में दिये गये है उनके बारे में तहकीकात करे। मैं हो यह बात नही कह रहा ह बल्कि जो नेशनल कांग्रेस है जो वहां की सरकारी उसके अ। फिशियल आर्गन जमायत है ''खिदमत'' श्रीर एक ग्रखबार ''श्राफताब'' ने कहा है कि इम्पोर्ट लाइसेस के इस्तेमाल के बारे में मर्कजी सरकार को एक कमी-**ण**न फोरन बिठलाना चाहिये ताकि यह मालम हो कि वहां के लाइसेनीं का क्या हभ्राहै।

Bill, 1967

इसके बाद इस मुल्क मे जो हालत है मैं समझता ह मर्कजी सरकार जिस की कि समाजवादी की पालिसी है भ्रौर जिस की मनशा यह है कि यह मुल्क तरक्की करे तो यह पालीसी इस वक्त तक कायम नही हो सकती है जब तक इस मुल्क के रहने वालों के साथ सही इन्साफ नही होगा । मझे उम्मीद है कि सरकार इस की तरफ तवज्जो करेगी। हमारे फाइनेस मिनिस्टर साहब शायद इस बात का यकीन रखते है ग्रौर वह धर्म के मानने वाले है वह खदा पर यकीन रखते है। महाभारत मे यह कहा गया है कि इस मुल्क में अगर सख्त से सहत वर्षा हो, इस मुल्क में भ्रच्छे से भ्रच्छा बीज बोया जाये लेकिन वहां कभी ग्रनाज नही उगेगा जहां की रियाया खश नहीं हीगी। मैं समझना हं कि जहां की रियाया किसी हिस्से की रियाया किसी तबके में खीफ हो वहां कोई ग्रनाज पैदा नही होगा । मैं फाइनास निनिस्टर साहब से यह कहना चाहता हु ग्रीर उन्हे एक वाक्य

Finance (No. 2)

की याद दिलाना चाहता हूं कि 1946 में जब हिन्द्स्तान तकसीम हम्रा जब हिन्द्स्तान में हिन्द मसिलम फसादात शरू हए तो उस वक्त दिल्ली में पडित जवाहरलाल नेहरू ने जिस तरह माइनोरिटीज को ग्रपने हाथ में लिया था उनको यकीन दिलाया था. एतमाद दिलाया था। मुझे यह याद है कि इम एवान में शायद फाइनांस मिनि-स्टार जवारहर लाल को भूल गये होगे शायद फाइनांस मिनिस्टार उस ग्रदमी को भी भूल गये हीं जो उस वक्त बम्बई का होम मिनिस्टर था । जिसकी बम्बई की केबिनेट ने मखालफत की थी ग्रौर इसी होम मिनिस्टर ने कहां था कि मैं फसादात को दबा दुगा श्रीर में यहां किसी मुसलमान को मरने नही दुगा। ग्रगर ग्राप मेरी पालिसी से इत्तफाक नहीं करते तो मैं होम मिनिस्ट्री छोड़ने के लिये तैयार हूं। उस होम मिनिस्टर का नाम मुरारजी देसाई था । त्राप त्राज उस मुरारजी देसाई को भूल गये हैं उस जवाहर लाल नेहरू को भूल गये हैं। लेकिन हम लोग जो कांग्रेस में रहते हैं जो इस मुल्क में रहते हैं हम नहीं भूल सकते। हम यह समझते है ग्रीर मैं दयानतदारी से कह सकता हुं ग्रीर ग्रगर में दयानतदारी से नहीं कहंगा तो मुझे काग्रेस में रहने का हक नहीं है। स्राज मुन्क में माइनोरिटीज खुश नहीं हैं खुद काग्रेस वार्किंग कमेटी के जलसे में फखरू द्दीन सहाब ने यह कहा कि इस मुल्क में माईनारिटीज खुश नही हैं। श्राप उन पर शक करते है । उनकी नियत पर शक करते हैं मजहब को देख कर शक करते हैं। गद्दारी किसी मजहव का पेशा नहीं है बफा-दारी किसी खास मजहब का हक नहीं हैं गढ़ारी स्रौर वफादारी कही भी हो सकती है किसी भी जमायत में हो सकती है में यह चाहता हूं कि ग्राप ग्रगर इस मुल्क में सही तरीके चाहते हैं तो भ्रापको देखना चाहिये कि भ्रापको तमाम माइनोरिटीज का एतमांद हो। उनको मुलाजमतों में और सरकारी कारो-

बार में इन्साफ और नशावों नुमां का पूरा हक मिलना चाहिये। यह चीज ग्रगर ग्राज नहीं मिल सकती है तो मैं श्रापको दिला सकता हं कि फिर इस चीज को श्राप के बाद कोई नहीं कर सकता है। क्यों कि इस मृत्क में एसी जमायतें ताकत पकड़ रही है जो इस मुल्क की बुनियाद को हिला देना चाहती हैं श्रीर समाजवाद को हिला देना चाहती हैं। मैं इस एवान में इस बात का पूरा दावा करता हूं कि जब जन संघ के एक नुमाइन्दे ने यु० पी० में यह कहा कि उद पाकिस्तान की जबान हे यह गलत बात है। उर्दू प्रगर कही की जबान है तो वह हिन्दूस्तान की जवान है पाकि-स्तान की विल्कुल नहीं है। पाकिस्तान की स्रगर कोई जबान है तो बंगाली है पश्तो है ग्रौर पंजावी है। पाकिस्तान की उर्दू विल्कुल जबान नहीं है। उर्दू हिन्दुस्तान की है। यह बापू की जबान थी सरदार पटल की जबान थी यह जवाहर लाल नेहरू की जबान थी। ग्रब्बुल्ल कलाम म्राजाद की जबान थी मौर यह हिन्द्स्तान की जबान है। ग्राप जन सघ के कहने से जबान को यहां से नहीं निकाल सकते हैं ग्राज ग्रापने जबान को निकाल दिया तो कल ग्राप यहां से कोम को निकाल देंगे। तारीक को निकाल देंगे स्रौर मुरारजी भाई को निकाल देंगे। इसकी रोकथाम होनी चाहिये ग्रौर श्राज ही होनी चाहिये। अगर त्राज नहीं हो सकतो, अगर मुरारजी दिसाई नही कर सकते, इन्दिरा गांधी नहीं कर सकती, चव्हाण साहब नही कर सकते ग्रब तो इस मुल्क में न सरदार पटेल हैं न पंडित जवाहर लाल नेहरू हैं न गोबिन्द वल्लभ पन्त हैं, न मोलना ग्रजाद है ग्रीर ब्राप में से चन्द लोग मुमाइयां हैं श्रौर ग्राप ही इन बातों को देख लीजिये कि ग्राप इस मुल्क को किधर ले जा रहे हैं। हम सब ग्रापके साथ हैं। इस मुल्क की तरक्की तब तक बे मायने है जब तक इस मुल्क के लोग खुश नहीं हैं। हिन्दु खुन्न

Bill, 1967

[श्री ए० एम० तारिक]

न हों मुसलमान खुश न हों, सिख खुश न हों इसाई खुश न हों शेडुल कास्ट ग्रीर ट्राईब्स खुस न हों तब तक हम में से कोई खुश नहीं हो सकता । मुल्क खुशहाल नहीं हो सकता। मैं स्रापको यकीन दिलाता हं कि हम भ्रापकी सही पालिसी के साथ है। स्राप स्रपनी वजारत के दौरान हम यह चाहते हैं कि इन तमाम भमलों का सही हल निकालें।]

DR. (MRS.) MANGLADEVI TAL-WAR (Rajasthan): Mr Vice-Chairman, I would like to congratulate the hon. Finance Minister on giving the country a balanced Budget. He has produced a Budget which is the best under the very difficult circumstances. The hon. Finance Minister has been pleased to raise the limit of deduction on saving in banks from Rs. 200 to Rs. 400. It is on page 14 of the Bill. Proposed section 194A (3) says:—

"The provisions of sub-section (1), shall not apply-

incomecredited (i) where the or paid at any one time does not exceed four hundred rupees;"

He has been further pleased to exempt professional people like doctors, brokers and the like. I would submit that this deduction at source of the interest from the bank should be withdrawn from all people, as otherwise it will shake the confidence of the people in the banking institutions and would cause hardship those who have saved some money for depositing in the bank and dependent on that income. Of course, income-tax the Government can take. It would also mean that extra staff would be required in the banks to deal with this matter.

There is a slump in the market. Most of the engineering industries in Calcutta, Madras and Punjab are at a standstill. The stocks are not cleared and labour is idle. Deterioration

in the economy is persisting much longer than the hon. Finance Minister had anticipated. I welcome the new credit policy announced by the Reserve Bank two days ago. Under this liberal policy, cheaper finance would be available for certain priority sectors like exports, engineering and metallurgical industries, agricultural machinery and equipment, trucks and other commercial vehicles and smallscale industries. The Reserve would also give at the preferentical rate of 4.5 per cent for packing credit advance to exporters of engineering and metallurgical products. The Reserve Bank's intention of ensuring supply of credit to ultimate borrowers in these specific sectors at 6 to 8 per cent is most welcome. These are good measures. A continuous watch, however, is essential and adequate steps should be taken as soon as it is felt that more liberalisation of these measures should be done. The recession should not be allowed to continue for any length of time. There is no doubt that any marked revival of economic activity depends on good agricultural output. We all note with joy that satisfactory rainfall is reported from all States.

Bill, 1967

Economy in administration, non-Plan expenditure and limitation on the borrowing of States are other necessary measures, which the hon. Finance Minister has already taken in this direction. People too have a great responsibility in this regard. The tendency among all sections of the population is to live beyond means. The habit of thrift should be be cultivated and the ideal of simple living and high thinking should practised by us all. There is no doubt that more people find it difficult make two ends meet during these days of high and rising prices, but areas for voluntary austerity should be carefully examined and decided upon by each family and individual to effect savings in the national interest. Gheraos should be condemned by all political parties and a way should be found to settle legitimate of workers to prevent grievances strikes in future.

It has appeared in the Press that the Government is going to decontrol sugar. This, in my opinion, is not a wise step, because sugar is in short supply and decontrol will only benefit the mill-owners and the public would be but to great hardship, as the price of sugar would go up very high. The cane price should be increased to Rs. 3 from Rs. 2.12 in order to give incentive to the farmers.

About prices I would like to quote from the Annual Plan for 1967-68. page 8, Chapter II:

"The price line continued under strong upward pressure. The average overall Index of Wholesale Prices rose from 165.1 in 1965-66 to 191.0 in 1966-67, that is by 15.7 per cent. This is the highest nual increase experienced so since the inception of planning. The increase varied widely as between different groups.

Rise in Whole Sale Prices, 1966-67 over 1965-66 by Groups

Percentage rise

1966-67 over 1965-66

Food Articles			18.4
Liquor and Tobacco			()4.6
Fuel, power, light and			
lubricants	•	•	5.3
Industrial raw materials			20.9
Manufactures:	;		9.2
(i) Intermediate pro-			
ducts			8.7
(ii) Finished products	•	•	7.4
All commodities .	•		15.7
Agricultural commo-			
dities	•	•	17.5

The most important cause of the rise in prices was the poor agricultural season for the second year in succession. This accounts for the fact that the price rises were the highest in the case of Food Articles and the Industrial Raw Materials, the two groups that largely comprise of agricultural products. commodities figuring agricultural under different Groups are taken together, the rise was about 17.5

per cent. Even though agricultural production in 1966-67 was about 3. per cent larger and foodgrain imports substantially higher than in 1965-66, there was a greater rise in prices of agricultural products because, in the previous year, which succeeded a bumper crop year, the stocks with trade and growers provided a stronger cushion than did the depleted stocks in 1966-67."

I would like to know from the Government what steps are being taken in this regard to check the rise in prices.

The Food Ministry had made a statement recently that India will be self-sufficient in food production by 1972. This programme of food production can only be successful if the farmer is given irrigation facilities, seeds, etc. at subsidised rates at the right time.

The Plan says that agriculture and family planning have been given the priorities. I welcome the highest creation of a separate Department of Family Planning. Family Planning is a State subject. But one hundred per cent assistance is given to the States by the Centre. The implementation of the family planning programme is left entirely to the States. I submit Sir, as it is a very important subject and very urgent implementation is required, if possible, the Central Government should take over implementation of the family planning programme. If that cannot be done, then strict supervision should be done by the Centre with practical assistance and co-operation with the States to see that the money which is given by the Centre is spent for family planning work and all the programmes are done in the right way to give good results.

VICE-CHAIRMAN THE (SHRI M. P. BHARGAVA): It is time to wind up.

DR. (MRS.) MANGLADEVI TAL-WAR: One or two sentences. Owing

[Dr. (Mrs.) Mangladevi Talwar.] to regional disparities in heavy industry, Rajasthan suffers much in this regard. There is hardly any big industry in Rajasthan as compared to other States like Mysore, Bihar and West Bengal.

these words, I support the With Finance Bill

श्री ग्रार॰ पी॰ खेतान (बिहार) : उपसभाध्यक्ष महोदय, देश की ग्रर्थव्यवस्था को देखते हुए जो हमारे उप-प्रधान मंत्री जी ने संत्लित बजट रखा है उस के लिए मैं उनको बधाई देता । सुखे के कारण ब्रन्न की पैदावार मे जरूर कमी हुई है, परन्त् मेरी तो ऐसी धारणा है कि बिना सुखे के भी हम ग्रन्त मे ग्रात्म-निर्भर न थे, जितना हमको चाहिए उतनी पैदावार की व्यवस्था हम नहीं कर सके। मबसे पहली श्रावश्यकता इस देश में कृषि का उत्पादन बढ़ाने की है मै मानता हुं कि वित्त मंत्री जी ने इस बजट मे पहले बजटो की ग्रपेक्षा खेती, सिचाई उद्योग, ग्रादि पर ग्रधिक ध्यान दिया है, परन्त मेरे विचार मे इसमे श्रभी भी बहुत देखभाल की स्रावश्यकता है। भारत कृषि प्रधान देश होते हुए भी अपने लिए अन्न तही पदा कर सकता इसका कारण, मै कहगा, यह है कि हम वर्षा पर निर्भर करते है। जब तक हम सिचाई को प्राथमिकता नही देंगे हम श्रन्न के मामले मे श्रात्मनिर्भर नहीं हो सकते । पिछली तीन योजनात्रो मे सिचाई की ग्रोर उतना ध्यान नहीं गया जितना चाहिए था। बिहार राज्य मे 13 लाख टन की कमी रहती है। यदि वहा पर सिचाई की व्यवस्था ठीक प्रकार से हो तो मैं समझता हं कि हम अन्न के मामले मे आत्मनिर्भर ही नहीं, परन्तु दूसरे राज्यों को भी दे सकते है।

गन्डक प्रोजेक्ट को केन्द्र को ग्रपने हाथ है ले लेना चाहिए । यह देश के हित के लिए है। कल उप-प्रधान मंत्री ने मेरे प्रकृत के उत्तर में कहा कि राज्य सरकार

गह ले बड़े बड़े प्रोजेक्ट हाथ में ले लेती है. परन्त् बाद में फाइनेंस के लिए केन्द्र के पास दौड़ती है तथा फेन्द्र इन योजनाओं को नहीं ले सकता। ग्रभी पिछले दिनो में बिहार राज्य में भुखमरी के कारण मृत्य हुई तथा श्रन्न को लेकर बहुत हल्ला मचा, क्या उस वक्त केन्द्र को उनकी सहायता को जाना पड़ा। ऐसा मौका ही क्यो ग्राने दिया दिया जाता है, पहले ही अन्न का उत्पादन बढ़ाने के उपायो को क्यों नहीं हाथ में लिया जाता । गन्डक जैसी योजना को हाथ में लेने से बिहार राज्य के ग्रन्न का ग्रभाव ही नहीं पूरा होगा बल्क दूसरी जगह भी हम उसकी सप्लाई कर सकेंगे। मै बडे जोरदार शब्दों में उप-प्रधान मंत्री जी से ग्रापके द्वारा प्रार्थना करूगा कि गन्डक योजना को केन्द्र भ्रपने हाथ में लेकर जल्दी से जल्दी पुरी करे।

गत तीन वर्षों में मुल्यों में भी लगातार वृद्धि होती जा रही है। इसका एक कारण यह है कि नई इंडस्ट्री तो ज्यादा बैठा दी जाती है ग्रौर रा मेटीरियल की कोई व्यवस्था नहीं कर पाते। इससे इडस्टी में कम्प्टीशन बढ़ जाता है ग्रीर कच्चे माल के दाम बढ़ जाते है जिसकी वजह से फिनिएड गडस के दाम भी बढ़ जाते है। जितना कच्चा माल उपलब्ध हो उतनी ही इडस्ट्री बेठानी चाहिए।

वेजेज दिन पर दिन बढ़ती जा रही है। इसका प्राइसेज पर भी क्रसर पड़ता है। मै तो कहंगा कि जब तक वेजेज का सीधा सम्बन्ध प्रोडक्शन के साथ नहीं होगा तब तब तक मूल्यों की वृद्धि को रोकना बहुत म् श्विल है। मेरी समझ में वेजेज को प्रोडक्शन की बेसिस पर रखना चाहिए।

हमारे देश में कच्चे माल के श्रभाव के कारण तथा फाइनेन्स के स्रभाव के कारण बहुत सी मिले बन्द हो जाती है। बन्द हो जाती है ता सरकार उनको टेक- ग्रोवर करने की सोचती है। जब रोगी में रोग के चिन्ह दिखाई दें तों दवा दे दी जाय तो रोग को बढ़ने से रोका जा सकता है। यदि रोग भयानक रूप धारण कर ले तो फिर दवा से क्या लाभ। मै तो कहूंगा कि सरकार ऐसो मिलों को पहले ही ग्रधिक सहायता दे दें जिससे कि वे ग्रपने को सम्भाल सके।

नियात में हमारे जूट गुड्स का प्रथम स्यान रहता है। इसमें वित्त मत्री जी ने एक्सपोर्ट ड्यूटी घटाई है। परन्तु पाकिस्तान जैसे देश के कम्पीटीशन और सब्स्टीट्यूट के कारण हम फारेंन मार्केट को अपने हाथ से स्रो रहे है। आज भी आपने सुना होगा हाउस में, हमारे कामर्स मिनिस्टर ने बतलाया कि उनके पास एक डेप्टेशन ग्राया कि उनके माल की बिकी नहीं हों रही है, जिसकी वजह से वे प्रोडक्शन कट करना चाहते है। प्रोडक्शन कट करने से आस्ट ग्राफ प्रोडक्शन बढ़ेगा ग्रीर माल भी ज्यादा एक्सपोर्ट नहीं कर सकोंगे । पाकिस्तान से अगर हमें कम्पीटीशन करना है ग्रौर उनके मुकाबले में माल बेचना है तो ड्यूटी जरूर घटानी चाहिए। मैं श्राशा करता हूं कि मंत्री जी इन सब बातों को सोचते हुए गम्भीरता-पूर्वक जूट इन्डस्ट्री के ऊपर विचार करेंगे, जो बहुत वरसों से चल रही है, ट्रेडीशनल ब्राइटम है ब्रौर काफी फारेन एक्सचेज ब्रर्न कर रही है। मुझे स्राशा तो है ही, मै मंत्री जी से निवेदन करूगा कि प्रोडक्शन को कट करने के बजाय उसके ऊपर ड्यूटो घटाने की योजना पर विचार करें जिस से कि हम फारेन एक्सचेंज ज्यादा कमा सके। पाकिस्तान दिन पर दिन इंडस्ट्री बढ़ा रहा है और हम प्रोडक्शन कट करने की सोच रहे हैं। ऐसी हालत में मुझे ग्राशा ही नहीं , विश्वास है कि वे जल्दी हो इस सम्बन्ध में कुछ निर्णय लेगें।

एक प्रार्थना उप-प्रधान मंत्री जी स ग्रीर करूंगा कि कर की छूट 6 हजार रुपए तक कर देनी चाहिए। उनका कहना यह है
है कि सबकों हिस्सा लेना चाहिए। मैं उनकी
बात से सहमत हू, लेकिन ग्राज की ग्रवस्था
को देखते हुए 6 हजार रुपए बहुत कम है
ग्रीर उसकी उगाही पर भी बहुत रुपए खचं
हो जाते हैं। मैं समझता हू कि 6-7 लाख
ऐसे कैंसेज होंगे जिनको देखने में एडिमिनिस्ट्रेटिव खर्च बहुत ज्यादा लगता है। ग्रगर
छूट 6 हजार तक दे दी जाय तो दूसरे केसेज
को देखने में सुविधा होगी ग्रीर जो ग्रभी उन
केसों को ठीक से देखा नही जाता था उन्हे
ठीक से देखा जायगा तो उतने रुपए से
ज्यादा की ग्रामदनी हो सकेगी।

श्राज सरकार बड़े बडे कमीशन बैठाती है। उन पर सरकार का बहुत रूपया खर्च होता है, पर जब उनकी रिपोर्ट सरकार के पास श्राती है तो उन पर कोई विचार ही नहीं किया जाता, कई-कई वर्षों तक यही पता लगता रहता है कि रिपोर्ट पर विचार हो रहा है। श्रगर उनकी रिपोर्ट पर विचार हो नहीं करना है तो कमीशन बैठाने की क्या जरूरत है।

सरकार शहरों पर ज्यादा ध्यान देती है, देहातों पर कम । गावो में शिक्षा का प्रबन्ध ठीक ढ़ंग से नहीं किया जाता, डिस्पेंन्सरीज में डाक्टर भी नहीं रहते । यदि सरकार देहातों में भी उतनी रुचि ले तो लोग शहरों की स्रोर क्यों भागे? इसलिए हर गाव में स्कूल स्रोर अस्पताल प्रबन्ध करना चाहिए।

फैंमिली प्लानिंग के लिए गावों में ज्यादा व्यवस्था करनी चाहिए जिससे कि देहातों में उसका असर हो । मैं आपके द्वारा मंत्री जी से प्रार्थना करूगा कि वहां माबाइल वैत्स वगैरह भेजी जांय जिस से वहां आपरेशन वगैरह करने की सुविधा हो सके ।

त्राज देश में सब चीजों की इन्डस्ट्रियों में कमी हो रही है। इसका परिणाम यह हो **ൃ**श्री स्नार० पी० खैनान

रहा है कि चीजों के दाम बढ गए। लोगों के पास परचे जिंग पावर नहीं है, यह भीएक कारण है। दूसरे हमारे देश में सूखे के कारण भी ये चीजें हुई हैं। बहुत से रेलवे के आर्डर न मिलने के कारण तथा फारेन से मांग न ग्राने के कारण बहुत सी इंन्डस्ट्रीज बन्द पड़ी हुई हैं श्रीर उनका प्रोडक्शन भो कम होता जा रहा है, उनके पास माल जमा होता जा रहा है, कास्ट म्राफ प्रंडिक्शन बढारी जा रहा है, फाइनेन्स की दिक्कतें स्रा रहा है । इन सब बातों को उप-प्रधान मंत्रा जी सोचेंगे । श्रीर ऐसी व्यवस्था करें कि उनको फाइनेंस की जो दिक्कतें रहती हैं उनको मिटाने की चेष्टा हो जिससे कि वह ग्रपने काम में संतुलन करते हुये प्रोडक्शन ज्यादा करें ग्रीर एक्सपोर्ट में भी ज्यादा दें।

कार्पेट का हम लोग एक्सपोर्ट कर रहे हैं लेकिन उसमें पहले 10 परसेंट की छूट दी जाती थी इसलिए दूसरे के मुकाबिले में हम लोग कार्पेट को एक्सपोर्ट कर पाने थे, ग्रब वह 10 परसेट पहली जनवरी से बन्द कर दिया गया है, तो ग्रगर उसको हम लोग फिर से चालू नहीं करेंगे तो उसको एक्सपोर्ट करने में बडी दिक्कतें होगी।

इन शब्दों के साथ मैं फिर स्राप से यह प्रार्थना करूंगा कि स्राप इन सब बातों पर ध्यान दें।

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Mandal. Ten minutes.

श्री बी॰ एन॰ मंडल (बिहार) : उपसभापित, महादय, ग्रभी कुछ देर पहले मैं एक कांग्रेस सदस्य का भाषण सुन रहा था, उनका कहना था कि ग्राज एकानामी में डिसटार्शन ग्रा गया है। उसके पहले भी मैंने एक दूसरे कांग्रेसी सदस्य का भाषण

सुना था ग्रार उनका भाषण सुनने मुझे ऐसा लगा कि ग्राज हिन्दुस्तान की राज-नीति में डिसटार्शन ग्रा गया है। डिसटार्शन इस मानी में स्राया है कि पार्टी में दाखिल होने से पहले ग्रपने को समझना चाहिये कि किस पार्टी के लायक हम आदमी हैं, बिना इन बातों का विचार किये हुये पार्टी में दाखिल नहीं होना चाहिये श्रौर उस पार्टी में दाखिल करने वाले को भी यह समझ लेना चाहिये कि जो श्रादमी पार्टी में दाखिल होता है वह किस लायक का आदमी है। इन सारा बातों का विचार किये बिना जो पार्टी में एडमिशन होता है उसका नतीजा होता है कि पार्टी में श्राने के बाद भी पार्टी की श्रोर से क्या बोलना चाहिये क्या नहीं बोलना चाहिये इस बात का कोई ठिकाना नहीं रहता है और इस बात को ही लेकर श्राज हिन्दुस्तान की राजनीति में एक गन्दगी स्रा गई है। जो साहब बोल रहे थे उनके बोलने से ऐसा मालम पड़ता था कि कांग्रेस के सदस्य नहीं बोल रहे हैं बल्कि कोई स्वतंत्र पार्टी के ग्रादमी बोल रहे हैं, ऐसामैं महसूस कर रहाथा। तो इस बात की ग्रोर भी मैं हाउस का ध्यान खीचना चाहता हुं कि हिन्दुस्तान की राजनीति को शुद्ध करने के लिये इस बात का जरूरत है कि पार्टी में दाखिल होने वाले ग्रादमी को ग्रौर पार्टी में लेने वाले स्रादमी को सारे लोगों को, इस बात पर विचार करना चाहिये कि जो स्रादमी किसी पार्टी में दाखिल होता है वह पार्टी की रीति नीति को समझ कर, पार्टी की बातों को समझ कर दाखिल होता है या नहीं। इन सब बातों पर अब हिन्द्स्तान की राजनीति में विचार होना चाहिये। ऐसा विचार नहीं हुआ है और जो गन्दगी श्राज सरकार में श्रीर राजनीति में में आती है उसका ही कारण है।

एक दूसरी बात जिसकी ग्रोर मैं हाउस का ध्यान दिलाना चाहता हूं वह यह है कि जिस दिन से हिन्दुस्तान स्वतंत्र हुग्रा है उसी दिन से इस देश में एक लड़ाई शुरु हुई है

भौर वह समाजवाद भौर पुंजीवाद की लड़ाई शुरु हुई है। पूंजीवाद को इस देश में कायम रखने के लिये इस देश के अनेक नागरिक भीर इस देश की भ्रनेक राजनीतिक पार्टियां कोशिश करतो रही हैं श्रीर उसी तरह से देश में समाजवाद को कायम करने के लिये देश के कितने नागरिक, कितनी राजनीतिक पार्टियां कोशिश करती रही हैं श्रीर यह बात भी सही है कि इसका सम्बन्ध सिर्फ इस देश के लोगों से ही नहीं रहा है बल्कि संसार के दूसरे लोगों ने भी, सरकारों ने भी, दूसरे देश की पार्टियों ने भी इस बात की कोशिश की है कि हिन्दुस्तान में समाजवाद कायम हो या पुजींवाद कायम हो। तो यह जो लड़ाई चल रही थी इस लड़ाई के सिलसिले में जो कांग्रेस की सरकार है उसने ग्रयना मत निश्चित किया था कि इस देश में समाजवाद कायम देश के ग्रायिक क्षेत्र को समाजवादी ढर्रे में डालना है, लेकिन वह जो लड़ाई चल रही थी उस लड़ाई में कांग्रेस पार्टी हार गई है। मैं यह कहनाचाहताहं कि देश में जो लड़ाई चल रही थी उसमें ग्रव समाजवाद की लड़ाई हारी जा चुकी है स्रौर वह कांग्रेस पार्टी के जरिये, जिसका शासन ग्राज केन्द्र में है ग्रीर पड़ने प्रान्तों में भी था उसके जरिये यह लड़ाई हम लोग हार च्के हैं। ग्राज जो स्थिति हिन्द्स्तान के ऋाधिक क्षेत्र की है उसमें हम एक चौराहे पर पहुंच गये श्रौर उस चोराहे पर पहुंच कर यह निश्चित करना चाहिये था कि किस रास्ते से हमको चलना चाहिये लेकिन अब तक जो दुल मुल नीति रही है वही ढुल मुल नीति ग्रभी भी चल रही है ग्रौर मालुम नहीं पड़ता है कि भविष्य में भी साफ तरीके से कोई स्थिति का ज्ञान कर सकेगा, ऐसा ग्रभी भालूम नहीं पड़ता है। ग्रभी जो स्थिति ग्राई थी उस स्थिति में निश्चित तरीके से निश्चय करके समाजवाद का जो रास्ता है उस रास्ते को पकड़ना चाहिये था श्रौर एक मजबूती से उस पर खलना चाहिये था, लेकिन वह नहीं हो रहा है।

इमलिये मैं सरकार से कहना चाहता हूं कि ग्राज जो स्थिति है उस स्थिति में सरकार निश्चय करें क्योंकि बिना निश्चय किये हुए दो मन से चलने पर जो गड़बड़ी हिन्दुस्तान के ग्राथिक क्षेत्र में हुई है उम गड़बड़ी की तह में वही बात है कि हिन्दुस्तान का शामन चलाने वाले जो लोग हैं उनका दिमाग साफ नहीं रहा है ग्रीर चूं कि एक ही संगठन के ग्रन्दर में दोनों तरह के ग्रादमी रहते हैं, दोनों तरफ से पुल होता जा रहा है, खिचाव होता रहता है, तो एक कोई निश्चित रास्ते पर नहीं चलने का जो खतरा होता है वह खतरा ग्राज देश के सामने उपस्थित हो । या है।

इसी के साथ-साथ मैं एक दूसरी बात की श्रोर भी सरकार का ध्यान खींचना चाहता हूं। मुझे मालुम हुन्ना है कि बिहार की सरकार ने केन्द्र की सरकार को कहा है कि गन्ने का दाम स्रागे के लिये चार रुपये प्रति मन के हिसाब से कायम किया जाय। म्राज जो शुगर की स्थिति इस देश में है उसको हम सब कोई भुगत ही रहे हैं। पैदावार को बढ़ाने की जरूरत है। बिहार में भी शुगर इंडस्ट्री है श्रोर वहां शुगर इंडस्ट्री की हालत भी अच्छी नहीं है, इसलिये अगर ग्रक्टबर महीने में यानी जिस टाईम में फसल लगाई जाती है उसके पहले ही सरकार दाम का एलान कर दे श्रीर वह चार रुपये प्रति मन की दर रख करके एलान हो तो हम समझते हैं कि बिहार में गन्ने की जो खेती होती है वह वह खेती अच्छी हागी और शुगर के सितसिले में जो गड़बड़ी म्रा गई है वह गड़बड़ी भी दूर हो सकती है। स्राज केन्द्रीय सरकार गुगर इडस्ट्रो का सारा इंतजाम करती **है,** जो राज्य सरकारें है उनके हाथ में यह सब काम नहीं छोड़ती है, दाम के फैसले करने का जो काम है वह काम केन्द्र की सरकार करती है, ग्रगर प्रान्त की सरकार के ऊपर छोड दिया जाय तो वह सरकार श्रपने स्वा**र्थ** को देख कर जैसा उचित समझेगी वैसा

(श्रीबी. एय. मडल]

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करेगी लेकिन वह न कर के केन्द्र की सरकार उस बात को ग्रपने हाथ में लिये हुये हैं इसलिये मैं केन्द्र की सरकार से ग्रनुरोध करता हूं कि वह ग्रक्टूबर के महीने में यानी सोइग सीजन के पहले ही इसका एलान कर दे जिससे कि बिहार में जो केन्द्र की फसल है उसकी ग्रच्यी बुवाई हो ग्रीर उसका भ्रन्छा उत्पादन हो सके।

एक बात मैं श्रीर भी यह कहना चाहता हू कि स्रक्सर इस बात के लिये सान्दोलन होता रहता है कि बिहार का जो इडस्ट्रियल क्षेत्र है उस इडस्ट्रियल क्षेत्र मे बाहर के म्रादमी वहां पर बहुत म्रधिक सख्या मे जा कर नौकरी करते हैं, मजदूरी करते है कैपिटलिस्ट हो कर या त्यापा हो कर वहा के सारे कारांवार को वह अपने हाथ में लिये हुए हे, ग्रौर विहार के लोग कहते है कि चुकि बिहार मे यह जगह है इसलिये उसका कुछ फायदा हमको भी मिलना चाहिये, लेकिन इनको कहा जाता है कि च्कि हिन्दुस्तान एक है, हिन्दुस्तान का नागरिक एक है इसलिये इस सब तरह का ग्रान्दोलन नही इठाना चाहिये यह दलील दी जाती है। इसके बारे मे मुझे इस हाउस को कहना है कि इसके बारे मे देश को साफ तरीके में सीचना चाहिये कि जिस ग्रादमी का जन्म जहा पर हुग्रा है वहा के जो साधन है उस साधन से उसका पेट नहीं भरे यह भी अच्छा नहीं है लेकिन यह बात भी सही है कि यह देश एक है, देश के सभी नागरिक एक है, ऐसा मै मानता हु। लेकिन इसके लिये कोई एक निश्चित नीति बननी चाहिये श्रीर उस नीति के मुताविक ऐसा करना चाहिये कि जिस किसी प्रान्त मे जिस ढग की स्थिति हो उसके अनुसार उस प्रान्त मे इडस्ट्रियल क्षेत्र मे ग्रगर बाहर के लोग सैंकडा में 25 लिये जाय तो लिये जायें मगर १५ प्रतिशत वहा के लोगों को

ही रखा जाय, चाहे वह वहा की सर्विसेज मे हो, चाहे लेबर का काम हो या इड स्ट्रियलिस्ट वगैरह बनाने का काम हो, उसमे उनको इतना मौका दिया जाय, यह मुझाव भी हम सरकार को देना चाहते हैं।

इसके म्रलावा मुझे सर्विसेज के बारे मे भी कहना है। इस हिन्दुस्तान जैमे जाति-पात के देश में जो सिविल सर्विस है उस सिबिल सर्विस के जरिये या जो मिनिस्टर होते है इनके जरिये जातिपात के प्रभाव की वजह से जो काम देश हित मे एक देशभक्त की नाई होना चाहिये वह नहीं हो पाता है।

इसलिये ग्राज इस बात की भी जरूरत है कि जो जात पात का झगड़ा देश में चल रहा है उसके लिये कोई एक निष्चित नीति ग्रपनाएं ग्रौर मैं चाहता हू कि श का जा पिछड़ा ममाज है उसके लोगों को शासन के सभी कामो में ग्रौर राजनैतिक जीवन वगैरह में 60 प्रति शत स्थान मिलने चाहिये।

श्रभी जो यह फाइनेस बिल लाया गया है उसके बारे मे मुझे कहना है कि जितनी रकम के लिये टैक्स लगाया जा रहा है वह रकम बहुत थोड़ी हैं, उस रकम को पूरा करने के लिये कितने ही रास्ते हो सकते थे। श्रभी जो फजुलखर्ची होती है ...

उपसभाष्यक्ष (श्री महावीर प्रसाद भागँव) . मडल जा ग्रापको समाप्न करना होगा ।

श्री बी० एम० मंडल जो चार मिनट ग्रोर । बल्लभभाई पटेल हाउस के ग्रहाते मे जो एक एम०पीज क्लब बना है नमाम एयर-कडिशंड है; यह सब खर्च ग्राजकल के जमाने मे हो रहा है जब कि स्थिति इतनी खराब है ग्रौर उसके जिरये इस तरह की फजूल खर्ची होती है।

(The Deputy Chairman in the Chair)

इस मरह के काम रोके जा सकते हैं लेकिन ऐसा नहीं किया जा रहा है। इसके अलावा जो इन्सन्टिव्ह सिस्टम निकला है जिसके जरिये टैक्स कम कर दिया जाता है मगर टैक्स का पेनेन्ट अधिक होता है इससे भी काम चलाया जा सकता है। इसलिये मैं चाहुंगा कि ग्राज हिन्दुस्तान की सरकार दैक्स इन्सेन्टिव्ह वाले सिस्टम को भी लाग करें। इसके अलावा एक दूसरा सिस्टम

THE DEPUTY CHAIRMAN: You must now wind up. Mr. Mandal, You had your time. Shrimati Deshmukh. Ten minutes.

SHRIMATI VIMAL. PUNIAR DESHMUKH (Maharashtra): Madam, while speaking on the Finance (No. 2) Bill, 1967, I wish to make the following observations. At the very outset I wish to take the opportunity of thanking the Prime Minister the Government for appointing D. R. Gadgil as the Deputy Chairman of the Planning Commission thus showing vision and farsight. I also heartily congratulate Dr. Gadgil for his appointment. Needless to say that under his able and mature guidance, the Plan will relate to resources and it is sincerely hoped that every effort will be made by him to revitalise the shattered and crippled economy of our country.

Madam, I am pained to say that agriculture has had step-motherly treatment and all these years, we forgot the wise word of our sacred book "Gita" उद्वेरन् ग्रात्नन् प्रात्मानन् which means self-reliance, self-help and self-respect. For having disregarded principles we have been severely punished and as a result there is drought, scarcity and finally, the economic crisis. Our imports of foodgrain alone are as follows:

		crores
1964-65		Rs. 282.01
1965-66		Rs. 309.01
1966-67		Rs. 523.21

These figures I have been able to get from (i) Review of Food and Scarcity

Situation in India, March 1967, and (ii) Bulletin of Food Statistics, February 1966. Is it not disgraceful for a predominantly agricultural country to spend Rs. 1,114.23 crores in 3 years on food imports alone? The situation has aggravated due to the closure of the Suez Canal. Surely, if this big amount of Rs. 1,114.23 crores had been spent on schemes of agricultural production such as arrigation, manufacture of agricultural implements and giving credit facilities at cheaper rates to the cultivator there would have been self-sufficiency in food.

Bill. 1967

May I also earnestly and sincerely request the Government that the water dispute of Godavari and Krishna rivers be solved amicably and at the earliest, and all the three States involved, namely Maharashtra, Mysore and Andhra Pradesh may be allowed to get their due and legitimate share of river water which we could utilise for stepping up food and agricultural production which is the urgent need of our country?

Every one in this House will bear with me when I say that self-sufficiency in agricultural production, along with industrial and other production, is the only way to save this country from utter ruination. Strict stringent measures will have to be adopted and wasteful and extravagant expenditure on elaborate administramachinery and staff cars tive etc. will have to be further avoided. May I humbly suggest that no justification exists for spending money on revolving towers, luxury Hilton Hotels when millions are dying of hunger and are without clothes and shelter medical aid?

Furthermore, I request the Government that the building up of the new capital of Gujarat and Gandhinagar at the cost of Rs. 45 crores should be disallowed when the country is facing

Every one in this House will be shocked to learn that income-tax arrears, which amounted to Rs. 396.22 crores on 30-5-1966, remain yet to be

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[Shrimati Vimal Punjab Deshmukh] realised. Biju Patnaik has cheated the Government by not paying Rs.92.34.549 towards income tax dues. The Finance Minister, I hope, will take care to see that every pie of this money is fully recovered. I see no justification that on the one hand the rich, the black-marketeers, hoarders and smugglers and profiteers escape unnoticed without paying taxes easily, while the poorest, which form the largest population of the country, are taxed by imposing excise duty on namely teat essential commodities sugar, shoes and aluminium utensils etc. which are so vital to the life of a common man.

I am sorry to say that the Finance Minister, while presenting the Budget to the House, had promised to check the spiralling prices. May I know from him what drastic measures the Government propose to take to arrest price rise which alone will give relief to the common man? May I venture to tell this House that rice is being sold at Rs. 6 per kilo and sugar at Rs. 5 per kilo in my State.

Madam, with the increasing threat on our borders, may I request Finance Minister to be liberal in spending more money on border roads as there appears to be a threat from Pakistan? The Rajasthan Canal project, to my mind, be expedited the estimated cost of which is about Rs. 184 crores. This project, on completion will provide irrigation facilities to about 28 lakh acres and produce food crops worth about Rs. 50 crores annually. In addition I would request the Minister to see that the Upper Wardha Project in my district gets clearance from the Central Water and Power Commission soon.

Lastly, the Finance Minister, I hope, will help to solve the crisis which Maharashtra State is facing in the following industries-sugar, textile and powerloom. The sugarcane growers should get Rs. 3 per maund. The incentive price of cotton be fixed and relief be given to the powerloom industry.

Before I conclude, I request that an Agriculture University be set up at Amravati. The Food and Agricul-Minister, Mr. Jagjivan addressing the Agricultural while Graduates at Patna stated that three or four Agriculture Universities are to be set up in the country. May I request the Finance Minister to use his good offices to see that one of these contemplated Agriculture Universities be set up at Amravati as 90 per cent. of that area depends on agriculture alone.

It is high time that we should give un depending on other countries for aid, food and other commodities even technical know-how. We have enough of it in our country. I wish these talents are used for the betterment of the country.

Lastly, public undertakings will have to show better performance than before. Furthermore, review should be made to see that right, efficient men. should be at right jobs which is one of the ways to improve the working of public sector.

With these words I conclude Thank you.

SHRI DEBABRATA MOOKERJEE Madam. Deputy (West Bengal): Chairman, we are nearing the end of the debate and I shall try to be as brief as possible. I think the highest tribute that I can pay to the hon. Finance Minister is to say that he has not cooked a budget. Madam, know we can cook budgets, make them as tasty as tasty meals. But here in this case, the Finance Minister seems to have taken a long, cool, hard look at the state of the country's economy and has made his proposals. He has, I believe, tried to make heavy weather of the popular feeling that so far as direct taxes are concerned, we are the highest taxed nation the world. We pay income-tax as we earn. When we save money, we pay Wealth Tax. When we spend money, we pay Expenditure Tax. When give away, we pay Gifts Tax. if we choose to die, we have to pay

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tax, euphemistically called Estate Duty. But these are, if I may so say, more or less popular notions and we have to take note of the situation prevailing in the country and judge of the Budget proposals taking entirety. them in their It must be said, Madam that these proposals have a somewhat tough, regorous look on them. They have on them the impress of a gaunt, taciturn person. But these proposals are, to my mind, entirely just. It is not possible to appreciate all his proposals. For example, one finds it difficult to agree with his proposal that you must curb domestic consumption of tea in order that you might have a larger surplus for the purpose of export. In effect, an honest cup of tea or an innocent cup of coffee has been penalised by the hon. Finance Minister. But that apart, if you look at the proposals as a whole, it would appear quite clear that they are not that tough. example, he has made ample allowances for maintenance of old parents. So far as dividends are concerned, allowance has been made up to a point. for encouraging people who go abroad in pursuit of higher studies and carrying on researches, concessions have been made. For larger accretions in Provident Funds and for insurance substantial premiums, concessions have been made. So it is not right to say that the rigour in the Budget is ertirely unrelieved. It must be said at the same time that he has not allowed himself to forget the claims of agriculture so that you might get in time and in sufficient fertilisers quantity. He has made ample provisions for that. But it must also be admitted that the effort made by him to avoid the tendencies that were very much visible in the Budgets of the previous years, namely, deficit financing, has not been perhaps an unmixed evil. He has put his foot down firmly on deficit financing. And as far as one can see from the proposals, the indications are that he wishes the States to follow that policy too. A balanced Budget which he has given to the country is all right. Well, he has done it for the purpose of fighting

price-rise has to be inflation. The checked in all possible ways. But this has at the same time brought about recession. The question now arises: how are we to fight this new evil? We find ourselves between the devil and the deep sea, between Scylla Here perhaps some and Charybdis. has to be shown. liberalism The restraint on credit has perhaps be eased a little so that in certain selected areas of economy, it may be possible to go on with production. do that, w_e Unless we shall find ourselves in a terrible mess. Intermediate goods like capital goods like heavy machinery will have to be produced. Losses, I say, have to be suffered. That is a part of the economy of recession, if one may say so; but it is much better than creating large unemployment and distress of a widespread character in the country. I would, therefore, request the Finance Minister very earnestly to take into consideration this relatively new feature in our economy. Not that there were no tendenies observable at the time he presented the Budget, but they have now become more prominent, if I may say so. So we have inflation on the one side and recession on the other. That creates a real difficult in our way.

So far as our indebtedness to foreign countries is concerned, that again is an important matter to be taken note of. I believe we are indebted at the moment to the extent of about Rs. 4,800 crores. But the money the Central Government owes to foreign countries is nearly matched by sums owing to it by the States. That presents, to my mind, something like a silver lining in the dark cloud. Although the States have been asking for a moratorium on instalment payments of their debts and payment of interest, the Finance Minister has not found it possible to accede to their request. If I remember right the of the States was that request should be given adfoot equate Central assistance to higher bills on account of ness Allowance. The second request was that they should be given further

[Shri Debabrata Mukerjee.] sums of money for subsidising foodgrains. The third request was there should be postponement of the payment of instalments. As far as I know, the Finance Minister has not been able to accede to the requests. Prima facie, it may look hard but if we look at the facts as they are for a moment, I do not think it is possible to accede to the requests. you be pleased to turn to the actual figures of resources that were transferred to the States during the three Plan periods, you will find that during the First Plan the States received Rs. 326 crores as their share of taxes. They got Rs. 712 crores in Second Plan as their share and during the Third Plan period they received Rs. 1,196 crores as their share of taxes. On the head of Grants, they received during the First Plan period Rs. 280 crores, during the Second Plan period Rs. 746 crores and during the Third Plan period Rs. 1303 crores. By way of loans they got Rs. crores during the First Plan, Rs. 1411 crores during the Second, and Rs. 3101 crores in the Third Plan period. If we look at the figures, we will find that the Centre has not arrogated to itself the increases in the Revenue and the Centre has progressively allowed the States to participate in the increased resources. If that is the position, the question arises whether it is legitimate on the part of the States to come forward and ask for further financial help from the Centre.

The question of Centre-State relations has now assumed importance in view of the fact that the complexion of the Governments of as many as nine States is different from complexion of the Central Government. I wish to emphasise the fact that the assistance which the Centre has been able to extend to the States by way of loans and grants-I not speaking of their share of taxeshas not been inadequate and I do not think it will be possible for the Centre at the moment to accede to the request either for a moratorium or for an increase in the allocations so that they may be enabled to pay

D.A. to their employees at higher rates, or for subsidising foodgrains. The question that really requires to be tackled is, how are we to go about and mop up the black money that is there in the country. Thousands of crores of such money are there. Some definite steps have to be taken with a view to bringing out this vast amount of resources, which are being hidden away. Efforts were made in the past to induce people to out with black money. Those efforts failed. I dare say the Government is seriously considering other steps at the moment as to now to mop up the vast resource that is lying idle, hidden from the people. Millions have been deprived of it. Thev cannot make any use of it and those who own it are trying to convert it into land or gold. They say: 'Cursed be silver'. I say 'Cursed be gold'. They take the shape of gold. These monies take the shape of gold and land. That was possibly one of the reasons why some time ago the Finance Minister was so keen upon Gold Control. I dare say that he is equally enthusiastic about it but the circumstances having changed, the strategy have to be changed. You have to collect your taxes, you have to mop up the available resources in the country including black money and if you give the Budget a trial, I think we shall soon be able to find ourselves out of the morass.

SHRI MORARJI R. DESAI: Madam Deputy Chairman, I have heard with full attention and respect whatever has been said on the Finance which is under consideration in this hon. House for the last 3 days and as usual, I see that many subjects have been referred to and so many of them that it will not be possible for me to refer to all of them in the limited time that is at my disposal. Of course it is a convention that on the Finance Bill anything can be referred to. The limit is the sky and that convention I think, is a proper convention because this is the time when whatever dissatisfaction

body has to express, he may express. If it had been possible for me physically to refer to every matter that was referred to here, I should have willingly done so, but I would like to assure my hon, friends that I have taken note of whatever criticism has been made and shall try to profit by that criticism if it is possible to do so, after careful consideration. There has been some strong criticism and there have been even statements which have been called wild but I was a bit surprised that my friend, Shri Ramachandran, who believes in peace and peaceful methods and non-violence, using very strong language. Strong language also can be violence. He said rural has been betrayed-we have betrayed rural India. How? By not having a programme for adult education which he could approve of or which he might consider sufficient and by not having an adequate programme of rural industrialisation. As I understood, these are the two points on which the betrayal of rural charge was based.

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SHRI G. RAMACHANDRAN (Nominated): They were merely illustrative.

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SHRI MORARJI R. DESAI: Well I only heard the illustration. I did not hear what was in his mind. What can I do? I am not a clairvoyant. Therefore I can only refer to what has been said. And certainly were mentioned because they are considered typical by him. Otherwise he would not have mentioned them. Of made a strong speech. course, he That is the fashion. Many a time it is done and strong speeches are generally approved by many people. That has also contributed to the making of strong speeches. But I cannot indulge in this sort of a thing and I do not imitate it either. But I would certainly plead with my hon. friend to consider whether Government have not been giving sums of money for adult education whenever they have been asked for for whatever work had been done. If volunteers do not come forward to educate people, is it the fault of the Government? Or is it the fault of workers like my hon. friend and like myself? Instead of finding fault with ourselves we always find fault for everything with the Government. I do not know if this is going to strengthen us as a nation. If he had taken up a programme of adult education and he was not supported by Government he could certainly have found fault with the Government. But I do not think Government has been remiss in this matter, if he had asked for support for any such programme. So also rural industries. That also is a matter in which Government cannot do much. The Government cannot go on establishing industries everywhere. It is for the people to take up the industrial programme for rural industries. The Government has been supporting the Khadi Commission fully. also has a programme for dustries, for small industries. Several kinds of industries are undertaken by the Khadi Commission and there are other industries which can be taken up. If they are taken up Government will certainly support them whatever way encourage them in encourage them. Government can Therefore, to say that rural India has been betrayed is a charge which, at any rate, is not non-violent or peaceful, in my view.

There have been other things mentioned here. In the matter of arrears of income-tax it has been said that Government is lax in the collection of arrears. An example was cited by my hon, friend Shri Lokanath Misra, that of Shri Biju Patnaik, who seems to be on his brain all the while. Even all this a defeated man gives him fright. That is what I see because he cannot but refer to him whenever an arise. In occasion arises or does not this case he made a statement-I do not know what facts he had for saying so-that Mr. Patnaik has off his house for Rs. 14 lakhs. to my mind is completely incorrect. I have verified it from himself.

SHRI LOKANATH MISRA: From himself?

SHRI MORARJI R. DESAI: Yes.

SHRI LOKANATH MISRA: Do vou think he will tell you?

SHRI MORARJI R. DESAI: He will more than you would do. Let my hon, friend prove it to me and I will apologise to him. Please do not make such wild statements. What is the use of doing it? After all, it is very easy to defame people and if that is the only thing that one has to indulge in, in this honourable House, nobody can prevent it because that is a privilege.

SHRI LOKANATH MISRA: I never intended to defame him.

SHRI MORARJI R. DESAI: What else was it?

SHRI LOKANATH MISRA: I just wanted to warn you.

SHRI MORARJI R. DESAI: I am sufficiently warned about it. other hon. Member said that so much was due from him and that should be recovered and then some remarks were passed against him. I have no objection to remarks passed against anybody. But it does not look good that such remarks should be passed against people who are not here to defend themselves. If they are passed against me I will welcome that, because I can certainly reply to them. But that is not possisome persons. In his case ble for what am I to recover now? are no arrears to be recovered just now because they are all pending in court and as long as they are pending in court I cannot take any process. I cannot issue any warrant. I cannot issue any demand because that is what I am restrained from. And naively he asks me to go to court. Go to court for what? I do not know that he is such a lawyer that he can advise me about it. I wish he did it. If anybody has advised him, let him pate it on to me. What we could

do we have done. We have requested the court to decide the injunction matter more quickly so that it could be vacated and we could take action. Beyond that I cannot take any action in the matter. But wherever we could take action we have taken action. In the matter of the Kalinga Airways, some plane has been taken over and whatever could be done we have done. Not only that but some dues are to be paid to him and from these also we have recovered whatever we could in the matter of the Kalinga Airways. But we could not do that in every case. All these are things which the Government want to do. In spite of that, to try to blame Government and to tell Government that they are in the pocket of somebody and so I think does not, at any rate, look very dignified. That is the least that I can say about it. In the desire to hit at people one should not make statements which are violent make charges which are thoroughly incorrect.

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In the matter of income-tax arrears it is true that there are gross arrears to the extent of Rs. 541 crores. But the effective arrears are only Rs. 333 crores or Rs. 334 crores in round figures. The demand for one year is as much as Rs. 517 crores, that is for the last year, and we have collected Rs. 626 crores last year. Therefore, it cannot be said that income-tax is not being collected fully. But arrears are collected over a few years. They get collected. If the arrears were somewhere about Rs. 250 crores or Rs. 258 crores or Rs. 260 crores in the year 1957-58, let us not forget that at that time the income-tax demand for the year was only about Rs. 210 crores or Rs. 220 crores. Today the demand is Rs. 517 crores and we have recovered Rs. 626 crores. The effective arrears, therefore, are hardly two-thirds of the demands of the year. Is it expected that every day dmands will be collected and there would be no arrear left at any time? It is a continuous process and this is what is being done. But then this is a hardy annual which the Government

to face. It is a continuous process, as I said, and we are doing it. The arrears cannot be called such as can make the Government open to charge that Government is lax in this matter. Government does want see that there are no old arrears left and towards that end Government takes several steps. As I said earlier, I am trying also to simplify the processes so that this also can be easily seen by hon. Members. As long as they are not able to see these matters and I am not able to show them by simplifying it, I should have no quarrel about what they say. But if I am asked about it I am always ready and at their service to explain whatever they ask me and I am prepared give any information that they want. I have never hesitated to do so because that is the function of any Government. We are ready to give whatever information is asked for and then if afterwards criticism is made I can very well understand it.

Then there is a scare created or sought to be created by the Economic Times to which some hon. Members have referred and I am asked to explain and say what is the correct position. The Economic Times of 1st August 1967 has made this heading:

"Deficit Financing in four months Rs. 268 crores "Despite Morarji Desai's pledge deficit financing goes in "inflation gets a strong boost".

And worse than that, he writes that I am misleading. This is what he says:

"Contrary to the impression created by New Delhi's propagandists deficit financing has not stopped. Deficit financing of the order of Rs. 268 crores was resorted to by the Government during the opening three months and three weeks of the current fiscal year."

"This assessment of deficit financing prepared by the Economic Times will come as a rude shock to the unsuspecting nation which has been led to believe that deficit financing

has been stopped completely since Mr. Morarji Desai took over the Finance portfolio in the middle of March this year because he has been saying that he abhors deficit financing. . . .".

And many things like that, it goes on to say. This is a statement which would certainly worry people and if they are facts certainly people ought to be worried but I thought that the people who wrote in the Economic Times were experts in economics and are careful to look at facts as they should be looked at. In the first place the amount of Rs. 268 crores also is very much exaggerated. I do not want to go into the definitions standards of deficit financing which he has taken because that would take a long time for me to do and even then I do not know whether the person who has written it will be prepared to take it like that. any standard that I can understand, whatever deficit is there in three or four months cannot exceed Rs. 80 crores; it would be even less than that. I have never said that on every day there will be no deficit financing, that on every day there will be surplus in this budget. I have never said that deficit financing will not appear anywhere at any stage. I have only said that at the end of the year there should be no deficit left That is all that I have said and that is how the Budget has been prepared. The person who wrote this ought to know that Government revenues do not come in in a uniform throughout the year. Even taxes do not come in uniformly throughout the year. There are times when they come in large amounts; there times when they come in amounts. Then again foreign are not received as we would like to them. They are received sometimes late and that also creates difficulties. These things create gap in income at a given moment but not at the end of the year. But expenditure goes on uniformly throughout. That cannot be done by fits and starts. Therefore it appears as if there is a [Shri Morarji R. Desai.]

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deficit now but that is a wrong way of looking at it. That is all that I can tell you. I am only concerned more about my hon. friends here and those who want to consider this matter objectively and it is for their benefit that I am saying this. I hope the Economic Times also will consider this. I wish he had asked me about it and I would have certainly him. Then if he wanted not to wiser about it, he need not have been wiser; at any rate there would have been some restraint in his writing. Perhaps that is not the convention; that is not the ethics. I have no quarrel about it but I hope my friends are not now in a position to say that this statement represents the correct state of affairs or a state of affairs where people have to be worried. It is only at the end of year if a deficit is left that there will be difficulty, that there should be difficulty, and I have said that will try my leavel best to see that there is no deficit at the end of year. I cannot even guarantee that there will not be any deficit. There could be many unknown circumstances which may arise.

SHRI A. G. KULKARNI: Political stunt.

SHRI MORARJI R. DESAI: I do not want to imitate their language; I do not want to do that. I am only trying to explain and it is my function to do so. My function is not to abuse any person. My function is to make them wise about the thing, not use the language which they use or the abuses which they indulge in. That is all that I want to do. I do not want to use the same language my-

There was an anxiety expressed here about the liberalisation of imports. It is an anxiety which is well placed provided we were not careful about it. The liberalisation of imports for maintenance is done only in items which are not sufficiently produced here and we are trying to

see that we produce those items here. When they are produced we do not import anything fom outside. But as long as we do not produce the spare parts or the raw materials which are required for the running of our industries and we require those industries-we have got to import them and that is why we import them. We are able to import them friendly countries have given us that accommodation. If they do not do so we would be in difficulty; but they have done so and therefore we are importing them. We are not importing them for the pleasure of it or because we have got the accommodation. We are now trying to see in every field that anything which can be made here is not imported and we are trying also to see that more and more of such things are being manufactured here so that the necessity for importing those things goes on lessening day by day.

SHRI T. N. SINGH: Is it not a fact that we are importing since last year high carbon alloy steel which we are in a position to manufacture in Bhilai and which we did manufacture in Bhilai at the time of the Pakistani invasion?

SHRI MORARJI R. DESAI: What we could manufacture, we have not imported as far as I know but I will certainly make enquiry about it. Last year my hon, friend was probably in charge and he is responsible for it; not I.

SHRI T. N. SINGH: It is being imported since.

SHRI ARJUN ARORA: He was in charge of manufacture of steel, of imports.

SHRI MORARJI R. DESAI: if he were in charge of manufacture he could have prevented it.

श्री राजनारायण: जाने दीजिये, श्रव मापस में मत लिख्ये। ५ ५ अटें ह

SHRI MORARJI R. DESAI: But if it was done, it is a mistake. That is all that I would say. I cannot say no mistake is ever made. That infallibility I leave it to my friend Shri Rajnarain. I do not claim that infallibility. I was soon going to come to him. But I thought I would come to him at the end so that I could devote full time afterwards only to that one subject and not to many subjects.

श्री राजनाराय् एा : श्रापकी सहायता से ही ऐसा कर सकते है।

श्रो मोरारजी ग्रा८० वेसाई: मेरी सहायता से ही कर रहे हैं या मेरी सहायता के लिये कर रहे हैं।

श्री राजनारायण: नहां श्रापकी सहायता से कर रहा है।

श्री मोरारजी म्रार० देसाई : म्रच्छा, इतना हो कहा तो ग्रच्छा है। मेरा तो काम ही सहायता देना है हर एक माननीय सदस्यों को ग्रौर मैं न दं तो मै गुनाहगार बनुंगा इसलिये मुझ तो भहायता देना ही है।

गुनाहगारों को ही सहायता देना है, सुधारने के लिये। . 国 - / .--

श्री राजनारायण: इन लोगों को समझा दीजिये कि हम लोग पापी से घणा नहीं करते, पाप से करते है ।

श्री महेश्वर नाथ कौल (नाम निर्देशित): बड़ी पुरानी बात है।

SHRI MORARJI R. DESAI: Now, there have been also criticisms about some of the taxes levied and they were also expressed before. coffee and footwear have been referred to. As I said in the other House and elsewhere, footwear was from 1954 to 1964 or 1965 and the tax has been revived again. But after considering all the facts of the case and the criticism, up to Rs. 5 wholesa'e value the tax has been withdrawn. And between Rs. 5

Rs. 8 of wholesale value of shoes, an undertaking has been taken from the manufacturers that they will not raise the prices. Therefore there will be no rise in price for wholesale value up to Rs. 8. Then it is said that shoes are not available below Rs. 15 or Rs. 20. They are for my hon, friends who are Members of this House but for the very poor people these the shoes which are used, and these are the shoes which sell in the market for Rs. 7, Rs. 8, Rs. 10. The wholesale value is not the value which it is sold. These are the exfactory prices on which this is done. Rs. 10 outside, I have seen some of the retail prices. I find that the retail prices are higher than the exfactory prices by anything between fifty per cent and eighty per cent in several cases. Therefore, that price may be Rs. 10 or Rs. 12 but this price will not increase. That is all that I can say. Beyond that what am I expected to do? Apart from that. more than eighty per cent of the production is made in the non-factory sector, which is not taxed. Now, there is no question of their prices rising. Therefore, where is all this trouble about it? I cannot understand it, except, of course, there is the trouble about all taxes. That is a perpetual trouble. That trouble I, as the Finance Minister, have always to face. I have to face it necessarily and cheerfully.

About tea and coffee also I explained it before that this has been done in order that we have more surpluses for export, which is a very vital thing for our country. I was very happy that one hon. Member did support this measure and said it should be done. Local consumption ought to be restrained if we want to do that. Now, what is the method of restraining local consumption? I do not see any other method. In this case, there is no question of depriving anybody of a cup of tea, as my hon. friend, Dr. Sapru, had argued. How is anybody deprived of tea or coffee? The tax is not such as will put a

[Shri Morarji R. Desai.]

burden whereby people will have to give up tea and coffee. At the most, if somebody was taking eleven cups, he may take ten cups. That is the only difference that it might make. More than that there will be no difference made. Therefore, how does it harm him? On the contrary it will do him good. That is all that I can say. Of course, I have not done it for doing him good. I have done it only as a measure for increasing exports.

The question of cigarettes and tobacco was not raised here. Therefore, I need not refer to it, but even in that matter I am not out here to have this taxation only on grounds of health. When I referred to health, I thought I would also additionally be helpful in regard to health. That was not the main purpose of doing it. main purpose of doing it also was to have more revenue and to have more surplus for exports, so that that item can be exported and more money can be obtained from exports. That was the purpose for which it was done.

SHRI LOKANATH MISRA: do you not do it in the case of alcohol?

That SHRI MORARJI R. DESAI: also I have done several times. I do not think I would require any encouragement for taxing alcohol if I find that by that method I can bring about prohibition. Alcohol has been taxed sufficiently. If I tax it further it will only mean diminishing return and more than that smuggling. I do not mind diminishing returns from it, but there will be far more smuggling which is there especially in this city, where there is no prohibition. Even where there is no prohibition, there is more smuggling. Prohibition was referred to by several Members.

श्री राजनारायण : श्राप ग्रपने विभाग में क्यों नहीं सराब बन्दी कर देते यानी विन मंत्रालय में ऐसे ग्रफसरों को नहीं रखते बो शराब महीं पीते । अब ६, इ. १ - १

श्री मोरारजी भ्रार० देसाई : वित्त मंत्रालय में तो कोई शराब पीता नहीं है। ग्रपने घर में पीते होंगें, दफ्तर में कोई नही पीता है स्रीर दफ्तर में किसी को दिया नही जाता।

श्री राजनारायण: घर से पीकार दपनर ग्राते हैं।

श्री मोरारजी ग्रार॰ देसाई: जब तक कान्न बनाने में ग्राप मदद नही देगे, मैं क्या करूंगा? यह स्टेटम के करने का काम है।

श्री राजनारायण : इसके लिये हम तैयार है । स्रापके सचिव लोग घर से शराब पो कर श्राते हैं।

श्री मोरारजी ग्रार० देसाई : यह डिफे-मेशन है।

श्री राजनारायण हमको मौका देंगे तो हम सबके नाम ले ले कर बतायेगे।

श्री मोरारजी द्यारः देसाई: मैं यह नही कहता कि कोई पीकर नही ग्राते होंगे। कोई ग्राते होंगे। सभा में भी ग्राते हैं, सदन में भी श्राते हैं। तो मैं क्या कारूंगा, इसको कँसे रोक, सकता हूं ? और मुझे । मालूम है, ग्राए हए हैं, वह भी मैंने देखा हुआ है। ऐसे कुछ अफसरान को भी देखा है मगर जब तक कान्न में मनाही नहीं है तब तक उनको रोकने का मझे क्या ग्रधिकार है ? This is a matter where I should be very happy to get help.

श्रो राजनारायण : (Pointing Shri A. D. Mani) ग्रच्छा इनको हमारे बगल से उठाइये।

SHRI MORARJI R. DESAI: I have not got authority to remove anybody. That authority is only assumed by my hon. friend and not by me. He has even taken away the authority of the Chair to remove him. Who am I to do anything?

(Interruption)

THE DEPUTY CHAIRMAN: He does it in sobriety

SHRI MORARJI R. DESAI: Therefore, this is a matter where I wish hon. Members, who are keen about prohibition to be helpful and make better propaganda, so that a proper atmosphere is created and the hands of the States and the people strengthened in this matter.

There were one or two matters which were referred to in the matter of administration. One was relating Bharat Plates and Vessels Limited. There it was said even when the project has not come to fruition and is not producing anything, several officers have been engaged already and the head office is in Delhi, thereby alleging that all this is a waste of money and that it is done only to favour some people. I do not know whether the hon. Member, who made this criticism, ever had anything to do with any industry or any factory. If he had anything to do with the starting of any factory or industry, he would have realised himself that before a factory came into existence, came into actual working order it would be necessary to build it up. It is necessary also to have a project for it. It is necessary to have all the other things required to bring it into existence. That requires officers to do it. Who else is going to do it? It does not, by itself, come into existence. It is for this purpose these officers have been engaged and they have been engaged there properly. If one P.A. to a Joint Secretary has been engaged by some particular office it was done after competition with other people, on his own merits, not because he was a P.A. Is there any bar to a P.A. applying for something for which he is qualified? Therefore, without showing how that man was unqualified, to make an allegation like this, which could be easily believed by people, is, to my mind, a serious injustice to all those people who are responsible for this factory. This factory is going to begin to produce at the end of 1958 and it will be

in full production perhaps by 1976. It will be completed in 1969. Therefore, it is not as if it will come into existence after four years. If facts had been ascertained, this mistake in making this reference would not have been made. That is the only purpose with which I am pointing this out.

Bill, 1967

In the same way, my hon, friend Shri Rajnarain, referred to the Fertiliser Corporation of India and its retired Chairman. Now, he seems to think that all retired civil servants must be debarred from employment anywhere. I do not know under what law he can do it? Are we living in a democracy, under a law, under a Constitution or are we living under the dictates of my hon, friend, Rajnarain? Even if he became ruler of this country, he will not be able to do it. (Interruptions). He is making himself disqualified for ever coming and doing it. That is what he is trying to do. I wish he did not do that, so that he could set a better example.

श्री राजनारायण : यह स्राप सही कह रहे हैं क्योंकि मैं यह जानता हं कि इस समय मोरारजी भाई राज नहीं कर रहे हैं, इस समय यहां छः सेक्रेटरीज हैं उन्हीं का शासन चल रहा है । सारी गवर्नमेंट को छः सेके^टरीज चला रहे हैं जिसके बारे में मैं एक दिन यहां डिस्क्लोज करूंगा ।

SHRI MORARJI R. DESAi I am now coming to my hon. friend because he is now ready for it, I see. He was very eloquent in whatever he said, He is eloquent, but the eloquence is so misapplied that it becomes a rainful process to hear the whole of it. If the eloquence proceeded from concern for the welfare of the country, I should be very happy. But I am afraid the eloquence proceeds from a concern about the Congress and the of the Congress. This destruction seems to be his main passion, and it was therefore that he advised me also. He concedes that he has respect for me personally, he has affection for me personally; then he says that as

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an old man I should now retire from Government, from all the wrong acts which are being done, and then occupy myself for advising people, for giving them ideas. If he considers me qualified to give him advice, to give others advice, how does he qualify himself to advise me as to what I should do? I have not understood that process of thinking in him that I should do what he wants me to do. I am only trying to point out . . .

श्री राजनारायण : गांधी जी को न भृलियेगा । मैं गांधी जी का एक वाक्या सुनाता हूं। गांधी जी ने कहा था कि जो काम मैं करता हुं उसको एक बालक भी कर सकता है। इसलिये मोरारजी भाई इसे एडवाइस कह दें, या निवेदन कह दें, मैं ग्रधिकार रखता हूं, चाहे वे दें या न दें। तब भी मैं यह निवेदन करना चाहता हूं कि वे सरकार में फंस गये हैं, वहां इतना कीचड़ है कि उनकी प्रतिभा कूंठित हो गई है।

SHRI MORARJI R. DESAI: My hon. friend wants me to remember Gandhiji. I did not want to bring in Mahatma Gandhi in this context because he had forgotten him completely. If he had not done so, he would have utilised his capacities for a much better cause and in a much better manner. I know he has capacity. I know he has courage, but he utilises all that courage to defy the Chair. He does not utilise it for any other purpose, and then he tells me there is no truth, there is no Satyagraha. But he has given up truth and locked it up in a safe somewhere throwing away the keys so that he cannot find them. That is how he is utilising truth and he preaches me truth. What is truth? He has taken an oath as a Member of this hon. House. Is he not bound to go by the Constitution? If he is bound to go by the Constitution, is he not obliged to obey the Chair? But I was myself a witness one day here when the Chair asked him not to speak and said that he was irrele-]

vant, that he must not repeat, and he in his great bravery as he thinks-I call it bravado-said, "I defy you; I am not going to obey; do what you like". Is this truth? Is he fit to remember Mahatma Gandhi? all I ask him. This is not the way he can remember Mahatma Gandhi.

Bill, 1967

SHRI RAJNARAIN: This is the only way.

SHRI MORARJI R. DESAI: I am afraid if this is the only way to remember Mahatma Gandhi, the spirit of Mahatma Gandhi will shake wherever he is. This is not the way to remember Mahatma Gandhi. It was only because he differed from all these ways of Mahatma Gandhi that he left the Congress. Otherwise he would not have left the Congress. The Congress may be full of all sorts of people, wrong people, whatever he may call them, corrupt people, whatever he may like.

(Interruptions)

श्री राजनारायण: गांधी जी मरने बाद हटे। जब कांग्रेस बेलगाम हो गई।

श्री मोरारजी भ्रार० देसाई: बेलगाम कीन हम्रा यह रोज यहां पर जो एग्जीबिशन करते हैं। ग्रब भी इतने बेलगाम हैं कि बराबर खड़े होते हैं श्रोर बोलते जाते हैं। मैं बैठ भी जाता हं ताकि वे बोल सकें। इसलिये बेलगाम वे हैं मैं तो बेलगाम नहीं हूं। मैं तो रूल्स की फालों करता हं।

Therefore, will my hon. friend consider the necessity, if not of having good manners, at any rate of having good sense and, in his concern for the welfare of the country, for seeing that good traditions are established here? If he gives here a demonstration of disobeying law or disobeying the Chair or disobeying the Constitution, violating it in a very violent manner, what example does he set to the whole people?

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क़ानून तोड़ने के लिए यहां नहीं भ्राना चाहिये बाहर जाना चाहिये। वे कानुन तोड़ते है श्रीर लोगों को मारते है मैंने यह भी पढ़ा है श्रखबार में।

(Interruptions)

श्री राजनारायण: मैं कभी किसी को नहीं मारता हूं। मैं यहां पर परसनल एक्स-प्लेनेशन देना चाहता हूं। मैं कभी किसी को नहीं मारता हूं। मैं 1948 से यह प्रतिज्ञा कर चुका हूं कि में किसी पर हथियार नहीं छोड़्ंगा हाथ नहीं चलाऊंगा । मैं मोरारजी भाई से निवेदन करता हूं कि हमारी प्रतिज्ञा को बराबर करवायें जिसको हमने राममनोहर लोहिया की वजह से की। 1942 से 1948 तक हम हथियार लेकर चलते थे।

THE DEPUTY CHAIRMAN: Order, order. Take your seat please.

श्री राजनारायण: तो मैं यह कहना चाहता हूं . . .

SHRI MORARJI R. DESAI: I read in the papers that a privilege motion was moved in the Lucknow Assembly because my hon. friend was said to have beaten a clerk or a Deputy 4 **3.** Secretary.

श्री राजनारायण: स्पीकर ने वही कहा कि हमको कोई खबर नहीं पहुंचीं है। कुछ कांग्रेसियों के ग्रभद्र लोग थे जिसमें उन्होंने भ्रपनी गलती छिपाने के लिए ऐसा किया। इसके बारे में जब उन्होंने नोटिस हमको भेजा तो हमने स्पीकर को लिखा कि प्रिविलेज तो उनके खिलाफ होना चाहिये। क्योंकि उन्होंने ही सदन में झुठ बोला श्रीर सदन में हमारे बारे में श्रसत्य कह कर सदन की मयदा भंग की । मैं श्री मोरारजी भाई से निवेदन ...

SHRI MORARJI R. DESAI: If my hon. friend says he did not do it, I accept it.

श्री राजनारायण : मैं ने यही कहा । (Interruptions). माननीया भगवान करे हमारी यह प्रतिज्ञा टटे। अगर यह टूटे या हम किसी पर हाथ उठायें तो किसी सिपाही को न मारें, किसी क्लर्क को न मारे। इन्दिरा जी को मारें, मोरारजी जी को (Interruption).

THE DEPUTY CHAIRMAN: Order, order.

SHRI MORARJI R. DESAI: If my hon, friend thinks that it is justifiable to raise his hand against a lady, what sort of courage has he? I do know.

श्री राजनारायण : लंकिनी (लंका-द्वार पर) पर हनुमान ने हाथ उथाया था, शूर्पनखा पर राम भौर लक्ष्मण ने हाथ उठाया था। पूतना पर कृष्ण ने हाथ उठाया था, होलिका को प्रह्लाद ने भस्म किया।

THE DEPUTY CHAIRMAN: Order, order. Please take your seat.

SHRI MORARJI R. DESAI: This is where my hon friend goes wild. That is all that I can say. (Interruption) Why does he want to bring in Mareech, Ravan or Brahmarakshas? I do not understand.

श्री राजनारायण: उसी महाशक्ति ने मारीचि को मारा, रावण को भी मारा।

श्री मोरारजी भ्रार० देसाई : राम ने मारा ।

श्री राजनारायण: यानी जो राक्षसी काम करता है, चाहे वह मर्द हो या श्रीरत वह मारा जायेगा । हमारे जैसे लोगों ने उसको मारा चाहे वह मर्द हो या श्रौरत।

SHRI MORARJI R. DESAI: hon. friend made such wild statements that Congress has done nothing these twenty years. If these are not

[Shri Morarii R. Desai.] wild statements, what are they? should like to bring to his notice what has been done in this country. I did not want to go into this. It is not in order to claim anything that has been done. I am prepared to say more should have been done, more could have been done, enough has not been done, all that I am prepared to agree. But to say that nothing has been done, that we have gone backwards, these are things which he alone is capable of saying

श्री राजनारायण : ग्रापके राज्य में शराबखोरी बढ़ी वेश्यावृत्ति बढ़ी, राहजनी बढ़ी, भुखमरी बढ़ी, डकैती बढ़ी, गरीबी बढ़ी, ग्रौर बेकारी बढी, श्रकाल बढा।

SHRI MORARJI R. DESAI: I have got a record before me here. He has not only increased the evils but he says everything has gone down.

श्री राजनारायण: ग्रापके राज्य में वेश्यावत्ति बढी, शराबखोरी बढ़ी, भुखमरी बढी, राहजनी बढी और बेकारी बढ़ी।

I had SHRI MORARJI R. DESAI: asked him when he was speaking; I hope he will have the good sense to hear me as coolly as I was hearing him, and now he does not want to do that.

SHRI RAJNARAIN: I request you not to distort the facts. What I have said. . .

SHRI MORARJI R. DESAI: Even when he spoke without sense, I heard him. Therefore he should also have the courtesy to hear me when I talk sense. That should be the idea, not this idea. Why does he want to get excited like this for nothing? he comes to hearing facts, he should not get excited in this manner. he has courage, well, I have also got some courage. It may not be as much But he cannot make me stlent. That much is true. I do not want to make him silent at any time.

But let him not have the belief that he can silence everybody in this House or outside. That is not a proposition which I am going to accept at any

भी निरंजन वर्मा: अब तो आप भी नाराज होने लगे।

SHRI MORARJI R. DESAI: I am certainly displeased with him. I am not angry about it. I am quite displeased because I consider him as a friend. I do not consider him anything else. I consider him as a person who is misled and misdirected. He has many qualities in him. I want that those qualities should be utilised properly. That is why I am pleading with him all the while. (Interruptions.) If he says that nothing has been done, take education. Whereas only four out of ten children were going to school before, today no. less than eight out of ten are going to school. Is that no progress? two more out of ten have to be sent when all will go to school, and that is what is happening. Take the matter of health. In the matter of health, the expectation of life was only 32. Today it is 50 and that has increased the population. But even when the population has increased by 30 per cent, the national income has increased by 70 per cent. Therefore, you cannot say that all that is not there. Yes, one might say that it has no increased enough. But we must member the low base from which we started. We must not forget that for the 50 years before the British rule here ended, the national income was going down here. It was not only not increasing, but it was going down. It has now stopped going down. is increasing. Even if it is increasing by an average by some 2 per cent per capita, it is an increase and that too with an increased population. There was a population of 365 millions. Today it is 500 millions and even then if it has increased by that percentage, is that increase not comparable?

श्री राजनारायण: देहात वार्लो की ' हालन ग्राप ने देखी है ?

SHRI MORARJI R. DESAI: I have been to more villages than even my hon, friend has done. I have come from a village; I know what the conditions of villages were before. know what the conditions of villages are there today. Roads have been built, bridges have been built, five times the number of bridges during the last 200 years have been built in these fifteen years. to say that nothing has been done is not right. You might say that more than that should have peen done. I will not quarrel with you. But to say that nothing has been done is not right. Only 1.5 million tonnes of steel were produced before; now it is 6.5 million tonnes. And yet my hon, friend would want to say that nothing has been done. Thirty-three million tonnes of coal were produced; today it is 70 million tonnes being produced. And yet, he would say that nothing is produced. Take bicycles. Only one hundred thousand bicycles were produced before; today 1.6 million bicycles are being produced. Now, in spite of all this, he has the hardihood to say that nothing has been done or that we have gone down. Take the matter of corruption.

SHRI P. N. SAPRU (Uttar Pradesh): We are manufacturing even cars.

SHRI MORARJI R. DESAI: There is corruption. But to say that corruption is more today, I cannot understand it. But if you say that we are more alive to corruption, I am agreeable to it. But when the Britishers were here, there was far more corruption than even today. There is no use saying that corruption has increased today.

SOME HON. MEMBERS: No.

SHRI MORARJI R. DESAI: You say 'No'. What knowledge did they I have personal knowledge of the whole thing. I have seen it at cross quarters what they were doing?

श्री निरंजन वर्माः मोरारजी भाई. केवल आप अपने को ब्रह्मा मत समझिये। दूसरों को भी बुद्धि है।

Bill, 1967

श्री मोरारजी ग्रार० देसाई: ग्राप ग्रपने को ब्रह्मा क्यो समझते है। आपको अधिकार है बोलने का तो मेरा भी तो है।

श्री निरंजन वर्माः करपशन तो पहले उतनी नहीं थी, जितनी ग्रब है इस समय।

SHRI MORARJI R. DESAI: Then let me tell my hon, friend that from Governor downwards there absolutely never any honesty in that sense. They all took presents, they all took other things. And everything was done. But our people never felt that it was corruption. we are feeling it, and it is good. But merely to abuse other people will not be right. We have got, all of us. to combine together to put it down. But to tell everybody that everybody is corrupt in the Government, nothing can be more wild than that. But if my hon, friend says so, well, let him say so. I can only say that he is wild in his anger against the Congress. But anger alone will not do.

श्री राजनारायण : श्रपनी प्राइम मिनिस्टर की ग्राप पहले के गवर्नरों से तुलना कर लीजिये।

श्री मोरारजी प्रार० वेसाई: क्या तुलना करें। मैं ग्राप की तुलना कर रहा हूं कि क्या तुलना होती है।

भी शीलभव याजी: समझने की कोशिश कीजिये।

SHRI MORARJI R. DESAI: Even in the matter of electricity which ought to be a good standard to examine, what was the electricity that we were producing before and what we are producing now? We are producing now 36 billion Kwh, whereas we were producing only 6.6 billion

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Kwh per hour before. It is five times more. And in actual terms, if you will examine, only 3,700 towns and villages had electricity when we became free. Today the number is 63,000 and it covers one-third of the rural population, even though the number of villages is not one-third because most of the bigger villages have been covered. Therefore, onethird of the population has been covered by electricity and yet my hon, friend says that nothing has been done.

Well, he who wants to be blind in spite of having eyes, who can give him eyesight? Nobody can. But would certainly beg of him to see where he can see. Let nim see: let him condemn where condemnation is necessary. But let him not go into general condemnation. If the Congress has to go, the Congress will go. But by that the country is not going to be saved He is not going to save it if he is going to take to these methods. Is he going to be the replacement? God forbid. If this is the way, will the country advance further? Therefore, those who want to correct, let them be corrected. Let them have a better sense. Let them have appreciation of what is being done. Let them do better after that. Then certainly they will qualify themselves for doing it. Otherwise, God knows what can happen. And now they have got their own governments in the States. Let them set a better example. We will follow them. We will thank them. Why should we not thank them. I may be lacking in capacity, I may be lacking in intelligence. I am prepared to learn from those people and let them show. But what have they shown in four months? I am seeing. Here I am being constantly asked, why is not more money given? From where is it to be given? And how is it to be given? want to give up moneys, their revenues and the 1 they are to be supplied from here. How is that to be done?

Then cries are raised saying that there is discrimination. Let them show one instance of discrimination about any State and this Government will be prepared to pay whatever penalty this House inflicts on it. What is the use of merely saying that there is discrimination? There is absolutely no discrimination. But if pressure is sought to be brought upon this Government to give moneys which cannot be given, no amount of pressure is going to move this Government. Let that also be known more fully and correctly. But this Government does not consider non-Congress Governments as something different from other Governments. We consider all Governments as Governments, equally qualified and equally able to govern the country as long as they govern. And we consider it our duty in the Central Government to see that we help them to the best of our capacity, even if I have got to levy more taxes to help them. I have levied them this year. If I had not levied them, I could not help them. But even then I have helped them. And yet, instead of apprectating that, it is only that we are not helping the State Governments. When I tax the people in order to help them my hon. friends say, "Do not tax them", and then again say, "Help them". From where? By a magic wand? Then let me be given that magic wand. At least I do not know magic. Therefore, in this matter or in other matters should we not have a concern about realities, concern about the facts which we have to face? If we do not do that, how are we going to help each other?

Bill, 1967

I know and all of us know, and I agree with my hon, friends, when they say that conditions are not very happy. I am verv unhappy about it myself because I feel that I am not able to remove those unhappy conditions as fast as I should. I am not able to do that. Therefore, it worries me more than it worries my But what is the best hon. friend. way of changing those conditions? What is the best way of improving.

those conditions? The best way of improving them is not to run down the people who are trying to do some-Do find fault wherever you have to and I shall be grateful for any faults that are pointed out to me. But if no fault is pointed out to me, then is it not my hon. friend's duty also to tell the country that the Government should be helped in making conditions better, in removing corruption where corruption has to be removed? But if only cries of corruption are to be raised and raised in a manner which is not dignified at all, then how are these conditions going to be changed? The typical example of it is when my friend asked me as to what happened in Madhya Pradesh about the Budget and what my Joint Secretary had done. I replied to it immediately after he asked me. In spite of that he goes on making charges here. What is the meaning of it? After that also he made charges here. It is totally wrong.

SHRI NIRANJAN VARMA: No हमने तो मध्य प्रदेश में ग्रापने जो रुख लिया है उसकी प्रशंसा की है।

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SHRI MORARJI R. DESAI: I am not talking about that. I am talking about another thing. It is another matter which my hon. friend, Mr. Rajnarain raised and goes on raising. It relates to my Ministry. I verified it, and after verifying it I can say without any hesitation that the whole story is wrong, that any instructions were given from here. And yet my hon. friend does not want to believe it. He may not believe it. If he says that I am telling a lie, he is welcome to say so. I will have no quarrel about it. But that is not the way of dealing with each other. I believed him immediately . .

श्री राजनारायण : मैं भी तो ग्रापको दिलीव कर रहा हं। SHRI MORARJI R. DESAI: In spite of that he raised it twice.

Bill. 1967

श्री राजनारायण : मैं केवल यह कह रहा हूं कि वहा के वित्त विभाग में नोटिंग है कि केन्द्र के वित्त विभाग के उप-सचिव ने कहा।

श्री मोरारजी भ्रार० देसाई : ऐसा नहीं है, वहां भी ऐसा नहीं है।

श्री राजनारायण : ग्रगर ऐना है तो प्रिविलेज कमेटी में जाना चाहिए।

SHRI MORARJI R. DESAI: Because my hon, friends are now in Government there, they can break all official secrets. If they want to do that, I have no objection to it. But then let it be shown to me, and I am prepared to sit with him and with those two officers concerned. him verify. What is the use of saying, "Go to the Privilege Committee"? Where is the privilege involved? Where is the breach of privilege that there should be a Privilege Committee? They are making a hash of every privilege that we have. This is not the way of dealing with privileges. Privilege is a most sacred thing, a most valuable right of this House. But if at every time, for no cause whatsoever, privilege is talked here, we will lose all respect for privilege. That is not the way of raising a privilege issue In spite of all these things being set at rest by giving all the facts, if my hon. friend persist in it, will he consider me not human if I cease to pay any attention to these maters?

श्री राजनारायण : ग्राप कहते हैं वहां यह नहीं लिखा है, क्या लिखा है ग्राप हमें बता दें, हम जान लेगे।

श्री मोरारजी ग्रार० वेसाई: वहां क्या लिखा है मुझे नही मालूम।

श्री राजनारायण : ग्राप कहते है कि वहां नहीं लिखा है। --- ५- ५---- ४ केन

SHRI MORARJI R. DESAI: I have examined my Joint Secretary I have cross-examined him.

श्री राजनारायण : सिर्फ श्रपने को ? श्रोपने ग्रभी कहा है कि वहां नहीं लिखा है तो उनको बुलाइए।

श्री मोरारजी श्रार० वेसाई: वहां हकूमत श्रापकी बन गई, मेरी नही, मुझको कोई श्रिधकार नहीं है कि उनको यहा बुलाऊं। श्राप श्रपनी गवर्नमेंट को कहिए कि वे भेजे।

I am prepared to sit down. I have no objection to it. Then only you will immediately realise how wrong and erring you have been in charging the Government with these things But my hon, friend will run away They only believe in from them. making allegations so that they can stick to them. I know why it is being done. The leader of my hon. friends, Dr. Lohia, had his training Germany where Goebbels used say, "Repeat a lie a thousand times and it becomes a truth". Let my hon. friend not follow that example.

श्री राजनारायण : यहां बराबर मच कहो लेकिन सरकार झुठ ही मानेगी ।

THE DEPUTY-CHAIRMAN: The question is:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1967-68, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY-CHAIRMAN: We shall now take up the clause by clause consideration of the Bill.

Clauses 2 to 47 were added to the Bill.

The First Schedule, the Second Schedule and the Third Schedule were added to the Bilh Clause 1, the Enacting Formula and the Title were added to the Bill.

Bill. 1967

SHRI MORARJI R. DESAI: Madam, I move:

"That the Bill be returned."

श्री राजनारायण: माननीया, मैं इसके विरोध के लिए खड़ा हुन्ना हूं। मैंने बहुत ही अदब के साथ वित्त मंत्री महोदय को सुना। मैं ग्रदब के साथ कहना भी चाहता हूं। वित्त मंत्री जी ने ग्रपनी सरकार का एक स्राकड़ा पेश किया कि 20 साल में उनकी मरकार ने क्या किया। उसके सम्बन्ध में मैं बलाना चाहगा कि भ्रगर भ्रंग्रेजी राज का रिकार्ड देखें तो श्रंग्रेज़ी राज के समय में श्रीसत एक साल में एक चीनी का कारखाना खुला है, तीन माह में श्रीसत एक कपड़े का कारखाना खुला है, 35 हजार मील लम्बी रेल की पटरी लगाने पर कुल 7 ग्रारव रुपया खर्च हुन्ना ग्रीर 7 प्ररब रुपये का खर्च करके श्री मोरारजी देसाई के राज में 700 मील लर्म्बारेज की पटरी बनी । एक दिन में एक मील सड़क, एक रेलवे प्लेटफार्म, एक स्टेशन खुला है । इतना काम ऋंग्रेजी राज के ऋौसत का है। काग्रेसी राज का भ्रीसत देखा जाय तो मालुम होगा कि पुराने जमाने के कपड़े के कारखाने बन्द पड़े है, हमारे यहा कानपूर में एक कपड़े का कारखाना बन्द पड़ा है, जिसकी वजह से माढ़े 3-4 हजार मज़दूर भुखमरी की हालत में है। यह बिल्कुल सही बात है। ऐसा लगता है कि सही बात इस ममय मोरारजी भाई को वृद्धावस्था में ज्यादा लग रही है।

इन्होंने कहा हमारे ग्रेट लीडर जर्मनी में पढ़ें 3 मगर मैं कहना चाहना हूं मोरारजी भाई से कि ग्रगर कोई कसौटी रखें तो महात्मा गांधी को मानने वाला और महात्मा गांधी के रास्ते पर ईमानदारी के साथ चलने वाला डा० लोहिया से बढ़कर इस देश में तो क्या दुनिया में कोई नहीं हैं। इसलिए ग्रगर कोई फिलोसफर, थिन्कर है तो वह मानता है कि डा० लोहिया is an improvement upon Gandhi. श्रीर इसकी मफाई में मोरारजी भाई से क्या कहं। जब केरल में प्रजा सोशलिस्ट पार्टी की सरकार बनी थी भीर जब वहां पर गोली चली थी तो विनोबाजी ने कहा था कि हम लोग बैठे रह ेगए, गांधी जी के मरने के बाद ग्रहिसा के सिद्धान्त को ग्रगर किसी ने उनसे ज्यादा भी चलाया तो वह एक म्रादमी है, डा॰ लोहिया। इसी सम्बन्ध में शराबबन्दी के बारे में लीजिये। गराबबन्दी के बारे में विनोबा जी के खत हमारे पास रखे हए हैं, उन्होंने कहा कि चाँहे कुछ भी कोई कहे मगर शराबबन्दी के लिये कोई पार्टी श्रगर लड़ रही है तो वह सोशलिस्ट पार्टी है। उसी तरह से काशी हिन्दू विश्वविद्यालय के सम्बन्ध में हिन्दू णब्द जोडने के लिए जब बात ग्राई, जरा पढ़ा जाय, सब लोगों ने कहा, गांधी परम्परा के कई लोगों ने कहा, कि हम लोग बैठे रहे गये मगर किसी ने एक सेकूलर स्टेट की बात की तो वह रही है सोशलिस्ट पार्टी श्रीर उसके ने ा डाक्टर राम मनोहर लोहिया श्रीर फिर भी मोरारजी भाई इस तरह की बात कर देते हैं । हम उनकी इज्जत करते हैं मगर इज्जत करने का यह ग्रर्थ नही है कि जो चाहें कह दें।

Finance (No. 2)

हमारा कहने का मतलब यह है कि जो मोरारजी भाई ने म्रांकड़े दिये उस म्रांकड़े में इसको भी जोड़ लें कि जहा कुछ प्रतिशत म्रामदनी बढ़ी है वहां बेकारी भी बढ़ी है, वहां गरीबी भी बढ़ी है। इसको भी जोड़ लें।

SHRIMATI YASHODA REDDY (Andhra Pradesh): It is highly irrelevant.

श्री राजनारायण : एक वाक्य हमें नहीं ममझ में ग्रा रहा है जो कि मोरारजी भाई ने, वित्त मबी महोदय ने कहा कि ग्रंग्रेजी राज में इससे ज्यादा भ्रष्टाचार था ग्रार उम में गवर्नर लोग भी कुछ लेते रहते थे उपहार।

THE DEPUTY-CHAIRMAN: Now, Mr. Rajnarain, please be brief.

श्री राजनारायण : ते। हम श्रंग्रेजों की नकल करने श्राये हैं या हम गांधी जी को यहा सामने रखना चाहते हैं। गांधी जी को भी उपहार मिले हैं, कस्तूरबा श्रौर महात्मा गांधी में इस मामले पर दृंद हो गया है मगर महात्मा गांधी जी ने कहा है कि मार्वजनिक सेवकों को जो उपहार मिले वह समाज की निधि होनी चाहिये वह उनकी निजी निधि नही होनी चाहिये। क्या मोरारजी भाई श्रंग्रेजों का उदाहरण रखना चाहते है।

THE DEPUTY-CHAIRMAN: That will do. That is a matter of opinion . . .

श्री राजनारायण: मगर मैं दावे के साथ कहना चाहता हूं कि ग्राज का प्रशासन पहले मे ज्यादा भ्रष्ट है, ग्राज के प्रशासक लोग पहले से ज्यादा भ्रष्ट है।

माननीया, मैं इस चीज को पूछ चुका था श्रीर मोरारजी भाई से हमको ग्राशा थी कि शायद वह जवाब देगे, पावर लूम का जो एका छंट सरकार ने रखा है वह ठीक नही है, जहा तक मेरी जानकारी है कि 7 8 करोड़ जो रुपया निकलता है वह 75 करोड़ है, उसके बारे में मैं चाहना था . . .

THE DEPUTY-CHAIRMAN: This is the third reading. You cannot bring in all these things.

श्री राजनारायणः जरासुन तो लीजिये। भ्राप श्राध मिनट तो सुने।

THE DEPUTY-CHAIRMAN. You cannot make another speech and introduce new matters in it. You have replied to what the Minister has said and that is enough. You must take your seat now. I cannot allow you to go on in this way.

श्री राजनारायण: श्रापकी श्राज्ञा को मैं शिरोधार्य करता हूं, बैठता हूं, केवल यह [श्री राजनारायण]

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बता कर के कि ग्राज मोरारजी भाई इस बात को जान ले कि इनके सचिवालय में श्रीर इनके मती लोग है इनका सारा भंडा इस सदन मे,—ग्राज ग्राप फोड़ने नहीं दे रहीं हैं माननीया-फिर किसी दिन फूटेगा, ग्राज सारा इनका सचिवालय, इनका मन्नालय, श्रीर चार पाच छ मती यहा बैठ कर सारे देश के प्रशासन को भ्रष्ट किये हुए हैं, मैं चाहूगा कि मोरारजी भाई एक इक्वायरी कमेटी बैठाये इसमें।

योजना म्रायोग के बारे में हमने कहा कोई जवाब नहीं दिया, योजना म्रायोग के बारे में एक जवाब भी नहीं दिया, मोरारजी भाई ने नहीं दिया।

THE DEPUTY-CHAIRMAN: I think that will do, Mr. Rajnaram.

श्री राजनारायण : हम श्रापकी श्राज्ञा को माने लेते है।

SHRI MORARJI R. DESAI: Madam, I do not want to enter into any argu-

ment about it now. I will only say that my hon. friend has been more excited because I tried to advise him. I have learnt better. I will not advise him in future. I will only say this, that I am very unhappy that he said so, I am certainly old but I am wiser. He has still to be wiser. He seems to be saying whatever he has in his mind. Otherwise, he would not have said a blasphemous thing like this, that Dr. Lohia is an improvement on Mahatma Gandhi.

THE DEPUTY-CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE DEPUTY-CHAIRMAN: The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at four minutes past five of the clock till eleven of the clock on Friday, the 4th August, 1967.